

C O N T E N T S

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THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

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Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Tuesday, January 02, 2018/Pausha 12, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

FELICITATION BY THE SPEAKER
New Year greetings to all the Members of the House

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): अध्यक्ष जी, आपको एवं सभी सदस्यों को नया साल मुबारक।

माननीय अध्यक्ष : आप सभी को नए साल की शुभकामनाएँ। आप सभी का नया वर्ष अच्छा जाए। यदि आपका नया साल अच्छा जाएगा, तो मेरा भी अच्छा जाएगा।

11.0^{1/2} hrs

REFERENCE BY THE SPEAKER
**Loss of lives in terrorist attack in Pulwama district
of Jammu and Kashmir**

माननीय अध्यक्ष : माननीय सदस्यगण, एक कायरतापूर्ण आतंकवादी हमले में, केन्द्रीय रिजर्व पुलिस बल के 5 सुरक्षाकर्मी उस समय शहीद हो गए जब हथियारों से लैस आतंकवादियों ने 31 दिसंबर, 2017 को जम्मू और कश्मीर के पुलवामा जिले में सुरक्षा कैंप पर हमला कर दिया।

यह सभा इस कायरतापूर्ण हमले के पीड़ित मृतकों के परिवार के प्रति गहरा दुःख व्यक्त करती है।

अब यह सभा दिवंगत शहीदों के सम्मान में थोड़ी देर के लिए मौन रहेगी।

11.01 hrs

(Then Members stood in silence for a short while.)

11.02 hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER : Now Question No. 201, Mohammed Faizal.

(Q. 201)

MOHAMMED FAIZAL: Madam, first of all, I wish you and everybody in the House a very happy and prosperous New Year 2018.

The CCTNS programme was conceived as a mission mode project fully sponsored by the Government of India under the National E-Governance Programme. The Ministry of Home Affairs and the National Crime Records Bureau are the implementing agencies for this. They are streamlining the investigation and prosecution processes, strengthening the intelligence gathering machinery, improved public delivery system and citizen friendly interface.

As regards these objectives, I would like to know from the hon. Minister how far the Government of India could bring the efficiency and effectiveness in police functioning.

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, यह जो सी.सी.टी.एन. प्रणाली लागू की गई है, इसमें देश के करीब 15,580 पुलिस स्टेशन हैं। सेंट्रल गवर्नमेंट के माध्यम से इन पुलिस स्टेशंस को सेंट्रलाइज़्ड रूप से जोड़ने की प्रक्रिया चल रही है।

सभी राज्यों में होने वाली अपराधिक घटनाएँ और वहाँ के पुलिस स्टेशंस की जानकारी इसमें उपलब्ध रहेगी। इस प्रणाली से राज्यों और वहाँ के पुलिस स्टेशंस को काफी लाभ होगा। इसके तहत अभी तक हमने जो सॉफ्टवेयर राज्यों के सभी पुलिस स्टेशंस को दिए हैं, उनमें 14,363 पुलिस स्टेशंस का डेटा सुरक्षित है। इसके माध्यम से राज्यों के सभी पुलिस स्टेशंस के एक दूसरे से कनेक्टेड होने से इससे लाभ लिया जा रहा है। इसमें ज्यादा अच्छी बात हो रही है कि इस सिस्टम से देश के 35 राज्य और संघ राज्य क्षेत्रों में ऑनलाइन रजिस्ट्रेशन के साथ ट्रैकिंग, लापता व्यक्ति, वाहन और संपत्तियों के मामले आएंगे। हमेशा अपराधिक घटनाएं होती हैं, इसमें सूचना और खोज के लिए बहुत ज्यादा लाभ हो रहा है। इसमें कर्मचारियों की सत्यापन जांच के साथ नागरिकों के लिए बहुत सी सेवाएं प्रदान

हो रही हैं। राज्यों में पासपोर्ट और अन्य बातें आती हैं, राज्यों में बहुत जल्दी सीसीटीएन के माध्यम से जानकारी लेकर नागरिकों को सुविधाएं प्राप्त हो रही हैं। कुल मिलाकर सीसीटीएन सिस्टम में पुलिस और नागरिकों को काफी मदद मिल रही है। इससे देश में आपराधिक प्रवृत्ति के लोगों और अपराधों पर अंकुश लगाने के लाभदायक आसार दिख रहे हैं।

MOHAMMED FAIZAL: Hon. Speaker, Madam, I would like to draw the attention of the hon. Minister to the answer given in part (d) of his reply, in which it is mentioned that the project was supposed to be completed by 31st March, 2017 but now it is further extended up to March, 2018.

Hon. Madam, the project envisaged as to how the Government is planning to extend these facilities to the remotest areas of the country like Lakshadweep, Andaman and Nicobar Islands and North Eastern States. A lot of citizen services have also been included in this project. For example, my constituency, Lakshadweep, where a lot of people wish to come over, but, its being an entry restricted area, police clearance certificate is mandatory for issuance of entry permit. But, as of now, to access this system is not fruitful for those who wish to get the entry permit because the character and residence of the applicants, who live in remote areas, cannot be verified through this system.

My specific question to the Government is, how the Government is planning to improve the CCTNS network in such remote areas where the network connectivity is very slow. Is the Government planning to come up with the VSAT system so that these areas can be developed because even strategically also it is a very important system?

श्री हंसराज गंगाराम अहीर: अध्यक्ष जी, माननीय सदस्य ने बहुत सही प्रश्न पूछा है। जहां दुर्गम भाग हैं, कनेक्टिविटी की प्रब्लम है, वहां बीएसएनएल के साथ एमओयू हुआ है। हम कोशिश कर रहे हैं कि सभी जगह इस सिस्टम को लागू किया जाए। जब तक कनेक्टिविटी नहीं होगी, प्रब्लम आएगी ही। इसके लिए हम प्रयास कर रहे हैं और बीएसएनएल से मदद ली जा रही है। यह वर्ग बड़ा है, इस वर्ग को सिस्टम में लाने के लिए, जैसे लक्षद्वीप या अन्य राज्य हैं, राज्य सरकारों को काफी फंड काम करने के लिए दिया गया है। सीसीटीएन प्रोजेक्ट के लिए लक्षद्वीप को 7.25 करोड़ रुपए का आबंटन किया गया है और 6.29 करोड़ रुपया रिलीज किया गया है, इसमें से 1.39 करोड़

रूप का युटिलाइजेशन हुआ है। अभी इसकी स्पीड 512 केबीपीएस है, इसकी क्षमता बढ़ाकर 2 एमबीपीएस करने का प्रयास किया जा रहा है। बैंडविड्थ को अपग्रेड करने का प्रयास है, यह हो भी जाएगा। भविष्य में इसे 4 एमबीपीएस करने की तैयारी कर रहे हैं, इससे देश का बहुत बड़ा डाटा करोड़ों की संख्या में आएगा और स्पीड भी बढ़ेगी। जैसा कि कहा गया कि अभी राज्य सरकार को फंड दिया है, इसका यूज होने के बाद बीएसएनएल मदद करेगी।

डॉ. किरीट सोमैया: माननीय अध्यक्ष जी, मैं सरकार का अभिनंदन करता हूँ, धन्यवाद देता हूँ कि पहला फेज बढ़िया शुरू हुआ है। मैं प्रार्थना करना चाहता हूँ और जानकारी प्राप्त करना चाहता हूँ कि इससे आगे इसी प्रोजेक्ट को कैसे ले जाएंगे, जिसमें साइबर क्राइम, साइबर सिक्योरिटी, फाइबर ऑप्टिक, कनेक्टिविटी, डिजिटलाइजेशन और अफसरों की ट्रेनिंग हो? आप मेनली इन्फ्रास्ट्रक्चर उपलब्ध कराते हैं लेकिन पुलिस स्टेशन में जो व्यक्ति बैठा है, उसकी ट्रेनिंग भी हो, इस संबंध में माननीय मंत्री महोदय जानकारी दें।

श्री हंसराज गंगाराम अहीर : माननीय अध्यक्ष जी, जैसे माननीय सदस्य ने कहा है, वे सारी बातें इसमें कवर्ड हैं और भविष्य में पुलिस ट्रेनिंग का भी इसमें विषय आएगा। जो अपराध होते हैं, उन सारे अपराधों को हमने इसमें कवर किया हुआ है। जो 44 प्रकार के चार्ज होते हैं, उनको भी हमने इसमें कवर किया है। जो हमारा सिस्टम है, उसके तहत हम राज्य सरकार को जो भी फंड देते हैं, उसमें ट्रेनिंग के लिए भी एक फंड प्रोवाइड किया हुआ है। इसलिए वह राज्य सरकार की जिम्मेदारी होती है क्योंकि उनको आवश्यक फंड दिया जाता है। जो बातें आपने कही हैं, इसमें बहुत बातें कवर की गयी हैं, जिनके अंदर कुछ आपराधिक प्रवृत्ति के लोग बार-बार अपराध करते हैं, ऐसे लोगों को भी इसमें कवर किया हुआ है। कुछ गुमशुदा व्यक्तियों के बारे में भी जानकारी मिल जाती है। जैसे मैंने कहा कि व्हीकल चोरियां हैं, साइबर क्राइम और साथ ही कोर्ट में जो मामले दर्ज होते हैं, उन मामलों को भी इसमें कवर किया गया है। जो सजा प्राप्त व्यक्ति होते हैं, उनके बारे में भी जानकारी मिल जाती है। ऐसा कोई अपराध नहीं होगा जो इसमें कवर नहीं किया जाएगा। इसमें यह प्लान किया हुआ है।

SHRI PARTHA PRATIM RAY: Madam Speaker, Thank you for giving this opportunity to raise this question. One of the major objectives of the Crime and Criminal Tracking Network and Systems (CCTNS) is to make police functioning citizenship friendly and more transparent by automating the functions of the police station.

My question to the hon. Minister, through you, is this. How many police stations throughout the country are yet to be covered by CCTNS? Is there any State-wise data? By which time will all the police stations in the country be covered under CCTNS?

श्री हंसराज गंगाराम अहीर : मैडम, राज्यवार डाटा हम अभी दे नहीं पाएंगे, लेकिन भेज देंगे। जैसे मैंने अभी बताया था, 15580 पुलिस स्टेशंस में से 14363 पुलिस स्टेशंस की कनेक्टिविटी हो गई है जिसका एक-दूसरे को लाभ मिल रहा है। हम इनको राज्यवार डाटा भेज देंगे।

श्री अधीर रंजन चौधरी: मैडम, दिल्ली को रेप कैपिटल कहा जाता है, केरल को क्राइम कैपिटल कहा जाता है। ये सारे असैस करने के लिए, ...(व्यवधान)

माननीय अध्यक्ष : ये आपने नाम दिये हैं?

...(व्यवधान)

श्री अधीर रंजन चौधरी: मैडम, क्रिमिनल रिकार्ड ब्यूरो के तहत ये कहे जाते हैं। ...(व्यवधान) निर्भया की घटना घटने के बाद 350 फीसदी रेप की घटनाओं में बढ़ोतरी हो चुकी है। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि आप जो नैटवर्क की बात कर रहे हैं, उसमें जिला स्तर, राज्य स्तर पर आपको सारे इंफॉर्मेशन चैनल्स को और चुस्त-दुरुस्त करना पड़ेगा। इसके लिए आपको एस.सी.आर.बी., डी.सी.आर.बी. यानी स्टेट क्राइम रिकार्ड ब्यूरो और डिस्ट्रिक्ट क्राइम रिकार्ड ब्यूरो पर और ज्यादा ध्यान देना पड़ेगा। वहां 20 प्रतिशत वैकेंसीज भी अभी पड़ी हुई हैं। ये सारी जो खामियां हैं, इन खामियों के मद्देनज़र आप कैसे वादा कर सकते हैं कि जो आपको अभी तक के असैसमेंट की रिपोर्ट मिल रही है, वह सही है क्योंकि बहुत सारे ऐसे केसेज हैं जिनमें एफ.आई.आर. रजिस्टर्ड होती हैं और बहुत सारे केसेज में एफ.आई.आर. रजिस्टर्ड नहीं होती है। इसलिए इस विषय के संदर्भ में आप हमें कैसे यह बता सकते हैं कि क्राइम कैपिटल कौन होगा, रेप कैपिटल कौन होगा और वैकेंसीज को राज्य और जिला स्तर पर कैसे कॉम्पेनसेट किया जाएगा?

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, दिल्ली सहित सभी राज्यों के लिए करीब-करीब 2 हजार करोड़ रुपये का प्रावधान इस योजना के लिए किया गया है। करीब 1500 करोड़ रुपये की धनराशि सभी राज्यों को दी है। सभी प्रकार की एफआईआर का रजिस्ट्रेशन करना अनिवार्य है। वर्ष 2013 में लोक सभा में बिल आया था। उसके माध्यम से 161(ए) में अमेंडमेंट किया गया था। इस अमेंडमेंट के अनुसार अगर कोई भी गुनाह होता है, तो सभी राज्यों द्वारा एफआईआर रजिस्टर करना अनिवार्य किया गया था। दिल्ली सहित सभी राज्यों से जो डिजिटल डेटा इकट्ठा किया है, करीब-करीब 3.94 करोड़ अपराध रिकार्ड किए गए हैं। विभिन्न प्रकार के करीब 5 करोड़ अपराधों का डेटा दर्ज किया गया है।

(Q. 202)

श्री नारणभाई काछड़िया: अध्यक्ष महोदया, मंत्री जी ने बहुत अच्छा और विस्तार से उत्तर दिया है। श्री रूपाला जी गुजरात से मेरे डिस्ट्रिक्ट से हैं और वे भी कृषि मंत्री हैं।

सरकार और मंत्री जी ने अपने उत्तर में लिखा है कि सरकार एमएसपी के लिए केंद्रीय नोडल एजेंसी के माध्यम से दलहन, तिलहन और कपास की खरीद के लिए पीएसएफ को कार्यबद्ध करेगी, जिसमें राज्य एजेंसी की मुख्य भूमिका होती है। मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि पिछले वर्ष और इस वर्ष रबी फसल के उत्पादन का क्या ब्यौरा है? वर्ष 2016-17 में देश में रबी फसल में कितना उत्पादन हुआ था और वर्ष 2017-18 में कितना उत्पादन होने वाला है? यदि ज्यादा फसल का उत्पादन होगा, तो क्या सरकार ने सपोर्ट प्राइस में इसे खरीदने की कोई योजना बनाई है?

आज देश में कॉटन का उत्पादन बहुत मात्रा में हुआ है। देश में सबसे ज्यादा कॉटन का उत्पादन करने वाला कोई राज्य है, तो वह गुजरात है। किसानों ने रात-दिन खून-पसीना एक करके मेहनत की, लेकिन आज किसानों को कॉटन का प्राइस नहीं मिल रहा है। बीस किलो कॉटन पर किसानों की लागत कम से कम 1200 रुपये आती है, लेकिन कॉटन 900 रुपये किलो से अधिक नहीं बिक रहा है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि सरकार कॉटन के भाव के बारे में कब निर्णय करेगी?

श्री राधा मोहन सिंह : महोदया, रबी फसल के उत्पादन के आंकड़ों के बारे में माननीय सदस्य ने पूछा है। रबी फसल के उत्पादन के आंकड़े प्राप्त नहीं हो सकेंगे, क्योंकि इस समय बुआई चल रही है। रबी फसल की बुआई 14 जनवरी तक चलेगी। 29 दिसम्बर तक के जो आंकड़े हैं, उनके अनुसार वर्ष 2017-18 में 565.7 लाख हैक्टेयर में बुआई हुई है, जो पिछले वर्ष 571.47 लाख हैक्टेयर से लगभग पांच लाख हैक्टेयर कम है, यानी करीब एक प्रतिशत कम है। चूंकि 15 जनवरी तक फसल की बुआई चलेगी और रबी, खरीफ के अलावा जायद फसल भी है, जिसकी बुआई फरवरी से अप्रैल तक होगी। एक अंदाजे से हम कह सकते हैं कि पिछले वर्ष के बराबर ही इस वर्ष भी बुआई होगी। फसल के उत्पादन के आंकड़े हमें बाद में उपलब्ध होंगे।

अगर रबी और खरीफ, दोनों फसलों की बात करें तो वर्ष 2016-17 में 1280 लाख हैक्टेयर में बुआई हुई। वर्ष 2017-18 में 1270 लाख हैक्टेयर में अभी तक बुआई हुई है। हम कह सकते हैं कि रबी और खरीफ, दोनों फसलों का अंदाजा लें, तो बुआई भी बराबर होगी और उत्पादन भी लगभग बराबर होगा। आजादी के बाद पिछले वर्ष सबसे ज्यादा रिकार्ड बुआई भी हुई थी और रिकार्ड उत्पादन भी हुआ था।

श्री नारणभाई काछड़िया: महोदया, मैं माननीय मंत्री जी से जानना चाहता हूँ कि देश में विशेष कर छोटे और सीमांत किसानों को गंभीर और आर्थिक क्षति सूखा, बाढ़, ओलावृष्टि, बिना मौसम की बारिश और गर्म हवा से होती है। ये सभी आपदाएं कृषि बीमा योजना में शामिल हैं, लेकिन आज पूरे देश में और खास कर गुजरात में तथा मेरे क्षेत्र में जंगली सुअर और नील गायों की बहुत समस्या है। किसान फसल उत्पादन के लिए महंगे बीजारोपण करते हैं, साहूकारों और बैंकों से कर्ज लेकर फसल की बुआई करते हैं। खाद और कीटनाशिक दवाएं डालकर रात-दिन मेहनत करके फसल तैयार करते हैं, लेकिन अंत में जंगली जानवरों द्वारा फसल नष्ट कर दी जाती है। इस प्रकार के नुकसान को कृषि फसल बीमा के अंतर्गत शामिल नहीं किया जाता है। इस वजह से किसान कर्ज में डूब जाता है।

महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि इस प्रकार से फसल के नुकसान को कृषि फसल बीमा योजना में शामिल करने का क्या कोई विचार है?

श्री राधा मोहन सिंह : माननीय अध्यक्ष महोदया, कृषि बीमा योजना मुख्य रूप से प्राकृतिक आपदाओं की दृष्टि से है। माननीय सदस्य ने अभी जो प्रश्न किया है, इस पर कोई विचार सामने नहीं आया है।

कुँवर हरिवंश सिंह: माननीय अध्यक्ष महोदया, देश के यशस्वी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी ने वर्ष 2022 तक किसानों की आमदनी को दुगुना करने का लक्ष्य रखा है। माननीय कृषि मंत्री पूरे लगन और उत्साह के साथ आदरणीय प्रधानमंत्री जी के स्वप्न को साकार करने के लिए दिन-रात लगे हुए हैं।

मैं आपके संज्ञान में एक तथ्य लाना चाहता हूँ। जब किसान की फसल पककर तैयार हो जाती है और उसे जब वह बेचना चाहता है, तो उत्तर प्रदेश में फसल खरीद-केन्द्रों की संख्या कम होने के कारण किसान को अपनी फसल औने-पौने दामों पर बेचनी पड़ती है।

आदरणीय प्रधानमंत्री जी ने हाल ही में, किसानों की फसल खरीदगी के लिए 'ई-नाम' ऑन-लाइन प्लेटफॉर्म शुरू किया है। परन्तु, इन मंडियों में, वर्षों से काबिज़ बिचौलिये उक्त ऑन-लाइन प्लेटफॉर्म को कई तरीके से विफल करने में जुटे हैं।

अतः मैं माननीय मंत्री महोदय जी से जानना चाहता हूँ कि किसानों के हितों को ध्यान में रखते हुए, विशेषकर पूरे उत्तर प्रदेश में अधिक से अधिक खरीद-केन्द्र स्थापित करने तथा उन केन्द्रों पर घटतौली जैसी समस्याओं पर नियंत्रण करने और 'ई-नाम' ऑन-लाइन प्लेटफॉर्म को सफल बनाने के लिए सरकार क्या कदम उठाने पर विचार कर रही है ताकि किसानों को उनकी फसलों के उचित मूल्य मिल सकें।

श्री राधा मोहन सिंह : महोदया, जहाँ तक फसल की खरीद का सवाल है, तो धान और गेहूँ की खरीददारी फूड एंड सप्लाय मंत्रालय के माध्यम से की जाती है। मैं समझता हूँ कि इस बार इसके लिए जो लक्ष्य निर्धारित किये गये थे, यह उससे कम नहीं होने वाला है। लेकिन धान और गेहूँ के अलावा, जितने भी जिनसे के समर्थन मूल्य तय हैं, उनके लिए 'प्राइस सपोर्ट स्कीम' नामक योजना है। इसके तहत, यदि दलहन, तिलहन और कपास के दाम समर्थन मूल्य से नीचे हैं, तो राज्य सरकार से प्रस्ताव आते हैं और भारत सरकार उसे खरीदने की अनुमति देती है। पहले कुल उत्पादन का 25 प्रतिशत खरीदने की अनुमति थी, जिसे बढ़ाकर 40 प्रतिशत किया गया है।

मैं एक आँकड़ा बताना चाहूँगा। वर्ष 2010-11 से वर्ष 2013-14 तक, चार वर्षों में 8.40 लाख मिट्रिक टन दलहन, तिलहन और कपास की खरीद इस योजना के तहत हुई थी। लेकिन, वर्ष 2014-15 से वर्ष 2017-18 तक की खरीद को देखें, तो इस बीच, 20.74 लाख मिट्रिक टन की खरीददारी हुई है।

अब यह सवाल जरूर आ सकता है कि उत्पादन बढ़ा है, इसलिए खरीददारी ज्यादा हुई है। लेकिन, एक और उदाहरण मैं देना चाहूँगा। वर्ष 2013-14 में देश में दलहन का कुल उत्पादन 19.25 मिलियन टन हुआ था और 54 हजार मिट्रिक टन खरीद हुई थी। पिछले साल दलहन का उत्पादन 22.95 मिलियन टन हुआ था। इस साल भी लगभग वही अनुमानित है। वर्ष 2017-18 में, नौ महीने के अंदर, पाँच लाख मिट्रिक टन की खरीददारी हुई है। वर्ष 2013-14 में जब 19.25 मिलियन टन उत्पादन हुआ था, तो खरीद हुई थी 54 हजार मिट्रिक टन और इस बार 22.95 मिलियन टन अनुमानित उत्पादन है, तो खरीद पाँच लाख मिट्रिक टन अनुमानित है। इस प्रकार से, मात्र 20 प्रतिशत ही उत्पादन में वृद्धि हुई, लेकिन खरीददारी 900 प्रतिशत हुई है। यह रिकॉर्ड खरीददारी हुई है। इसके बावजूद भी यदि किसानों को उचित मूल्य नहीं मिल रहे हैं, तो इसके लिए हम राज्यों से एक नयी व्यवस्था के लिए बातचीत कर रहे हैं ताकि पूरी खरीददारी हो सके। हम लोग इसके लिए राज्य सरकारों से और केन्द्रीय वित्त मंत्रालय के साथ बैठक कर रहे हैं। हमारी प्रतिबद्धता है कि समर्थन मूल्य किसानों को निश्चित रूप से मिले।

श्री सुनील जाखड़: माननीय अध्यक्ष महोदया, मैं आपका बहुत आभारी हूँ कि आपने मुझे निर्वाचित होने के बाद पहली बार सवाल पूछने का मौका दिया।

माननीय अध्यक्ष : आपका पहले समय शोर मचाने में चला गया।

श्री सुनील जाखड़: महोदया, मेरा प्रश्न माध्यम से माननीय कृषि मंत्री जी से प्रश्न के डी-भाग से संबंधित है, जिसमें फसलों को प्रोत्साहन देने और उनका इम्पोर्ट कम करने का है। मेरा सवाल विशेष रूप से आलू से संबंधित है। मैं यह नहीं समझ पा रहा हूँ, शायद मैं इस सदन में नया हूँ, कि किस बात को लेकर मैज थपथपाए जा रहे थे। इस बात से माननीय मंत्री जी भली-भांति परिचित होंगे कि आज आलू 50 पैसे से लेकर 2 रुपये प्रति किलो के भाव पर बिक

रहा है। वर्ष 2014 में जब माननीय प्रधानमंत्री जी ने बागडोर सम्भाली तो उस समय आलू की फसल का उत्पादन कम हुआ था, किसान को उसकी उपज की कीमत अच्छी मिलने की आस थी, तब मोदी साहब की सरकार ने...(व्यवधान)

माननीय अध्यक्ष : आप प्रश्न पूछिए।

श्री सुनील जाखड़: महोदया, बैकग्राउंड बताए बिना बात नहीं बनेगी।

माननीय अध्यक्ष : उनको सारा बैकग्राउंड मालूम है।

श्री सुनील जाखड़: उस समय मिनिमम एक्सपोर्ट प्राइज़ लगा दी गयी ताकि आलू एक्सपोर्ट न किया जा सके। मिनिमम एक्सपोर्ट प्राइज़ लगायी गयी और आलू को एसेंशियल कमोडिटी बनाया गया और आलू को इम्पोर्ट किया गया। उसके बाद वर्ष 2015 में बम्पर क्रॉप हुई। उसमें किसान को नुकसान हुआ।

माननीय अध्यक्ष : प्रश्नकाल में प्रश्न पूछना होता है। आप प्रश्न पूछिए।

श्री सुनील जाखड़: लेकिन किसी ने किसान की सुध नहीं ली। वर्ष 2016 में मिनिमम एक्सपोर्ट प्राइज़ 360 डॉलर रखा गया। वर्ष 2017 में बम्पर क्रॉप हुई है और ग्लट आया हुआ है, इसके चलते आलू की बुआई पांच फीसदी कम हुई है। क्या मंत्री महोदय आपके माध्यम से सदन और किसानों को यह आश्वासन दे पाएंगे कि जब किसान को कीमत मिलने की उम्मीद है, अपना घाटा पूरा करने की उम्मीद है तो सरकार मिनिमम एक्सपोर्ट प्राइज़ नहीं लगाएगी। इम्पोर्ट की परमिशन नहीं देगी ताकि किसान को उसकी फसल की कीमत मिल जाए।

श्री राधा मोहन सिंह : महोदया, जिन उत्पादों का समर्थन मूल्य तय नहीं है, ऐसे जितने भी उत्पाद हैं, उनके लिए इस देश में पहले से ही बाजार हस्तक्षेप योजना (एमआईएस) चल रही है। उस योजना के तहत राज्य में यदि दस प्रतिशत ज्यादा उत्पादन होता है और दाम में दस प्रतिशत से ज्यादा की कमी होती है तो राज्य सरकार केन्द्र को एक प्रस्ताव देती है, जिसमें भारत सरकार उस उत्पाद को खरीदने की अनुमति देती है जिससे किसान को कम से कम कॉस्ट ऑफ कल्टीवेशन मिल सके। इसमें जो अंतर होता है, उसका आधा भारत सरकार देती है और आधा राज्य सरकार देती है।...(व्यवधान) मुझे उनके प्रश्न का उत्तर तो देने दीजिए।

माननीय अध्यक्ष : आप इनको क्यों सुनते हैं? आप इनकी बात मत सुनिए।

श्री राधा मोहन सिंह : पहले राज्यों से भी इस पर प्रस्ताव कम आते थे और भारत सरकार में भी ऐसे प्रस्ताव ज्यादा दिन तक पेंडिंग रहते थे, तब तक उस उत्पाद का मार्किट में आने का समय समाप्त हो जाता था। जब हमारी सरकार

सत्ता में आयी थी तो उस समय इस मद में भारत सरकार 15 से 20 करोड़ रुपया ही खर्च होता था। चूंकि राज्य सरकार और भारत सरकार को आधा-आधा वहन करना होता था और सरकारी खजाने पर वित्तीय भार न पड़े इसके बारे में उस समय की सरकार ज्यादा चिंता करती रहती थी। लेकिन हमारी सरकार आने के बाद हमने राज्यों के साथ सम्पर्क किया और उनसे बैठकें कीं। जिन राज्यों से भी इस तरह का कोई प्रस्ताव आता है हम उनको 24 घण्टे के अंदर अनुमति देते हैं। वर्ष 2017-18 में अभी तक हम 700 करोड़ रुपये दे चुके हैं। जहां तक आलू का सवाल है, उत्तर प्रदेश ने पहली बार हमें प्रस्ताव भेजा था, जिसको हमने मंजूरी दे दी थी, लेकिन वह उत्पादन के पीरियड का था। उत्पादन के बाद का जो पीरियड होता है, उसमें नहीं देते हैं। इसमें राज्य सरकारों को पहल करना होता है। अभी पश्चिम बंगाल और मध्य प्रदेश किसानों को ट्रांसपोर्टेशन में मदद कर रही है ताकि जिन राज्यों में आलू कम है, वहां भेजने में सहूलियत हो। भारत सरकार की तरफ से मैं पूरा विश्वास दिलाता हूं कि जिस उत्पाद का समर्थन मूल्य निर्धारित नहीं है और जिसका उत्पादन दस प्रतिशत ज्यादा हुआ है और कीमत दस प्रतिशत से ज्यादा कम हुई है तो हम उसको 24 घंटे के अंदर अनुमति देते हैं और भविष्य में भी देते रहेंगे। लेकिन वह तभी हो सकता है जब राज्य सरकार से उत्पादन के पीरियड में प्रस्ताव आए। जब व्यापारी के पास चला जाएगा या कोल्ड स्टोरेज में चला जाएगा, तो उसकी कोई योजना हमारे पास नहीं है।... (व्यवधान)

SHRI K. ASHOK KUMAR : Madam Speaker, the Government has come out with a 7-point plan to double the income of farmers by 2022. However the Minimum Support Price for *rabi* crop to be grown in 2017-19 announced, was less than 40 per cent of their average comprehensive cost as determined by the CACP... (*Interruptions*)

I would like to know from the hon. Minister the steps taken by the Government on each seven strategies announced by the Government so far, for enhancing the farmer's income.... (*Interruptions*)

HON. SPEAKER: Mr. Minister, you have to reply only to the Supplementary of Shri K. Ashok Kumar. If you want, I will ask him to repeat his question.

... (*Interruptions*)

श्री राधा मोहन सिंह : मैडम इनका सवाल आलू के संबंध में था। ... (व्यवधान)

माननीय अध्यक्ष : मैंने अशोक कुमार जी को प्रश्न करने के लिए अलाऊ किया है। प्लीज़ बैठ जाइए। यह नहीं होता है।

...(व्यवधान)

श्री राधा मोहन सिंह : मैडम, मुझे उनका सवाल सुनाई नहीं पड़ा। वह फिर से सवाल करें। ... (व्यवधान)

माननीय अध्यक्ष : क्या आप आलू के बारे में कुछ बताना चाहते हैं?

...(व्यवधान)

माननीय अध्यक्ष : आप बोलने दीजिए। शांत बैठ जाइए।

श्री राधा मोहन सिंह : महोदया, उन्होंने जो सवाल आलू के संबंध में पूछा था तो आलू का समर्थन मूल्य तय नहीं है। इसीलिए जो दूसरी योजना चलती है वह 'बाजार हस्तक्षेप योजना' है।... (व्यवधान)

माननीय अध्यक्ष : वह योजना आपने बता दी है।

श्री राधा मोहन सिंह : उस योजना के संबंध में हमने उनको बताया है कि उसमें आलू भी आता है। उसके अंदर आलू भी है।... (व्यवधान)

माननीय अध्यक्ष : वह राज्य सरकार करे।

...(व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए, ऐसा नहीं होता है।

...(व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए। सदस्य डिस्टर्ब हो रहे हैं। आलू के बारे में बता दिया गया है।

... (Interruptions)

HON. SPEAKER: Shri K. Ashok Kumarji, please repeat your Supplementary.

... (Interruption)

SHRI K. ASHOK KUMAR: Madam Speaker, the Government has come out with a 7-point plan to double the income of farmers by 2022. However the Minimum Support

Price for *rabi* crop to be grown in 2017-19 announced, was less than 40 per cent of their average comprehensive cost as determined by the CACP... (*Interruptions*)

I would like to know from the hon. Minister the steps taken by the Government on each seven strategies announced by the Government so far, for enhancing the farmer's income.... (*Interruptions*)

HON. SPEAKER: Hon. Members, this is not fair. Please do not disturb.

... (*Interruptions*)

HON. SPEAKER: Mr. Minister, I hope, you have understood his question.

... (*Interruptions*)

श्री राधा मोहन सिंह : महोदया, इनका सवाल किसान की आय को दुगना करने के संबंध में है और आय दुगनी करने के लिए भारत सरकार व हमारे मंत्रालय ने वर्ष 2016-17 में एक कमेटी बनायी और उसकी जो भी अनुशंसा आ रही है, हमने लागू करना शुरू किया हैं। हमारा पहला लक्ष्य इनपुट मैनेजमेंट से इनपुट कॉस्ट को कम करना है। दूसरा आउटपुट मैनेजमेंट है, तीसरा ई-मार्केटिंग है और चौथा जो एलाइड सेक्टर है, उसमें भी किसान जाए। इस पर हमारी कई योजनाए देश में चालू हुई हैं और उसके परिणाम भी आने शुरू हो रहे हैं। ... (व्यवधान)

HON. SPEAKER: Now Question no. 203 – Kumari Shobha Karandlaje – not present.

Shri Pratap Simha.

... (*Interruptions*)

HON. SPEAKER: I will not allow this.

... (*Interruptions*)

(Q. 203)

SHRI PRATAP SIMHA: Madam, prior to 2014 Lok Sabha Elections, I was a working journalist. Every evening we used to have editorial meetings. We used to worry about next day's lead story and headline. ... *(Interruptions)* Every now and then, there would be a terrorist attack and bomb blast in the country and that blast by default used to become a headline and a lead story.... *(Interruptions)* I can list out the German Bakery incident, Pune bomb blast, Mumbai bomb blast दीवाली के पहले दिल्ली बम ब्लास्ट, बालेश्वरम् में बीजेपी के ऑफिस के सामने बम ब्लास्ट।

But in the last three and a half years, thankfully, because of the able leadership of Modi *ji* and Rajnath Singh *ji*, there is not even a single bomb blast in the country. The country is in safe hands. ... *(Interruptions)*

माननीय अध्यक्ष : आपका मॉडर्नाईजेशन का प्रश्न है, आप प्रश्न पूछिए।

SHRI PRATAP SIMHA : Madam, as far as the modernization of police forces is concerned, we first heard this word when Advani *ji* was the Home Minister of this country. After that we only heard the talk but not walk the talk.... *(Interruptions)* There should be an effective implementation of the 2007 Supreme Court Judgment in the case of *Prakash Singh Badal Versus Union of India* for modernization of police forces. In that Judgment, the Supreme Court has given four clear cut instructions. It is regarding posting and transfer. Then, it has said that law and order and crime investigation should not be given to the same person. There should be a separate department for that.... *(Interruptions)* There should be functional autonomy for the police department. There should be a Police Establishment Board not just to take care of the transfers but also to redress the complaints against the police department.... *(Interruptions)* Before modernization of police forces, we must implement the Supreme Court Judgment. ... *(Interruptions)*

I would like to ask the hon. Minister one thing. Can the Central Government give a clear cut instruction to all the States to effectively implement the 2007 Supreme Court Judgment?

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, उच्चतम न्यायालय के जो निर्देश आते हैं, उनके संबंध में केन्द्र सरकार राज्य सरकारों को ऐसी आवश्यक सूचना देती है और उसके लिए बार-बार आवश्यक पत्र भेजे जाते हैं और राज्य सरकार उन्हें इम्प्लीमेंट करती है। अभी प्रश्न यह है कि आपने पुलिस आधुनिकीकरण के बारे में जो बात की, उस मामले में केन्द्र सरकार ने काफी अच्छे प्रोग्राम हाथ में लिये हैं। पुलिस मॉडर्नाइजेशन के लिए अभी-अभी हमारे गृह मंत्रालय से प्रधान मंत्री जी की अनुमति से एक अम्ब्रेला स्कीम जारी की गई है, जिसमें करीब 25 हजार करोड़ रुपये का प्रावधान किया गया है। इसमें सभी राज्यों को अपनी आंतरिक सुरक्षा और राज्य में अति सुरक्षा हेतु फंड दिया गया है। इसमें राज्य सरकारों का भी कुछ हिस्सा है, इसमें कुछ राज्यों का हिस्सा रहेगा और कुछ में 100 प्रतिशत केन्द्र सरकार की राशि रहेगी। इस माध्यम से यह बहुत अच्छी स्कीम चलाई जा रही है, जिसमें पुलिस के मॉडर्नाइजेशन का काम किया जायेगा। सम्मानीय न्यायालयों के द्वारा केन्द्र सरकार के लिए जो भी आदेश, निर्देश आते हैं, हम उन पर अमल करते हैं तथा उन्हें मानते हैं।

इसमें जो पुलिस मॉडर्नाइजेशन की बातें हैं, अगर आप अनुमति दें तो मैं कुछ विस्तृत रूप से कहना चाहूंगा। इसमें सभी राज्यों में पुलिस बलों के आधुनिकीकरण के लिए 17 प्रकार की अम्ब्रेला स्कीम्स बनाई हैं, जिनमें आतंकियों के खिलाफ, एल.डब्ल्यू क्षेत्रों में उग्रवाद के खिलाफ काम करने के लिए सभी राज्यों को हमने बहुत ज्यादा धनराशि दी है।

इसके साथ मैं यह भी कहूंगा कि जो 17 स्कीम्स चल रही हैं, इनमें सभी राज्यों को मदद करते समय राज्य सरकारों की जरूरतें मंगाई जाती हैं। राज्य सरकारों को अपने-अपने राज्यों में किन-किन चीजों की जरूरत है, इसके लिए क्या-क्या लगता है। उनके द्वारा रिक्वायरमेंट भेजने के बाद हम उन्हें वे चीजें देते हैं। मैं विशेषकर कहूंगा कि पुलिस मॉडर्नाइजेशन के लिए इसमें 12,300 करोड़ रुपये का प्रावधान किया है। साथ में नक्सल एरिया की सुरक्षा और उसके डैवलपमेंट के लिए हमने छः हजार करोड़ रुपये का प्रावधान किया है।

जम्मू कश्मीर के लिए भी हमने आंतरिक सुरक्षा के लिए 3,845 करोड़ का इसमें प्रावधान किया है। नॉर्थ-ईस्ट में भी उग्रवाद के खिलाफ लड़ने के लिए वहां की सरकारों को हमने 1,350 करोड़ रुपये का इसमें प्रावधान किया है। इन सभी योजनाओं-परियोजनाओं को चलाने के लिए राज्य सरकार की इसमें बहुत ही आवश्यक भूमिका होती है। यह पहली केंद्र सरकार है, जिसने सभी राज्यों को सामने रखते हुए, आंतरिक सुरक्षा के लिए 25 हजार करोड़ रुपये से अधिक की धनराशि उपलब्ध करा दी है, जिसमें राज्यों का भी कुछ हिस्सा है।

श्री गजानन कीर्तिकर : अध्यक्ष महोदया, नेशनल डाटाबेस क्रिमिनल रिकॉर्ड्स मेंटेन करने के लिए केंद्र सरकार से जो निधि प्राप्त होती है, उसमें से विगत तीन वित्तीय वर्षों में एक भी पैसा निधि स्वरूप महाराष्ट्र को केंद्र से नहीं मिला है। सन् 2016 के बजट में 55 करोड़ रुपये का प्रावधान किया गया था, उसमें से भी महाराष्ट्र को अभी कुछ भी राशि नहीं दी गई है। महाराष्ट्र में गढ़चिरौली, गोंदिया, चंद्रपुर जैसे नक्सलवाला प्रभावित जिले हैं, जहां से मंत्री जी भी चुन कर आते हैं, इनके लिए विशेष निधि दी जाती है। विगत तीन वित्तीय वर्षों में इसके लिए भी कटौती हुई है। सशक्तिकरण एवं आधुनिकीकरण के लिए महाराष्ट्र को विगत तीन बजट में मंजूरी से कम निधि प्राप्त हुई है। अतः मेरा प्रश्न यह है कि केंद्र सरकार विगत तीन आर्थिक वर्षों में महाराष्ट्र को उपरोक्त कार्य के लिए दी गई कम निधि को कब पूरा करेगी?

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, इसमें किसी भी राज्य के साथ अनदेखी करने की कोई वजह नहीं है। जहां-जहां से यूटिलाइज़ेशन सर्टिफिकेट आता है, वहां-वहां फण्ड रिलीज़ किया जाता है। अगर राज्य सरकार की तरफ से यूसी आ जाता है तो तुरंत फण्ड रिलीज़ किया जाएगा।

DR. M. THAMBIDURAI: Madam Speaker, just now, the hon. Member raised the issue regarding modernisation of police forces. Apart from the Defence Department, the Home Department is more important to safeguard human beings, their rights and so many other things. But, most of the State Governments are suffering and they are in financial crisis. Even in budget of the Home Ministry, we can see that the allotment for modernisation is reduced compared to the previous years. Therefore, whatever the Minister said that they are allocating Rs. 25,000 crore for modernisation, it is not sufficient. We are spending lakhs of crores of rupees on the Defence Ministry; in the same way, internal security is also very important. It is because, due to lack of modern technology, crimes go on increasing. Therefore, whatever the existing facilities the State Governments have, with that, they are not in a position to control law and order. Therefore, it is very essential that the Central Government should come forward and allocate more funds. For example, in Tamil Nadu, hon. former Chief Minister, Madam Amma had written so many letters to the Ministry seeking financial assistance for modernisation of Tamil Nadu police. But, we could not get. Therefore, whatever the Minister said now, Rs. 25,000 crore, it is not sufficient. In that also, you are concentrating more in Naxalite areas. Not only in

Naxalite area, even in most of the other places also, we are facing a lot of problem. Therefore, the Central Government must come forward to allocate funds.

I would like to know, through you, Madam, as to what steps they are going to take to allocate more funds to the State Governments to modernise the police stations.

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, मैं अभी उत्तर दे चुका था कि यह पहली सरकार है कि जिसने पुलिस मॉडर्नाइज़ेशन के लिए करीब 24 हजार 60 करोड़ रुपये का प्रावधान किया है। जैसा कि माननीय उपाध्यक्ष जी ने पूछा है, उनकी जो कल्पना है, उनके जो विचार हैं, उसी प्रकार से सरकार ने काम किया है और यह धनराशि बहुत ज्यादा है। तीन वर्षों में हमें इसका व्यय करना है। इसमें तमिलनाडु भी है या और भी कोई अन्य राज्य रहे सभी राज्यों की जो रिक्वायरमेंट आती है, उस पर एक कमेटी विचार करती है और आवश्यक मदद करती है। उसके बावजूद भी राज्य की जो सुरक्षा व्यवस्था होती है, वह सारी व्यवस्था राज्यों को देखनी पड़ती है। फिर भी केंद्र सरकार ने बहुत बड़ी धनराशि का प्रावधान किया हुआ है। उसको देना जारी रहेगा और विशेष कर मैं यह कहूंगा कि प्रधान मंत्री जी सन् 2014 के बाद जो काम किया है, 14वें वित्त आयोग में 32 प्रतिशत के बजाय 42 प्रतिशत धनराशि हम दे रहे हैं, दस प्रतिशत ऐसे ही बढ़ा कर दिया हुआ है तो पुलिस इसमें से भी यूज़ कर सकती है, उनको कोई मनाही नहीं है, लेकिन आवश्यकता अनुसार राज्य सरकार को इस पर काम करना चाहिए, ऐसी हम उम्मीद करते हैं।

श्रीमती दर्शना विक्रम जरदोश: महोदया, सभी को नववर्ष की शुभकामना और वर्ष 2017 हमारे लिए तो बहुत गर्व का रहा है। चुनाव में सूरत में बारह में से बारह सीटें हमने हासिल कर लीं। कई तरह की राजनीति हुई और विरोध पक्ष ने बहुत मुलाकातें भी कीं।

माननीय अध्यक्ष : बारह में से बारह सीट के लिए आपको बधाई।

श्रीमती दर्शना विक्रम जरदोश: सूरत का जो डेवलपमेंट है, वह विकास के नाम पर हुआ है। पूरा शहर सीसीटीवी कैमरा से सलामत है। पीपीपी मॉडल पर यह काम हुआ है। लोगों ने शांति और सलामती को भी सपोर्ट किया है। हमारी सबसे बड़ी दो इंडस्ट्री टेक्सटाइल और डायमंड हैं। वहाँ जो क्राइम होते हैं, उनको सफेद ठग बोलते हैं, जैसे माल एक स्टेट से दूसरे स्टेट में ले जाते हैं तो उनके लिए इकोनॉमी सेल बनाने की जरूरत पड़ती है। पुलिस बलों के आधुनिकीकरण के साथ-साथ इकोनॉमी सेल के लिए भी क्या कोई योजना सरकार ने बनाई है?

श्री हंसराज गंगाराम अहीर : महोदया, इसके पहले प्रश्न आया था और अभी मैंने इसका जवाब दिया था कि सीसीटीएनएस के माध्यम से हमने सारे क्राइम को रिकॉर्ड करने का भी प्रावधान किया हुआ है और उसमें इन

अपराधों को भी कवर किया गया था। साथ ही हमारे देश में महिला सुरक्षा को लेकर भी आठ शहरों में, डीडीआर जैसे आता है, वैसे ही उसके लिए भी हम फंड उपलब्ध करा देते हैं। अन्य किसी क्राइम के बारे में विशेषकर के प्रावधान करने की आवश्यकता अभी इसलिए नहीं लग रही है, क्योंकि सीसीटीएनएस एक अच्छी स्कीम चल रही है। उसके माध्यम से क्राइम डिटेक्ट करने में और जाँच करने में हमें बहुत लाभ होगा। धन्यवाद।

SHRI K.C. VENUGOPAL: Madam Speaker, this question actually is with regard to police modernization. Disaster management also has to be included in police modernisation. Last time, we discussed the Ockhi cyclone. On that day, we discussed about the modernisation equipment require to rescue the people who were in the sea. There are coastal police stations which are funded by the Central Government. In my own State of Kerala, there are seven coastal police stations. But there, they do not have modern equipment; there are no modern facilities; they have no persons who are equipped to deal with this kind of Ockhi cyclone. When this Ockhi happened, these coastal police stations were totally helpless. What is the meaning of police modernisation without these things? I would like to ask a question, through you, Madam, to the Minister whether the Government is going to strengthen them with these disaster management equipment, especially, the coastal police stations.

माननीय अध्यक्ष : कोस्टल एरिया के लिए स्पेशियली अगर आप कुछ सोच रहे हैं तो वह बताइए। वे ठीक कह रहे हैं, कोस्टल एरिया महत्वपूर्ण है।

श्री हंसराज गंगाराम अहीर : महोदया, चाहे कोस्टल एरिया हो, हमारे एनडीआरएफ के माध्यम से भी इन चीजों को देखा जाता है और स्टेट गवर्नमेंट की भी एक बड़ी जिम्मेदारी होती है कि इसकी बार-बार सूचना केन्द्र को भेजे। क्या जरूरत है, अगर ये इसके बारे में हमें अवगत कराते हैं तो शायद इन्हें और भी मदद मिल सकती है। मैं इसमें इतना कहूँगा कि अगर स्टेट के द्वारा ऐसी कोई स्कीम बनायी जाती है तो उस स्कीम में केन्द्र सरकार 75 परसेंट धनराशि देती है और 25 परसेंट हिस्सा स्टेट का होता है। राज्य अपने-अपने राज्यों के लिए ऐसी स्कीम बना सकते हैं। जैसे जो नेशनल साइक्लोन रिस्क मिटिगेशन प्रोजेक्ट होते हैं, इसमें भी केन्द्र सरकार इन्हें मदद करती है, लेकिन राज्य सरकार के द्वारा हमें इसकी सूचना मिले और माँग की जाये, तब हम यह मदद उन्हें देते हैं। एनडीआरएफ के तहत 10 परसेंट की राशि आधुनिकीकरण के लिए खर्च करने के लिए हमने अभी कहा है, जो अभी पुलिस मॉडर्नाइजेशन में किया है। उसमें स्टेट गवर्नमेंट को अधिकार दिए हुए हैं।

(Q. 204)

श्री रोड़मल नागर: महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि अन्तरजातीय विवाह के लिए दी जाने वाली प्रोत्साहन सुविधा में जाति प्रमाण-पत्र किसी राज्य में वर्ष 1955 के आधार पर कलेक्टर के द्वारा जारी किया जाता है और कहीं पर स्थानीय निकाय द्वारा जारी प्रमाण-पत्र को ही मान्य कर लिया जाता है। इन दोनों में जो विसंगतियाँ आती हैं, क्या इसके लिए सरकार ने कोई समानता की व्यवस्था की है, क्या सरकार समानता के दिशा-निर्देश जारी करने वाली है?

श्री थावर चंद गहलोत : अध्यक्ष महोदया, जाति से संबंधित प्रमाण-पत्र देने का काम राज्य सरकारों का है। सामान्यतया, कलेक्टर, तहसीलदार और एस.डी.एम. रैंक के अधिकारी ही जाति का प्रमाण-पत्र देते हैं। अगर नगरपालिका या कोई और संस्था यह प्रमाण-पत्र देती है तो शायद वह मान्य नहीं है। यह राज्यों का विषय है। जब कोई आवेदन आता है तो राज्य अपने-अपने स्तर पर विचार करके निर्णय लेते हैं।

श्री रोड़मल नागर: महोदया, इसी प्रकार से अगर किसी व्यक्ति का जन्म उस जिले की बजाय दूसरे प्रांत में होता है और वह वर्तमान में किसी दूसरे जिले या अन्य प्रांत में रहता है तो कहीं पर तो उसकी जाति प्रमाण-पत्र में उसकी जाति मूल जन्म के आधार पर मानी जाती है और कहीं पर, जहां वह रह रहा है, वहां के आधार पर मानी जाती है। वह अलग प्रदेश का है और अलग जिले का है तो उसमें भी विसंगति है। इसके बारे में सरकार क्या सोच रही है?

माननीय अध्यक्ष : जिले में तो नहीं हो सकती, प्रदेश की हो सकती है।

श्री थावर चंद गहलोत : अध्यक्ष महोदया, यह जिले में भी है। कई राज्य ऐसे हैं, जिनमें तीन-चार जिलों में कोई जाति अनुसूचित जाति की श्रेणी में है, दूसरे तीन-चार जिलों में वह जाति एस.टी. की श्रेणी में है, अन्य जिलों में वही जाति ओ.बी.सी. की श्रेणी में है। ये सब आपस में दूर हैं। जो जिस जिले का निवासी है, उस जिले में उसकी जाति जिस श्रेणी में मान्य है तो उसका प्रमाण-पत्र उसी श्रेणी का बनता है और वह उसी जिले तक मान्य होता है। उस श्रेणी के लोगों को जो सुविधाएं दी जाती हैं, उन्हें वे सुविधाएं उसी जिले तक दी जा सकती हैं।

श्री गौरव गोगोई: अध्यक्ष महोदया, धन्यवाद।

Madam, 'Dr. Ambedkar Scheme for Social Integration through Inter-Caste Marriage' - यह स्कीम वर्ष 2013 में इंटरैक्टिव हुई थी। इसका ऑब्जेक्टिव था कि हम समाज में समानता कैसे ला पाएं। लेकिन, इस स्कीम में जो प्रोजेक्ट्स आते हैं, उनकी एप्रूवल रेट बहुत ही कम है। उदाहरण के लिए, वर्ष 2016-17 में लगभग 700 से ज्यादा एप्लीकेशंस आए थे, लेकिन सिर्फ 45, यानी 50 से भी कम एप्लीकेशंस एप्रूव

हुए थे। इस वर्ष भी, जहां तक हमारे पास सूचना है, 400 से भी ज्यादा एप्लीकेशंस आए थे, लेकिन उनकी एप्रूवल रेट अभी लगभग 80 तक ही है। सरकार ने इसके लिए क्या नियम बनाए हैं और क्या कदम उठाए हैं कि जिन लोगों ने एप्लीकेशंस दिए हैं, उनकी एप्रूवल रेट को 90 प्रतिशत तक ले जाया जा सके? साथ ही साथ, इंटर-कास्ट मैरिज के साथ जो सोशल स्टीग्मा लगा होता है, उसको हटाने के लिए यह स्कीम बनी थी। लेकिन, वर्तमान समय में इंटर-रिलीजन मैरिज पर भी एक सोशल स्टीग्मा आ चुका है। विभिन्न प्रकार के राजनैतिक संगठन इंटर-रिलीजन मैरिजेज को डिस्करेज करते हैं। क्या यह मंत्रालय इंटर-रिलीजन मैरिज को भी प्रोमोट करने के लिए डॉ. अम्बेडकर स्कीम जैसा कोई एक्ट लाएगा?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): माननीय अध्यक्ष जी, जैसा कि माननीय सांसद जी ने पूछा है तो डॉक्टर अम्बेडकर फाउण्डेशन के माध्यम से 'Dr. Ambedkar Scheme for Social Integration through Inter-Caste Marriage' स्कीम लाई गई है। सांसद जी ने पूछा है कि इनमें इतना वैरिएशन क्यों है?

चूंकि इस स्कीम के तहत एप्लीकेशंस डायरेक्ट कलक्टर, डिप्टी कमिश्नर और जिला मजिस्ट्रेट के माध्यम से हमें आती हैं, इसलिए हमें इसकी वेरिफिकेशन भी करनी होती है। उसमें समय लगता है। इसमें प्रावधान यह है कि इंटर-कास्ट मैरिज होने के एक साल के भीतर ही उन्हें इस स्कीम के लिए एप्लाई करना होता है। बहुत सारी जगहों पर इसमें डिले भी हुआ है। इसमें एक खास बात है कि 'हिन्दू मैरिज एक्ट, 1955' के अधीन उनकी मैरिज रजिस्टर होनी चाहिए। बहुत सारी जगहों पर मैरिजेज 'स्पेशल मैरिज एक्ट' के अधीन रजिस्टर हुई होती हैं। ऐसी मैरिजेज इस योजना के तहत मान्य नहीं है। इसलिए, इसके वैरिएशन का एक कारण यह भी है।

माननीय सांसद जी ने दूसरी बात इंटर-रिलीजन मैरिजेज की बात की है तो इस योजना को अस्पृश्यता और जाति से होने वाले भेद-भाव का समाधान करने हेतु इसे बनाया गया था। इसलिए, इसमें इंटर-रिलीजन मैरिजेज के लिए अभी कोई योजना नहीं है।...(व्यवधान)

SHRIMATI KOTHAPALLI GEETHA: Thank you Speaker Madam for giving me this opportunity.

I thank the hon. Minister for Social Justice and Empowerment for the reply he has given regarding the incentive to be provided to the SC/ST people when they get married. This is a welcome step by the Government....(Interruptions)

माननीय अध्यक्ष : अब यह इनकी आदत हो चुकी है। आप अपना सवाल पूछिए।

...(व्यवधान)

SHRIMATI KOTHAPALLI GEETHA: This is a very welcome step by the Union Government to actually make it to Rs.2.5 lakh since 2017.

Hon. Madam, a number of applications are pending with the State Governments but they are not being processed. The Union Minister has stated that only 87 applications have been received. As this programme needs widespread publicity, is the Central Government along with the State Governments formulating any policy to give wide publicity to this important initiative so that inter-caste marriages can be encouraged?

श्री विजय सांपला: माननीय अध्यक्ष जी, अभी माननीय सदस्य ने इसके व्यापक प्रचार-प्रसार की बात कही। मैं यह कहूँगा कि इस स्कीम को अंतरजातीय विवाह के संबंध में दो तरीके से लागू किया गया है; एक, प्रोटेक्शन ऑफ सिविल राइट्स और दूसरा, प्रिवेंशन ऑफ एट्रोसिटिज़ के अधीन राज्य सरकारों और यूनियन टेरिटोरिज़ के माध्यम से आता है। पहले इसकी वेरिफ़िकेशन थी, दस हजार रुपये से लेकर पाँच लाख रुपये तक अलग-अलग राज्यों में प्रोत्साहन राशि अलग-अलग थी। मैं माननीय मंत्री जी को धन्यवाद करूँगा कि उनके अनुमोदन से अभी पूरे देश में एक जैसी स्थिति हुई है, पूरे देश में ढाई लाख रुपये की राशि तय की गई। जैसे, पहले असम में दस हजार रुपये थी तो राजस्थान में पाँच लाख रुपये और बाकी अन्य किसी जगह पचास हजार रुपये तथा कहीं पर तीस हजार रुपये थी। इस प्रकार से सभी जगहों पर एक जैसी स्थिति नहीं थी। इस संबंध में मंत्री जी ने पूरे देश में एक जैसी स्थिति लाने के लिए कदम उठाया, जिसमें 50-50 परसेंट पर राज्य व केन्द्र सहयोग करेंगे। अगर कोई राज्य इसमें ढाई लाख रुपये से ज्यादा करता है तो उसके लिए 50-50 परसेंट में हमारा श्रेय उतना ही रहेगा।

दूसरा, जैसा मैंने कहा कि यह दो तरीके से होता है; एक अम्बेडकर फाउंडेशन जिसका मैंने पहले जवाब दिया और दूसरा जो पीओसी तथा पीसीआर के अधीन आता है। अगर मैं इसमें बताऊँ कि वर्ष 2013 में नंबर ऑफ बेनिफिशियरिज़ 11786 थी तो अभी तक इनकी संख्या जो हमारे पास उपलब्ध हुई है, हम इसे कम्प्लीट नहीं कह सकते हैं, यह संख्या 21 हजार तक पहुँच गई है। इसका मतलब है कि आगे काफी लोगों में भी इसका प्रचार-प्रसार होना है, लेकिन इसमें हम सभी को भी सहयोग करना है। इसका जो मंतव्य है, वह सामाजिक समरसता में आई विकृतियों को दूर करना है।

श्रीमती रंजीत रंजन: धन्यवाद अध्यक्ष जी, मुझे लगता है कि आप मुझसे नाराज चल रही हैं।

माननीय अध्यक्ष : नहीं-नहीं, मैं क्यों नाराज होऊँगी।

श्रीमती रंजीत रंजन: महोदया, मंत्री जी एससी/एसटी के लिए प्रोत्साहन राशि के बारे में कह रहे हैं, लेकिन मैं पूछना चाहती हूँ कि हमारे देश में दहेज की बहुत प्रथा है, तो क्या कुछ ऐसी प्रोत्साहन राशि गवर्नमेंट की तरफ से देने की योजना है? हम लोग उसका प्रचार कर सकते हैं, जिसमें लोग बिना दहेज के शादी करें, बोल कर करें और उसके लिए जो गरीब परिवार हैं, गरीब लड़के हैं, उनको सरकार प्रोत्साहन राशि देकर उत्साहित करे ताकि लोग बिना दहेज के शादी करें।

दूसरा, हम अंतर्जातीय विवाह व एससी/एसटी को तो ले रहे हैं, अगर इंटर रिलीजन यानि एक धर्म से दूसरे धर्म में कोई शादी करता है और वह गरीब है, तो क्या आप उसके लिए भी प्रोत्साहन राशि की कोई योजना बना रहे हैं?

श्री विजय सांपला: महोदया, दहेज के लिए तो अलग से कानून है, मगर अंतर्जातीय विवाह का हमारा जो कानून है, वह समाज में आई विकृतियों को दूर करने के लिए है। समाज में बहुत तरह की विकृतियाँ हैं और उनके लिए अलग से कानून भी है।

माननीय अध्यक्ष : यह तो गवर्नमेंट की तरफ से दहेज हो जाएगा, अगर आप इसके लिए प्रोत्साहन राशि देते हैं।

श्री विजय सांपला: अगर मैं इसके बारे में कहूँ तो अंतर्जातीय विवाह में हम ढाई लाख रुपये की राशि देते हैं, यह भी कहीं न कहीं उनको प्रोत्साहित करता है। यह सामाजिक विकृति के निवारण तथा उनके भविष्य में काम आए, इसके लिए हम ढाई लाख रुपये की राशि देते हैं। हम इसे तीन साल की उनके एफडी के रूप में जमा करवाते हैं। चूँकि, हमारी माननीय सदस्य महिला हैं, मैं उनको बताना चाहता हूँ कि जो पहली राशि एफडी होती है, वह महिला के नाम पर ही होती है।

(Q. 205)

श्री बलभद्र माझी: मैडम, आपको बहुत-बहुत धन्यवाद कि आपने मुझे नए वर्ष में बोलने का मौका दिया है। मैं सभी माननीय सदस्यों को भी नव वर्ष की शुभकामना देता हूँ।

मैडम, मेरा मूल प्रश्न था कि क्या सरकार की ओर से मेट्रो रेल में सिनियर सिटीजन व छात्र-छात्राओं के लिए किसी प्रकार के कन्सेशन की व्यवस्था रखी गई है। इसका जवाब तो सरकार ने कुछ दिया नहीं है।

उन्होंने छोड़ दिया है कि राज्य सरकार का कोई प्रस्ताव नहीं है। मैं कहना चाहूंगा कि मेट्रो रेलवे में भी केन्द्र सरकार की अर्बन डेवलपमेंट मिनिसट्री का बहुत पैसा लगता है। जहां तक मेरी नॉलेज है, यह 50 पर्सेंट के आसपास है। कोलकाता मेट्रो में जैसा कंसैशन है, वैसा ही बाकी मेट्रोज में भी यह क्यों नहीं होना चाहिए, जब कि केन्द्र सरकार का ही पैसा लग रहा है। इसका उत्तर पहले दें।

SHRI HARDEEP SINGH PURI: Madam Speaker, the question that has been posed is a very specific one. It enquires whether the Government has any proposal to provide concession.

Madam, the Government does not have any proposal, but the Government is not averse to making a recommendation to this effect that senior citizens and students be provided some concessional fare. The hon. Member cited the Calcutta Metro. Calcutta Metro is run by the Indian Railways and it provides a special concessional fare for students up to class 12 of normal schools and madarasas etc., but there is a crucial difference between the Calcutta Metro run by the Indian Railways and the rest of the metro systems because the rest of the metro systems run on the basis of tokens and smart cards. When you enter a metro complex, there is a metro gate through which you come through. It is my view, after having studied this issue for about three months or so, that it should be possible for the Government to recommend concessional fares for senior citizens and students, but the fixation of those fares is not done by the Government.

Madam, it was with great wisdom that the fare fixation structure of the Metro was insulated from the competitive and populist politics which normally Governments can succumb to. Therefore, there is a Fare Fixation Committee, which is a statutory body,

headed by either a sitting judge of the High court or a retired judge who has been a Judge in a High court and comprises of two members of at least Additional Secretary level officer, one each from the Central Government and the State Government.

If you look at the report of the Fare Fixation Committee of the Delhi Metro, which submitted its report in September, 2016, they said that they had considered a system of concessional fare, but they found that they were not technologically ready at that point of time. I believe now that the Government could be in a position to recommend concessional fares for senior citizens and that we could make this recommendation to the Fare Fixation Committee, but ultimately, this will have to be a determination to be made by the statutory body, which is the Fare Fixation Committee.

The question was asked whether we are doing it. It is not our task to do this, but we would be happy to make that recommendation. Therefore, through you, Madam, I may tell the House that in the next few months whenever the next Fare Fixation Committee is established, I think, in the case of the Mumbai Metro line - I – because the High Court has thrown that out - we would be happy to make that recommendation.

12.00 hrs

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। ये सब मामले महत्वपूर्ण हैं, लेकिन इन्हें अन्य अवसरों पर उठाया जा सकता है, इसलिए स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की जाती है।

...(व्यवधान)

माननीय अध्यक्ष : बाद में अवसर दे दूंगी।

...(व्यवधान)

माननीय अध्यक्ष : श्री राम विलास पासवान जी।

...(व्यवधान)

माननीय अध्यक्ष : बैठिए, श्री सौगत राय जी। अभी क्या हुआ? अभी बैठिए। अभी क्यों बोल रहे हैं? अभी बैठिए।

...(व्यवधान)

माननीय अध्यक्ष : अभी काम होने दीजिए।

...(व्यवधान)

माननीय अध्यक्ष : आपको चिल्लाना है या प्रश्न उठाना है, तो अभी बैठिए। पेपर लेइंग के बाद बोलिए।

...(व्यवधान)

12.02 hrs**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री राम विलास पासवान) : महोदया, मैं भारतीय मानक ब्यूरो अधिनियम, 1986 की धारा 10 की उप-धारा (1) के अंतर्गत भारतीय मानक ब्यूरो नियम, 2017 जो 13 अक्टूबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा0का0नि0 1266 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 8243/16/18]

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) (एक) इंडियन काउंसिल ऑफ एग्रीकल्चरल रिसर्च, नई दिल्ली के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षा प्रतिवेदन।

(दो) इंडियन काउंसिल ऑफ एग्रीकल्चरल रिसर्च, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library, See No. LT 8244/16/18]

(2) (एक) रानी लक्ष्मीबाई सेंट्रल एग्रीकल्चरल यूनिवर्सिटी, झांसी के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) रानी लक्ष्मीबाई सेंट्रल एग्रीकल्चरल यूनिवर्सिटी, झांसी के वर्ष 2016-2017 की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8245/16/18]

(3) डॉ० राजेन्द्र प्रसाद केन्द्रीय कृषि विश्वविद्यालय अधिनियम, 2016 की धारा 46 की उप-धारा (2) के अंतर्गत अधिसूचना सं० 74 से 83 / डीआरपीसीएयू (वीसी), पूसा जो 15 सितम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुई थी, तथा जो अध्यादेश संख्या 74 से 83 में अंतर्विष्ट स्नातक / परास्नातक डॉक्टरल डिग्री कार्यक्रमों में प्रवेश तथा नामांकन, अध्ययन कार्यक्रम, शिक्षा का माध्यम तथा अन्य प्रशासनिक प्रक्रियाओं के बारे में है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8246/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): Madam, I beg to lay on the Table:-

(1) A copy of the Notification No. S.O.3499(E) (Hindi and English versions) published in Gazette of India dated 2nd November, 2017, order indicating the supplies of urea to be made by domestic manufactures of urea to states and Union Territories during Rabi, 2017-2018 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 together with a corrigendum thereto published in the Notification No. S.O.3696(E) dated 21st November, 2017.

[Placed in Library, See No. LT 8247/16/18]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, for the year 2016-2017.
- (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8248/16/18]

- (b) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8249/16/18]

- (c) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2016-2017.
- (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8250/16/18]

- (d) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2016-2017.
- (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8251/16/18]

- (e) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2016-2017.

- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8252/16/18]

- (f) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2016-2017.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8253/16/18]

- (g) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8254/16/18]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2016-2017.

[Placed in Library, See No. LT 8255/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Madam, I beg to lay on the Table:-

(1) A copy of the Central Government General Pool Residential Accommodation Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.598(E) in Gazette of India dated 19th June, 2017 issued under article 309 of the Constitution together with corrigendum thereto published in Notification No. G.S.R.989 dated 1st August, 2017.

[Placed in Library, See No. LT 8256/16/18]

(2) A copy of the Notification No. S.O.2666 (Hindi and English versions) published in Gazette of India dated 20th November, 2017 appointing the persons, mentioned therein, as members of the Central Adviosry Council under sub-section (2) of Section 91 of the Real Estate (Regulation and Development) Act, 2016.

[Placed in Library, See No. LT 8257/16/18]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8258/16/18]

- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2016-2017.

- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8259/16/18]

- (c) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8260/16/18]

- (d) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8261/16/18]

- (e) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8262/16/18]

- (f) (i) Review by the Government of the working of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2016-2017.
- (ii) Annual Report of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library, See No. LT 8263/16/18]
- (g) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library, See No. LT 8264/16/18]
- (h) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2016-2017.
- (ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library, See No. LT 8265/16/18]
- (i) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2016-2017.
- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library, See No. LT 8266/16/18]

- (j) (i) Review by the Government of the working of the Maharashtra Metro Rail Limited, Nagpur, for the year 2016-2017.
- (ii) Annual Report of the Maharashtra Metro Rail Limited, Nagpur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8267/16/18]

- (k) (i) Review by the Government of the working of the Metro Link Express for Gandhinagar and Ahmedabad Company Limited, Gandhinagar, for the year 2016-2017.
- (ii) Annual Report of the Metro Link Express for Gandhinagar and Ahmedabad Company Limited, Gandhinagar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8268/16/18]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8269/16/18]

- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

[Placed in Library, See No. LT 8270/16/18]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8271/16/18]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8272/16/18]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8273/16/18]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2016-2017.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8274/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Appropriation Accounts of Defence Services for the year 2016-2017.

[Placed in Library, See No. LT 8275/16/18]

- (2) Appropriation Accounts of Postal Services for the year 2016-2017.

[Placed in Library, See No. LT 8276/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2016-2017.
- (2) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8277/16/18]

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

(1) राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 26 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (1) का.आ. 2457(अ) जो 3 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो दंड प्रक्रिया संहिता 1973 की धारा 24 की उप-धारा (8) के साथ पठित राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 15 की उप-धारा (1) के अनुसरण में एनआईए विशेष न्यायालय तथा दिल्ली उच्च न्यायालय के समक्ष राष्ट्रीय अन्वेषण अभिकरण की ओर से आरसी-10/2017/एनआईए/डीएलआई से संबंधित मामले चलाने के लिए विशेष लोक अभियोजकों की नियुक्ति किए जाने के बारे में है।
- (2) का.आ. 2534(अ) जो 9 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11 की उप-धारा (3) के अंतर्गत जम्मू और श्रीनगर में राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के अंतर्गत स्थापित विशेष न्यायालय में न्यायाधीश की नियुक्ति किए जाने के बारे में है।
- (3) का.आ. 2535(अ) जो 9 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के अंतर्गत विशेष न्यायालय, अर्थात् राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11 की उप-धारा (3) के अंतर्गत चेन्नई में बम विस्फोट मामलों के अनन्य विचारण के लिए सत्र न्यायाधीश में न्यायाधीश की नियुक्ति किए जाने के बारे में है।
- (4) का.आ. 2536(अ) जो 9 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के अंतर्गत विशेष न्यायालय, अर्थात् राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11 की उप-धारा (3) के अंतर्गत लखनऊ में अपर जिला और सत्र न्यायाधीश के तीसरे वरिष्ठतम न्यायालय में न्यायाधीश की नियुक्ति किए जाने के बारे में है।
- (5) का.आ. 2556(अ) जो 10 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो किसी भी विचारण न्यायालय के समक्ष राष्ट्रीय अन्वेषण अभिकरण की ओर से मामलों को संचालित करने वाले विशेष लोक अभियोजक की नियुक्ति समाप्त किए जाने के बारे में है।
- (6) का.आ. 2557(अ) जो 10 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो दंड प्रक्रिया संहिता 1973 की धारा 24 की उप-धारा (8) के साथ पठित राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 15 की उप-धारा (1) के अनुसरण में एनआईए विशेष न्यायालय तथा गुजरात उच्च न्यायालय के समक्ष राष्ट्रीय अन्वेषण अभिकरण की ओर से आरसी-13/2015/एनआईए/डीएलआई से संबंधित मामलों को संचालित करने के लिए विशेष लोक अभियोजकों की नियुक्ति किए जाने के बारे में है।

- (7) का.आ. 2834(अ) जो 31 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो दंड प्रक्रिया संहिता 1973 की धारा 24 की उप-धारा (8) के साथ पठित राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 15 की उप-धारा (1) के अनुसरण में राष्ट्रीय अन्वेषण अभिकरण की ओर से मामलों को संचालित करने के लिए विशेष लोक अभियोजकों की नियुक्ति किए जाने के बारे में है।
- (8) का.आ. 2835(अ) जो 31 अगस्त, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो दंड प्रक्रिया संहिता 1973 की धारा 24 की उप-धारा (8) के साथ पठित राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 15 की उप-धारा (1) के अनुसरण में राष्ट्रीय अन्वेषण अभिकरण की ओर से मामलों को संचालित करने के लिए विशेष लोक अभियोजकों की नियुक्ति किए जाने के बारे में है।
- (9) का.आ. 3093(अ) जो 22 सितम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के अंतर्गत स्थापित विशेष न्यायालय, अर्थात् राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11 की उप-धारा (3) के अंतर्गत जिला न्यायाधीश-चार-सह-प्रभारी अपर सत्र न्यायाधीश, पटियाला हाउस कोर्ट, नई दिल्ली न्यायाधीश की नियुक्ति किए जाने के बारे में है।
- (10) का.आ. 3235(अ) जो 4 अक्टूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के अंतर्गत स्थापित विशेष न्यायालय, अर्थात् राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11 की उप-धारा (3) के अंतर्गत मोहाली में वरिष्ठतम अपर सत्र न्यायाधीश के न्यायालय में न्यायाधीश की नियुक्ति किए जाने के बारे में है।
- (11) का.आ. 3421(अ) जो 25 अक्टूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो विशेष न्यायालय अर्थात् सिटी सिविल न्यायालय और अपर सत्र न्यायाधीश, ग्रेटर बाम्बे की स्थापना किए जाने तथा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) और 11(3) के अंतर्गत उक्त विशेष न्यायालय में पीठासीन होने के लिए न्यायाधीश की नियुक्ति किए जाने के बारे में है।
- (12) का.आ. 3569(अ) जो 10 नवम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो दंड प्रक्रिया संहिता 1973 की धारा 24 की उप-धारा (8) के साथ पठित राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 15 की उप-धारा (1) के अनुसरण में भारत के उच्चतम न्यायालय के समक्ष राष्ट्रीय अन्वेषण अभिकरण की ओर से आरसी-10/2017/एनआईए/डीएलआई से संबंधित मामलों को संचालित करने के लिए विशेष लोक अभियोजकों की नियुक्ति किए जाने के बारे में है।

- (13) का.आ. 3861(अ) जो 11 दिसम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के अंतर्गत स्थापित विशेष न्यायालय, अर्थात् राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11 की उप-धारा (3) के अंतर्गत विजयवाड़ा-सह-मेट्रोपोलिटन सत्र न्यायाधीश में अपर जिला और सत्र न्यायाधीश के न्यायालय-दो में न्यायाधीश की नियुक्ति किए जाने के बारे में है।

[Placed in Library, See No. LT 8278/16/18]

- (2) (एक) नेशनल फाउंडेशन फार कम्युनल हारमेनी, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल फाउंडेशन फार कम्युनल हारमेनी, नई दिल्ली के वर्ष 2015-2016 की समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।
- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 8279/16/18]

- (4) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) रिहैब्लिटेशन प्लांटेशन लिमिटेड, कोल्लम के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) रिहैब्लिटेशन प्लांटेशन लिमिटेड, कोल्लम के वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
- (5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 8280/16/18]

(6) दिल्ली पुलिस अधिनियम, 1978 की धारा 10 के अंतर्गत अधिसूचना सं. एफ.1/6/2016/एचपी-आई/स्थापना/4049-4056 जो 9 नवम्बर, 2017 के दिल्ली के राजपत्र में प्रकाशित हुई थी तथा जो एक नये पृथक स्वतंत्र पुलिस जिला, द्वारका की घोषणा किए जाने के बारे में है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8281/16/18]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा पंचायती राज मंत्रालय में राज्य मंत्री (श्री परषोत्तम रूपाला)
: महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

(1) कीटनाशी अधिनियम, 1968 की धारा 36 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(एक) कीटनाशी (तीसरा संशोधन) नियम, 2017 जो 9 अक्टूबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1229(अ) में प्रकाशित हुए थे।

(दो) का.आ. 3304(अ) जो 12 अक्टूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कीटनाशी अधिनियम, 1968 की अनुसूची में उसमें उल्लिखित पदार्थों को शामिल किए जाने के बारे में है।

[Placed in Library, See No. LT 8282/16/18]

(2) नाशक कीट और नाशक जीवमार अधिनियम, 1914 की धारा 4(घ) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) पादप संघरोध (भारत में आयात का विनियमन) (सातवां संशोधन) आदेश, 2017, जो 24 अगस्त, 2017 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2752(अ) में प्रकाशित हुआ था।

(दो) पादप संघरोध (भारत में आयात का विनियमन) (आठवां संशोधन) आदेश, 2017, जो 11 अक्टूबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3293(अ) में प्रकाशित हुआ था।

(तीन) पादप संघरोध (भारत में आयात का विनियमन) (नौवां संशोधन) आदेश, 2017, जो 8 नवम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3556(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 8283/16/18]

(3) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) उर्वरक (नियंत्रण) चौथा संशोधन आदेश, 2017 जो 3 अक्टूबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3224(अ) में प्रकाशित हुए थे।

(दो) का.आ. 3225(अ) जो 3 अक्टूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा उर्वरक (नियंत्रण) आदेश, 1985 के खंड 20ख के अंतर्गत दो वर्ष की अवधि के लिए देश में आयात किए जाने वाले उसमें उल्लिखित उर्वरकों को अधिसूचित किया गया है।

- (तीन) का.आ. 3226(अ) जो 3 अक्टूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा उर्वरक (नियंत्रण) आदेश, 1985 के खंड 20ख के अंतर्गत चार वर्ष की अवधि के लिए देश में आयात किए जाने वाले उसमें उल्लिखित उर्वरकों को अधिसूचित किया गया है।
- (चार) का.आ. 3227(अ) जो 3 अक्टूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 25 नवम्बर, 2014 की अधिसूचना संख्या का.आ. 2970(अ) तथा 10 अक्टूबर, 2015 की अधिसूचना संख्या का.आ. 2778(अ) में कतिपय संशोधन किए गए हैं ।
- (पांच) का.आ. 3228(अ) जो 3 अक्टूबर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा उर्वरक (नियंत्रण) आदेश, 1985 के खंड 20ख के अंतर्गत एक वर्ष की अवधि के लिए देश में आयात किए जाने वाले उसमें उल्लिखित उर्वरकों को अधिसूचित किया गया है।

[Placed in Library, See No. LT 8284/16/18]

- (4) (एक) नेशनल हॉर्टीकल्चर बोर्ड, गुडगांव के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल हॉर्टीकल्चर बोर्ड, गुडगांव के वर्ष 2016- 2017 की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 8285/16/18]

- (5) (एक) प्रोटेक्शन आफ प्लांट वैरायटी एंड फार्मर्स राइट्स अथारिटी, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) प्रोटेक्शन आफ प्लांट वैरायटी एंड फार्मर्स राइट्स अथारिटी, नई दिल्ली के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) प्रोटेक्शन आफ प्लांट वैरायटी एंड फार्मर्स राईट्स अथारिटी, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8286/16/18]

(6) (एक) कोकोनट डेवलपमेंट बोर्ड, कोच्चि के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) कोकोनट डेवलपमेंट बोर्ड, कोच्चि के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) कोकोनट डेवलपमेंट बोर्ड, कोच्चि के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8287/16/18]

(7) (एक) नेशनल कॉपरेटिव यूनियन आफ इंडिया, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल कॉपरेटिव यूनियन आफ इंडिया, नई दिल्ली के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) नेशनल कॉपरेटिव यूनियन आफ इंडिया, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8288/16/18]

(8) (एक) नेशनल लेबर कॉपरेटिव फेडरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल लेबर कॉर्पोरेटिव फेडरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के वर्ष 2016-2017 की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 8289/16/18]

(9) (एक) नेशनल कापरेटिव डेवलपमेंट कार्पोरेशन, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल कापरेटिव डेवलपमेंट कार्पोरेशन, नई दिल्ली के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) नेशनल कापरेटिव डेवलपमेंट कार्पोरेशन (इम्पलाईज प्रोविडेड फंड), नई दिल्ली के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(चार) नेशनल कापरेटिव डेवलपमेंट कार्पोरेशन, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8290/16/18]

(10) (एक) नेशनल इंस्टीट्यूट आफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल इंस्टीट्यूट आफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) नेशनल इंस्टीट्यूट आफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8291/16/18]

(11) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) बिहार स्टेट एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, पटना के वर्ष 2012-2013 और 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) बिहार स्टेट एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, पटना के वर्ष 2012-2013 और 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8292/16/18]

(ख) (एक) जम्मू कश्मीर स्टेट एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, श्रीनगर के वर्ष 1998-1999 से 2003-2004 तक के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) जम्मू कश्मीर स्टेट एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, श्रीनगर के वर्ष 1998-1999 से 2003-2004 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8293/16/18]

(ग) (एक) केरल एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, त्रिवेन्द्रम के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) केरल एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, त्रिवेन्द्रम के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8294/16/18]

- (घ) (एक) ओडिशा एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, भुवनेश्वर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) ओडिशा एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, भुवनेश्वर के वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8295/16/18]

- (ङ) (एक) हिमाचल प्रदेश एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, शिमला के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) हिमाचल प्रदेश एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, शिमला के वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 9696/18]

- (च) (एक) गुजरात स्टेट सीड्स कारपोरेशन लिमिटेड, के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) गुजरात स्टेट सीड्स कारपोरेशन लिमिटेड, के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8297/16/18]

- (छ) (एक) आंध्र प्रदेश एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, हैदराबाद के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) आंध्र प्रदेश एगो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, हैदराबाद के वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की

टिप्पणियां ।

[Placed in Library, See No. LT 8298/16/18]

- (झ) (एक) मध्य प्रदेश प्रदेश एग्रो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, भोपाल के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) मध्य प्रदेश प्रदेश एग्रो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, भोपाल के वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
- (12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8299/16/18]

- (13) (एक) नेशनल काउंसिल फार कापरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) नेशनल काउंसिल फार कापरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) नेशनल काउंसिल फार कापरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8300/16/18]

- (14) (एक) नेशनल एग्रीकल्चरल कापरेटिव मार्केटिंग फेडरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल एग्रीकल्चरल कापरेटिव मार्केटिंग फेडरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8301/16/18]

(15) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (एक) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क)(एक) नेशनल सीड्स कार्पोरेशन लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) नेशनल सीड्स कार्पोरेशन लिमिटेड, नई दिल्ली के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8302/16/18]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृष्णपाल गुर्जर): महोदया, मैं निम्नलिखित सभा पटल पर रखता हूँ-

श्री कृष्ण पाल निम्नलिखित सभा पटल पर रखेंगे:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (एक) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (क)(एक) नेशनल बैंकवर्ड क्लास फाइनेंस एंड डेवलपमेंट कार्पोरेशन, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।
- (दो) नेशनल बैंकवर्ड क्लास फाइनेंस एंड डेवलपमेंट कार्पोरेशन, नई दिल्ली के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8303/16/18]

- (ख)(एक) आर्टिफिशियल लिम्बस मैनुफैक्चुरिंग कार्पोरेशन आफ इंडिया, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।
- (दो) आर्टिफिशियल लिम्बस मैनुफैक्चुरिंग कार्पोरेशन आफ इंडिया, नई दिल्ली के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 8304/16/18]

(2) आर्टिफिशियल लिम्बस मैनुफैक्चुरिंग कार्पोरेशन आफ इंडिया तथा सामाजिक न्याय और अधिकारिता मंत्रालय के बीच वर्ष 2017-18 के लिए हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 8305/16/18]

- (3)(एक) महात्मा गांधी सेवा संघ, परभणी के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
- (दो) महात्मा गांधी सेवा संघ, परभणी के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

[Placed in Library, See No. LT 8306/16/18]

(4)(एक) इंडियन स्पाइनल इंजरीज सेंटर, नई दिल्ली के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) इंडियन स्पाइनल इंजरीज सेंटर, नई दिल्ली के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति।

[Placed in Library, See No. LT 8307/16/18]

(5)(एक) राष्ट्रीय सेवा समिति, तिरुपति के वर्ष 2010-2011, और 2011-2012 के वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) राष्ट्रीय सेवा समिति, तिरुपति के वर्ष 2010-2011, और 2011-2012 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8308/16/18]

(7)(एक) देवनार फाउंडेशन फोर द ब्लाइंड, सिकंदराबाद के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) देवनार फाउंडेशन फोर द ब्लाइंड, सिकंदराबाद के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति।

[Placed in Library, See No. LT 8309/16/18]

(8)(एक) वेलुगू स्पेशल स्कूल, मदनापल्ली के वर्ष 2011-2012 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) वेलुगू स्पेशल स्कूल, मदनापल्ली के वर्ष 2011-2012 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति।

(9) उपर्युक्त (8) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8310/16/18]

(10)(एक) डॉ. शैलेन्द्र नाथ मूक बधिर विद्यालय, बर्दवान के वर्ष 2010-2011, और 2011-2012 के वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) डॉ. शैलेन्द्र नाथ मूक बधिर विद्यालय, बर्दवान के वर्ष 2010-2011, और 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(11) उपर्युक्त (10) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8311/16/18]

(12)(एक) होप, दुर्गापुर के वर्ष 2010-2011 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) होप, दुर्गापुर के वर्ष 2010-2011 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(13) उपर्युक्त (12) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8312/16/18]

(14)(एक) सोसाइटी आफ कृष्ट ज्योति, वाराणसी के वर्ष 2010-2011 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) सोसाइटी आफ कृष्ण ज्योति, वाराणसी के वर्ष 2010-2011 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(15) उपर्युक्त (14) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8313/16/18]

(16)(एक) नेशनल एसोशिएसन फार द ब्लाइंड, नई दिल्ली के वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) नेशनल एसोशिएसन फार द ब्लाइंड, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(17) उपर्युक्त (16) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8314/16/18]

(18)(एक) अमर ज्योति चैरिटेबल ट्रस्ट, दिल्ली के वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) अमर ज्योति चैरिटेबल ट्रस्ट, दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(19) उपर्युक्त (18) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8315/16/18]

(20)(एक) भगवान महावीर विकलांग सहायता समिति, जयपुर के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) भगवान महावीर विकलांग सहायता समिति, जयपुर के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

[Placed in Library, See No. LT 8316/16/18]

(21)(एक) नारायण सेवा संस्थान, उदयपुर के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) नारायण सेवा संस्थान, उदयपुर के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

[Placed in Library, See No. LT 8317/16/18]

(22)(एक) नेशनल एसोशिएसन फार द ब्लाइंड, मुंबई के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) नेशनल एसोशिएसन फार द ब्लाइंड, मुंबई के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

[Placed in Library, See No. LT 8318/16/18]

(23) स्वपरायणता, प्रमस्तिष्कघात, मानसिक मंदता और बहुनिःशक्तता से ग्रसितों के कल्याण हेतु राष्ट्रीय न्यास अधिनियम, 1999 की धारा 36 के अंतर्गत स्वपरायणता, प्रमस्तिष्कघात, मानसिक मंदता और बहुनिःशक्तता से ग्रसितों के कल्याण हेतु राष्ट्रीय न्यास (संशोधन) नियम, 2017 जो 10 नवंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. 164/संशोधित/आरआरएस/एनएटी/2014-15/वाल्सूम.एक में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8319/16/18]

(24)(एक) नेशनल एसोशिएसन फार द ब्लाइंड दिल्ली, नई दिल्ली के वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(दो) नेशनल एसोशिएसन फार द ब्लाइंड दिल्ली, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(25) उपर्युक्त (24) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8320/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Shri Kiren Rijiju, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- (i) The National Fire Service College, Nagpur, Library Attendant (Group 'C' posts) Recruitment Rules, 2017 published in Notification No. G.S.R.260 in weekly Gazette of India dated 2nd September, 2017.
- (ii) The National Fire Service College, Nagpur (Accountant post) Recruitment Rules, 2017 published in Notification No. G.S.R.261 in weekly Gazette of India dated 2nd September, 2017.
- (iii) The National Fire Service College, Nagpur (Laboratory Assistant) Recruitment Rules, 2017 published in Notification No. G.S.R.362 in Gazette of India dated 3rd November, 2017.

[Placed in Library, See No. LT 8321/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Combatised Inspector, Junior Hindi Translator, Ministerial (Non-Gazetted) Group 'B' post, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.359 in weekly Gazette of India dated 4th November, 2017.
- (ii) The Sashastra Seema Bal Group 'A' Combatised (General Duty) Director General, Additional Director General, Inspector General, Deputy Inspector General and Commandant posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1037 in Gazette of India dated 21st August, 2017.

- (iii) The Sashastra Seema Bal, Judge Attorney General (Deputy Inspector General), Additional Judge Attorney General (Commandant), Deputy Judge Attorney General (Deputy Commandant) and Judge Attorney (Assistant Commandant) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.249 in Gazette of India dated 7th August, 2017.
- (iv) The Sashastra Seema Bal, Combatized (Communication Group 'A' posts) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.248 in Gazette of India dated 3rd August, 2017.
- (v) The Sashastra Seema Bal Group 'A' Combatized Veterinary Officers, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.361 in Gazette of India dated 30th October, 2017.

[Placed in Library, See No. LT 8322/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, General Duty Cadre (Non-Gazetted) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1208(E) in Gazette of India dated 29th September, 2017.
- (ii) The Border Security Force (Engineering Officers) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1157(E) in Gazette of India dated 15th September, 2017.
- (iii) The Border Security Force, Headquarters (Public Relations Officer) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1231(E) in Gazette of India dated 10th October, 2017.
- (iv) The Border Security Force, (Printing Press Group 'B' and Group 'C' Posts) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1233(E) in Gazette of India dated 10th October, 2017.

- (v) The Ministry of Home Affairs, Border Security Force, Communication (Non-Gazetted) Cadre Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1250(E) in Gazette of India dated 12th October, 2017.
- (vi) The Border Security Force, Constable (Tradesman) Group 'C' Posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1230(E) in Gazette of India dated 10th October, 2017.
- (vii) The Border Security Force (Engineering/Electrical) Group 'C' posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1446(E) in Gazette of India dated 24th October, 2017.
- (viii) The Border Security Force Water Wing Group 'C' posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1232(E) in Gazette of India dated 10th October, 2017.
- (ix) The Border Security Force, Air Wing, Non-Gazetted (Combatised), Group 'B' and Group 'C' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1315(E) in Gazette of India dated 18th October, 2017.
- (x) The Border Security Force, Air Wing Storeman Cadre Non-Gazetted (Combatised), Group 'B' and Group 'C' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1355(E) in Gazette of India dated 31st October, 2017.
- (xi) The Border Security Force, Water Wing, Group 'B' (Combatised Technical Staff) post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1496(E) in Gazette of India dated 8th December, 2017.
- (xii) The Border Security Force Engineering (Civil) Combatant (Group 'B' posts), Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1495(E) in Gazette of India dated 8th December, 2017.

- (xiii) The Border Security Force Combatised Para-Medical Staff Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1497(E) in Gazette of India dated 8th December, 2017.
- (xiv) The Border Security Force, Headquarters, Head Constable (Draftsman) Group 'C' Post, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1508(E) in Gazette of India dated 13th December, 2017.

[Placed in Library, See No. LT 8323/16/18]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-

- (i) The National Disaster Management Authority (Financial Advisor) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1476(E) in Gazette of India dated 4th December, 2017.
- (ii) The National Disaster Management Authority (Group 'A' Posts) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1477(E) in Gazette of India dated 4th December, 2017.

[Placed in Library, See No. LT 8324/16/18]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2014-2015 to 2016-2017.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2014-2015 to 2016-2017.

- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 8325/16/18]

- (7) A copy of the 48th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2016-2017.

[Placed in Library, See No. LT 8326/16/18]

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ-

- (1) नेशनल मीट एंड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (2) नेशनल मीट एंड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library, See No. LT 8327/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2016-2017.

- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8328/16/18]

- (b) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8329/16/18]

- (c) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2015-2016.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8330/16/18]

- (d) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Neapanagar, for the year 2016-2017.
- (ii) Annual Report of the NEPA Limited, Neapanagar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8331/16/18]

- (e) (i) Statement regarding Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for

the year 2016-2017.

- (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8332/16/18]

- (f) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2016-2017.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8333/16/18]

- (g) (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8334/16/18]

- (h) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8335/16/18]

- (i) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8336/16/18]

- (j) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2016-2017.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8337/16/18]

- (k) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2016-2017.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8338/16/18]

- (l) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2016-2017.

- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8339/16/18]

- (m) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8340/16/18]

- (n) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2015-2016.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (c) and (n) of (1) above.

[Placed in Library, See No. LT 8341/16/18]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2016-2017.

[Placed in Library, See No. LT 8342/16/18]

(4) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 8343/16/18]

- (ii) Memorandum of Understanding between the HMT Limited and the Department, of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2017-2018.

[Placed in Library, See No. LT 8344/16/18]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): महोदया, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ-

(1) नेशनल शेड्यूलड कास्ट फाइनेंस एंड डेवलपमेंट कार्पोरेशन, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा।

(2) नेशनल शेड्यूलड कास्ट फाइनेंस एंड डेवलपमेंट कार्पोरेशन, नई दिल्ली का वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखा परीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 8345/16/18]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्रीमती कृष्णा राज): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ-

(1) नेशनल डेयरी डेवलपमेंट बोर्ड, आनंद के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(2) नेशनल डेयरी डेवलपमेंट बोर्ड, आनंद के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8346/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): Madam, I beg to lay on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8347/16/18]

- (b) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2014-2015.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8348/16/18]

- (c) (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2016-2017.

(ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (1) above.

[Placed in Library, See No. LT 8349/16/18]

(3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2015-2016, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 8350/16/18]

(5) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2016-2017, together with Audit Report thereon.

[Placed in Library, See No. LT 8350A/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): Madam, I beg to lay on the Table :-

(1) A copy of the Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1040(E) in Gazette of India dated 22nd August, 2017 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.

[Placed in Library, See No. LT 8351/16/18]

(2) A copy of the Notification No. G.S.R.1373(E) (Hindi and English versions) published in Gazette of India dated 7th November, 2017 containing corrigenda to the Notification No. G.S.R.629(E) dated 23rd June, 2017 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

[Placed in Library, See No. LT 8352/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) G.S.R.1204(E) published in Gazette of India dated 27th September, 2017, fixing the price specified, mentioned therein, of the Schedule hereto annexed as the fair and remunerative price that shall be payable by the owners of the vacuum pan process sugar factories specified, mentioned therein, of the said Schedule or their agents for the sugarcane delivered at the gate of the factory or any purchasing centre for the sugar year 2015-2016 ending with the 30th September, 2016 subject to the rebate payable there for under clause (3A) of the said order.
- (ii) G.S.R.1205(E) published in Gazette of India dated 27th September, 2017, fixing the price specified, mentioned therein, of the Schedule hereto

annexed as the fair and remunerative price that shall be payable by the owners of the vacuum pan process sugar factories specified, mentioned therein, of the said Schedule or their agents for the sugarcane delivered at the gate of the factory or any purchasing centre for the sugar year 2016-2017 ending with the 30th September, 2017 subject to the rebate payable there for under clause (3A) of the said order.

- (iii) S.O.3934(E) published in Gazette of India dated 19th December, 2017, rescinding Notification No. S.O.3348(E) dated 28th October, 2016.

[Placed in Library, See No. LT 8353/16/18]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8354/16/18]

12.07 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 22nd December, 2017 adopted the following Motion in regard to the Committee on Public Accounts:-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate two Members from Rajya Sabha *vice* Shri Shantaram Naik and Shri Sukhendu Sekhar Ray, retired from the Rajya Sabha, to associate with the Committee on Public Accounts for the unexpired portion of the term of the Committee and do proceed to elect, in such manner as the Chairman may direct, two Members from among the Members of this House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, Shri Mohd. Ali Khan and Shri Sukhendu Sekhar Ray, Members, Rajya Sabha have been duly elected to the said Committee.'

12.08 hrs**LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE**

HON. SPEAKER: Hon. Members, the Committee on Absence of Members from the Sittings of the House in their Tenth Report presented to the House on 29 December, 2017 have recommended that leave of absence from the sittings of the House be granted to the following members for the period mentioned against each :-

- | | | |
|----|---------------------------|--------------------------|
| 1. | Prof. (Dr.) Sugata Bose | 15.12.2017 to 05.01.2018 |
| 2. | Shri Rama Chandra Hansdah | 17.07.2017 to 11.08.2017 |
| 3. | Shrimati Rita Tarai | 15.12.2017 to 05.01.2018 |
| 4. | Dr. Gokaraju Gangaraju | 15.12.2017 to 05.01.2018 |

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS : Yes, Madam.

HON. SPEAKER: Leave is granted. The members will be informed accordingly.

12.08 ½ hrs

BUSINESS ADVISORY COMMITTEE
49th Report

HON. SPEAKER: The Report of the Business Advisory Committee, Shri Ananthkumar.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, I beg to present the Forty-ninth Report of the Business Advisory Committee.

12.08 ¾ hrs

STANDING COMMITTEE ON LABOUR
31st and 32nd Reports

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : महोदया, मैं निम्नलिखित सभा पटल पर रखता हूँ-

- (1) वस्त्र मंत्रालय की अनुदानों की मांगों (2017-18) के बारे में समिति के 24वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 31वां प्रतिवेदन।
- (2) कौशल विकास और उद्यमिता मंत्रालय की अनुदानों की मांगों (2017-18) के बारे में समिति के 25वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 32वां प्रतिवेदन।

12.09 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Social Justice and Empowerment on the subject 'Review of the Functioning of the National Backward Classes Finance and Development Corporation (NBCFDC)', pertaining to the Ministry of Social Justice and Empowerment *

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : महोदय, मैं सामाजिक न्याय और अधिकारिता मंत्रालय से संबंधित 'राष्ट्रीय पिछड़ा वर्ग वित्त और विकास निगम (एनबीसीएफडीसी) के कार्यकरण की समीक्षा' विषयक सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 31वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य प्रस्तुत करता हूँ।

[Placed in Library, See No. LT 8355/16/18]

* Laid on the Table and also placed in Library, See No. LT 8355/16/18.

12.09 ¼ hrs

(ii) (a) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Chemicals and Fertilizers on 'Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRs)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizer*

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): I would like to lay a statement regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Chemicals and Fertilizers on 'Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRs)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

* Laid on the Table and also placed in Library, See No. LT 8356/16/18.

(b) Status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2017-18), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): I would like to lay a statement regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2017-18), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

* Laid on the Table and also placed in Library, See No. LT 8357/16/18.

(c) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2015-16), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): I would like to lay a statement regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2015-16), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

* Laid on the Table and also placed in Library, See No. LT 8358/16/18.

12.10 hrs

(iii) Status of implementation of the recommendations contained in the 193rd Report of the Standing Committee on Home Affairs on the subject 'Problems being faced by Refugees and Displaced persons in Jammu and Kashmir', pertaining to the Ministry of Home Affairs*

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगा राम अहीर): माननीय अध्यक्ष जी, मैं गृह मंत्रालय से संबंधित 'जम्मू-कश्मीर में शरणार्थियों और विस्थापित व्यक्तियों को हो रही समस्याओं' के बारे में गृह कार्य संबंधी स्थायी समिति के 193वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभापटल पर रखता हूँ।

* Laid on the Table and also placed in Library, See No. LT 8359/16/18.

12.11 hrs

(iv) (a) Status of implementation of the recommendations contained in the 281st Report of the Standing Committee on Industry on Demands for Grants (2017-18), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises*

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 281st Report of the Standing Committee on Industry on Demands for Grants (2017-18), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

* Laid on the Table and also placed in Library, See No. LT 8360/16/18.

(b) Status of implementation of the recommendations contained in the 282nd Report of the Standing Committee on Industry on Demands for Grants (2017-18), pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises*

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 282nd Report of the Standing Committee on Industry on Demands for Grants (2017-18), pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.

* Laid on the Table and also placed in Library, See No. LT 8361/16/18.

12.11 ¾ hrs**MOTION RE: APPOINTMENT OF MEMBER OF RAJYA SABHA TO THE JOINT COMMITTEE ON THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (AMENDMENT) SECOND BILL, 2015**

श्री गणेश सिंह (सतना): माननीय अध्यक्ष जी, मैं निम्नलिखित प्रस्ताव प्रस्तुत करता हूँ:-

“ कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा राज्य सभा से श्री शरद यादव की सदस्यता निरहर्ता के कारण उनके इस संयुक्त समिति का सदस्य नहीं रह जाने के परिणामस्वरूप उनके स्थान पर राज्य सभा के एक सदस्य को भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार (संशोधन) दूसरा विधेयक, 2015 संबंधी संयुक्त समिति के सदस्य के रूप में कार्य करने के लिए नियुक्त करे और राज्य सभा द्वारा संयुक्त समिति के लिए इस प्रकार नियुक्त सदस्य का नाम इस सभा को सूचित करे।”

HON. SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to serve as member of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 vice Shri Sharad Yadav, ceased to be a member of the Joint Committee on disqualification of his membership from the Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

12.12 hrs

NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL, 2017*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): On behalf of Shri Arun Jaitley, I beg to move for leave to introduce a Bill further to amend the Negotiable Instruments Act, 1881.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Negotiable Instruments Act, 1881.”

The motion was adopted.

SHRI SHIV PRATAP SHUKLA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary Part -II,Section 2, dated 02.01.2018.

12.13 hrs**STATUTORY RESOLUTION RE: INCREASE IN BASIC CUSTOMS
DUTY ON VARIOUS GOODS**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): On behalf of, Shri Arun Jaitley, I beg to move the following resolution.

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of No.91/2017-Customs, dated 14th December, 2017 [G.S.R.1514 (E). dated 14th December, 2017] which seeks to increase the basic customs duty (BCD) on the following goods, as under:-

Tariff Head/ Sub-Head/ Item	Description	From	To
8516 50 00	Microwave Ovens	10%	20%
8517 12 10	Telephones for cellular networks or for other wireless networks (push button type)	10%	15%
8517 12 90	Telephones for cellular networks or for other wireless networks (other than push button type)	10%	15%
8521 90 90	Other video recording or reproducing apparatus, whether or not incorporating a video tuner	10%	15%
8525 80	Television cameras, digital cameras and video camera recorders	10%	15%
8528 71 00	Reception apparatus for television not designed to incorporate a video display or screen [whether or not incorporating radio broadcast receivers or sound or video recording or reproducing apparatus]	10%	20%

8528 72	Other color reception apparatus for television, whether or not incorporating radio broadcast receivers or sound or video recording or reproducing apparatus	10%	20%
8539 50 00	Light-emitting diode (LED) lamps	10%	20%
9028 30	Electricity meters	10%	15%
9405	Lamps and lighting fittings including searchlights and spotlights and parts thereof, not elsewhere specified or included; illuminated signs, illuminated name-plates and the like, having a permanently fixed light source, and parts thereof not elsewhere specified or included.	10%	20%

HON. SPEAKER: The question is:

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of No.91/2017-Customs, dated 14th December, 2017 [G.S.R.1514 (E). dated 14th December, 2017] which seeks to increase the basic customs duty (BCD) on the following goods, as under:-

Tariff Head/ Sub-Head/ Item	Description	From	To
8516 50 00	Microwave Ovens	10%	20%
8517 12 10	Telephones for cellular networks or for other wireless networks (push button type)	10%	15%
8517 12 90	Telephones for cellular networks or for other wireless networks (other than	10%	15%

	push button type)		
8521 90 90	Other video recording or reproducing apparatus, whether or not incorporating a video tuner	10%	15%
8525 80	Television cameras, digital cameras and video camera recorders	10%	15%
8528 71 00	Reception apparatus for television not designed to incorporate a video display or screen [whether or not incorporating radio broadcast receivers or sound or video recording or reproducing apparatus]	10%	20%
8528 72	Other color reception apparatus for television, whether or not incorporating radio broadcast receivers or sound or video recording or reproducing apparatus	10%	20%
8539 50 00	Light-emitting diode (LED) lamps	10%	20%
9028 30	Electricity meters	10%	15%
9405	Lamps and lighting fittings including searchlights and spotlights and parts thereof, not elsewhere specified or included; illuminated signs, illuminated name-plates and the like, having a permanently fixed light source, and parts thereof not elsewhere specified or included.	10%	20%

The motion was adopted.

12.14 hrs

SUBMISSIONS BY MEMBERS

(i) Re: Recent attack on CRPF training centre in Pulwama killing 5 security personnel of CRPF

HON. SPEAKER: Now, we take up 'Zero Hour'.

... (Interruptions)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना): माननीय अध्यक्ष जी, यह बहुत महत्वपूर्ण विषय है।

माननीय अध्यक्ष : ठीक है, आप बोलिए।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : माननीय अध्यक्ष जी, 2017 के आखिरी दिन जब देश की जनता एक तरफ जश्न मना रही थी, वहीं दूसरी तरफ एक बहुत दुखद घटना हुई है, जिसका उल्लेख आज आपने भी श्रद्धांजलि वक्तव्य में किया है। पुलवामा में पाकिस्तानी स्पोंसर्ड आतंकवादियों ने सीआरपीएफ प्रशिक्षण केंद्र पर हमला किया। उस हमले में पांच जवानों ने अपनी जान की आहुति देश की एकता और अखंडता को बनाए रखने के लिए दी। तीन आतंकवादी, जिन्होंने हमला किया था, उनको भी वहां मार डाला, यह जवानों का शौर्य का विषय भी है।

लेकिन हम इस सदन में यह चिंता व्यक्त करना चाहेंगे कि जहां एक तरफ हमारा आर्मी का जवान देश की रक्षा के लिए अपने जीवन की आहुति देता है, वहीं दूसरी तरफ यह सरकार उनके प्रति और उनकी सुरक्षा के प्रति गंभीर नज़र नहीं आती। पिछले तीन वर्षों में इतनी घटनाएं हो गयी हैं, चाहे ऊरी, पंपोर, पठानकोट या उधमपुर हो। इस संबंध में कई समितियां भी गठित की गयी हैं, लेकिन वही एक के बाद एक गलती इस सरकार द्वारा दोहराई जाती है। पिछले वर्ष पुलवामा में अगस्त माह में एक हमला हो चुका है, जिसमें हमारे आठ सैनिक शहीद हुए थे। अक्टूबर की पहली तारीख में बीएसएफ की बटालियन पर हमला हुआ, जिसमें हमारे एक सैनिक ने अपनी शहादत दी। वहीं प्रदेश के पुलिस ऑफिसर श्री एस.पी. वैद्य को जानकारी दी गयी कि खुफिया जानकारी के अनुसार यहां घटना घटने वाली है। वहां 130 एकड़ में चार किलोमीटर का पेरीमीटर वॉल है, तो मैं पूछना चाहता हूं कि आतंकवादी कैसे घुस पाये? जहां से वे घुसे हैं, वहां फ्लड लाइट नहीं लगी हुई थी। जहां से वे घुसे हैं, वहां तीन सौ मीटर तक सैनिक तादाद नहीं है। लेफि. जनरल फिलिप कंपोज की रिपोर्ट भी आयी है, जिस पर इस सरकार ने

आज तक कोई कदम नहीं उठाया और दिन-प्रतिदिन हमारे सैनिक इस देश के लिए अपनी शहादत देते जा रहे हैं। यह सरकार की केवल लापरवाही ही नहीं है, बल्कि भाजपा के एक सांसद श्री नेपाल सिंह जी कहते हैं कि “जवानों को तो जान देनी ही होगी और यह कोई नयी चीज नहीं है।” ...(व्यवधान) अगर यह शर्म की बात नहीं है तो और क्या है? ...(व्यवधान) गांव के झगड़े के साथ हमारी सैनिकों की शहादत को यह तुलनात्मक दृष्टिकोण से देखते हैं। मैं इनसे पूछना चाहता हूँ, जिन्होंने वक्तव्य दिया था कि हम पाकिस्तान को लाल आंख दिखायेंगे, एक सिर के बदले हम दस सिर लेकर आयेंगे, हम मुंह तोड़ जवाब लेंगे, कि आज ये लोग चुप्पी क्यों साधे हुए हैं?...(व्यवधान) देश के प्रधान मंत्री जी द्वारा भी इस घटना में एक भी टिप्पणी नहीं, एक भी वक्तव्य नहीं दिया गया। हम पूछना चाहते हैं कि यह कब तक चलता रहेगा? पिछले एक वर्ष में हमारे क्षेत्र में 82 सैनिकों ने अपनी जान दी है। ...(व्यवधान)

माननीय अध्यक्ष : आपकी बात पूरी हो गयी है।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया: पिछले तीन वर्षों में 119 सैनिकों ने अपनी शहादत दी है। हम सरकार से पूछना चाहते हैं कि खुफिया तंत्र के आधार पर इन्होंने सुरक्षा बल क्यों नहीं तैनात किया? हम पूछना चाहते हैं कि पाकिस्तान के प्रति इनकी क्या नीति है, क्योंकि इनके राष्ट्रीय सलाहकार बैंकॉक में जाकर पाकिस्तान के राष्ट्रीय सलाहकार के साथ मिलते हैं। ...(व्यवधान) जबकि कुलभूषण जाधव के साथ ऐसा व्यवहार होता है, हमारे सैनिकों के साथ ऐसा व्यवहार होता है, वहीं हमारे एनएसए उनके एनएसए के साथ मिल रहे हैं। ...(व्यवधान) यह क्या विदेश नीति है, यह हम समझ नहीं पाते हैं। हमें इसका स्पष्टीकरण चाहिए। हम भाजपा द्वारा, सरकार द्वारा माफी चाहते हैं। इनके सांसद ने हमारे जवानों के बारे में टिप्पणी की है, उसके लिए हम सरकार द्वारा माफी चाहते हैं।

माननीय अध्यक्ष : श्री मुल्लापल्ली रामचन्द्रन को श्री ज्योतिरादित्य माधवराव सिंधिया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): अध्यक्ष महोदया, माननीय ज्योतिरादित्य जी और कांग्रेस पार्टी कृपया ऐसे विषयों में राजनीति न करें। ...(व्यवधान) क्योंकि वहां पुलवामा में हमारे सैनिक शहीद हुए हैं। ...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : यह राजनीति की बात नहीं है। ...(व्यवधान) यह देश की सुरक्षा की बात है। ...(व्यवधान) प्रधान मंत्री जी इस बारे में टिप्पणी दें। ...(व्यवधान)

श्री अनन्तकुमार : पुलवामा में हमारे जो सैनिक शहीद हुए हैं, उस बारे में पूरे देश में गहरा शोक है। हम उन्हें श्रद्धांजलि अर्पित करते हैं। ...(व्यवधान)

माननीय अध्यक्ष : अब आप कुछ भी नहीं बोलेंगे। बहुत सालों तक सब सरकार में रहे हैं।

...(व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी, आप भी डिफेंस मिनिस्टर रहे हैं। कृपया आप बैठ जाइये।

...(व्यवधान)

श्री अनन्तकुमार : हमने घुसपैठ करने वाले तीन आतंकवादियों को मार गिराया है और पिछले एक साल में 200 से ज्यादा आतंकवादियों को भारत की फौज ने मार गिराया है। ...(व्यवधान) मैं आपसे इतना ही निवेदन करना चाहूंगा कि हमारे गृह राज्य मंत्री हंसराज अहीर जी यहां मौजूद हैं, वे इस बारे में आपको पूरा विवरण देंगे। ...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : आपके सांसद ने बहुत शर्मनाक टिप्पणी दी। ...(व्यवधान) उन्होंने कहा कि ऐसी चीजें होती हैं। ...(व्यवधान)

माननीय अध्यक्ष : ज्योतिरादित्य जी, आप क्यों चिल्ला रहे हैं?

...(व्यवधान)

श्री अनन्तकुमार : अध्यक्ष महोदया, ज्योतिरादित्य जी इसमें राजनीति करना चाहते हैं, लेकिन हम राजनीति नहीं करना चाहते, इसलिए जो हकीकत है ...(व्यवधान)

माननीय अध्यक्ष : ज्योतिरादित्य जी, आज क्या बात हो गयी?

...(व्यवधान)

माननीय अध्यक्ष : इस प्रकार से प्रोसीडिंग्स में कुछ नहीं जायेगा।

...(व्यवधान)

माननीय अध्यक्ष : आप बार-बार क्यों खड़े होकर बोल रहे हैं? मैंने आपको बोलने के लिए एलाऊ किया था। अब क्या हो गया है?

...(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है। यह कोई आज की बात नहीं है। आप इस तरह मत बोलिए।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया: अध्यक्ष महोदया, यह कह रहे हैं कि हम राजनीति कर रहे हैं। ... (व्यवधान)

माननीय अध्यक्ष : यह कोई आज की बात नहीं है।

...(व्यवधान)

श्री अनन्तकुमार: आप कर रहे हैं। ... (व्यवधान)

माननीय अध्यक्ष : इस पर राजनीति एलाउड नहीं है। यह कोई नई बात नहीं है। प्लीज आप बैठ जाइए।

...(व्यवधान)

HON. SPEAKER: Nothing will go on record. Only Minister's statement will go on record.

... (*Interruptions*) ... *

श्री अनन्तकुमार: मैडम, जीरो आवर के मेशन में वह डिबेट शुरू करना चाहते हैं। ... (व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (*Interruptions*) ... *

* Not recorded.

श्री अनन्तकुमार: मैडम, यदि किसी को इस जंग का श्रेय देना चाहिए, पूरे देश को सलाम करना चाहिए, हमारे शहीदों को करना चाहिए, हमारे फौजियों को करना चाहिए और हमारे वीर जवानों को इसका श्रेय देना चाहिए। नरेन्द्र भाई मोदी जी के नेतृत्व में पिछले साढ़े तीन सालों में सर्जिकल स्ट्राइक से लेकर, सरहद की सुरक्षा के लिए भारत सरकार ने हर तरह से कोशिश की है। मैं निवेदन करता हूँ कि माननीय मंत्री श्री हंसराज गंगाराम अहीर जी को आप बोलने की इजाजत दें। ... (व्यवधान)

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): अध्यक्ष महोदया, सम्मानित सदस्य श्री सिंधिया जी ने जो मामला उठाया है, कल जो घटना हुई है, उससे पूरे देश में शोक है। हम भी आपकी बात से सहमत हैं। ... (व्यवधान) यह दुखद भी है और हम लोगों के लिए चैलेंज भी है। इस चैलेंज को स्वीकार करते हुए, सरकार कार्रवाई करती है और आगे भी करेगी, लेकिन मैं इस घटना के बारे में आपके माध्यम से सभागृह को बताना चाहता हूँ। ... (व्यवधान)

माननीय अध्यक्ष महोदया, 31 दिसम्बर, 2017 की सुबह लगभग 3.35 बजे, भारी मात्रा में आधुनिक हथियारों से लैस तीन आतंकियों ने लेतपुरा, पुलवामा स्थित केन्द्रीय रिजर्व पुलिस बल के ग्रुप सेंटर, 185 बटालियन पर हमला किया। आतंकी गोलियां चलाते हुए, ग्रेनेड फेंक कर, शिविर में प्रशासनिक ब्लॉक में दाखिल हो गए थे और शुरूआती फायरिंग में सीआरपीएफ के करीब तीन जवानों को गोलियां लगीं, जिनके नाम हैं - सिपाही शरीफ अहमद गनी, सिपाही नरेन्द्र कुमार जी और सिपाही मनीम समादान। इनमें से सिपाही शरीफ अहमद गनी उसी वक्त शहीद हो गए थे और घटना की खबर मिलने के तुरन्त बाद आर्मी की 50 आरआर एवं एसओजीसी टुकड़ियां वहां पहुंच गई थीं और एनकाउण्टर शुरू हो गया था। जवाबी कार्रवाई के दौरान सीआरपीएफ के तीन अन्य जवान- हवलदार तुफैल अहमद, सिपाही राजेन्द्र नयन और सिपाही डी.के. पण्ड्या भी शहीद हो गए थे। अन्य घायल जवानों को बादामी बाग स्थित आर्मी के 92 बेस अस्पताल में दाखिल किया गया है। इसी कार्रवाई के दौरान निरीक्षक कुलदीप राय जी का दिल का दौरा पड़ने के कारण निधन होने की पुष्टि हुई है। सुरक्षा बलों की कार्रवाई के दौरान दो आतंकवादी मारे गए, जिनके शिनाख्त फरदीन खण्डे और मंजूर अहमद बाबा के रूप में की गयी है।... (व्यवधान)

HON. SPEAKER: Only Minister's statement will go on record.

... (Interruptions) ... *

* Not recorded.

श्री हंसराज गंगाराम अहीर: अध्यक्ष महोदया, एक जनवरी, 2018 को दोबारा शुरू किए गए तलाशी अभियान के दौरान एक अन्य छिपे हुए आतंकवादी ने सुरक्षा बलों पर गोली चलाई, जवाब कार्रवाई में उसे भी ढेर कर दिया गया है। ... (व्यवधान) इस आतंकवादी की शिनाख्त की जा रही है। इस हमले में तीन सुरक्षाकर्मी भी घायल हो गए हैं। इस कार्रवाई के दौरान पुलवामा स्थित केन्द्रीय रिजर्व पुलिस बल के ग्रुप केन्द्र के प्रशासनिक भवन को कुछ आंशिक नुकसान हुआ है और इस मामले में एफआईआर संख्या 150/2017 दर्ज की गई है। ... (व्यवधान) इसमें जो चार्जज लगे हैं - सेक्शन 302, 307 (आरपीसी), 7/271ए एसीटी... (व्यवधान) यह मामला अवंतिपुरा पुलिस स्टेशन में रजिस्टर्ड हुआ है।... (व्यवधान)

माननीय अध्यक्ष : आप अपनी बात पूर्ण कीजिए।

... (व्यवधान)

श्री हंसराज गंगाराम अहीर: अध्यक्ष महोदया, मुझे इस घटना के बारे में यही कहना है। ... (व्यवधान)

अध्यक्ष महोदया, आपकी अनुमति से मैं बताना चाहता हूं कि यह जो घटना हुई है, आपने पूछा था कि सुरक्षा के बारे में एक कमेटी बनी थी - जनरल फिलिप कैम्पोज कमेटी। उसकी रिपोर्ट आई है। उसमें सुरक्षा के लिए जो हमारे कैम्पस हैं, उनकी सुरक्षा के लिए जो करना है, उसके बारे में पूरी रिपोर्ट आई है, रक्षा मंत्रालय भी उस पर काम कर रहा है। ... (व्यवधान) अभी मैंने कुछ समय पहले यहां पुलिस मॉडर्नाइजेशन के बारे में बात कही थी, तब मैंने जम्मू-कश्मीर का भी उल्लेख किया था। उसके लिए जो फण्ड दिया गया है, उससे वहां आधुनिकीकरण होगा।

वहां पर उसका सिक्योरिटी ऑडिट करके, आवश्यक सिक्योरिटी के जो नये-नये उपकरण हैं, उन सबकी व्यवस्था की जा रही है। इसमें सीसीटीवी से लेकर डिटेक्शन सिस्टम को भी सरकार वहां लागू करने जा रही है। ... (व्यवधान) लेकिन मैं आपकी अनुमति से बताना चाहता हूं कि जब से हमारे प्रधान मंत्री नरेन्द्र मोदी जी की सरकार आई है, रक्षा मंत्रालय और गृह मंत्रालय ने इस पर काफी काम किया है। ... (व्यवधान) मैं इतना ही बताना चाहता हूं कि वर्ष 2010 से लेकर 2013 तक 1218 आतंकवादी घटनाएं घटी थीं। अभी 2014 से लेकर 2017 तक इन घटनाओं में कमी आकर 1094 घटनाएं घटी हैं। ... (व्यवधान)

साथ ही वर्ष 2010 से लेकर 2013 तक आतंकवादी घटनाओं में 108 नागरिक मारे गये थे। लेकिन जब से मोदी जी की सरकार आई है, 2014 से लेकर 2017 तक 100 नागरिकों की मृत्यु हुई है। इस संख्या में कमी आई है। ... (व्यवधान)

इसके साथ ही मैं यह भी बताना चाहूंगा कि हमारी सेना और सुरक्षा बलों के द्वारा जो आतंकवादियों का मुकाबला किया जाता है, इसमें वर्ष 2010 से लेकर 2013 तक 471 आतंकवादी मारे गये थे और अभी वर्ष 2014 से लेकर 2017 तक 580 आतंकवादियों को ढेर कर दिया गया है। ... (व्यवधान) यह सरकार की एक उपलब्धि है। सरकार आतंकवादियों के साथ लड़ने में कोई कमी नहीं रखती है और सारे उपकरण और आधुनिकीकरण के लिए सरकार कटिबद्ध है। सरकार उस दिशा में काम कर रही है। ... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : माननीय अध्यक्ष जी, ...(व्यवधान)

माननीय अध्यक्ष : नहीं, अभी कुछ नहीं। बैठिए।

...(व्यवधान)

माननीय अध्यक्ष : आपने बोल लिया, उनको बोलने का अवसर दे दिया। दोबारा नहीं। अब कुछ नहीं। बैठिए।

...(व्यवधान)

माननीय अध्यक्ष : केवल सौगत राय जी की बात रिकार्ड में जाएगी।

...(व्यवधान)

PROF. SAUGATA ROY (DUM DUM): Madam Speaker, I have given notice for adjournment motion on the strike by thousands of doctors all over the country. The strike call has been given by the Indian Medical Association. They are protesting against the National Medical Commission Bill which takes away the autonomy of the Indian Medical Council. Madam, you should take cognizance of the strike by the doctors.

माननीय अध्यक्ष : बिल आएगा। तब बिल पर आप बोलिए। आज बिल आ रहा है। तब बिल पर आप बोलिएगा।

PROF. SAUGATA ROY: All medical services in the country have stopped. It is a totally draconian Bill. The doctors are on the warpath. I would request you to take cognizance of this. These Bills are put in here surreptitiously, and then the Minister goes on to pass the Bill with the majority in Parliament.

माननीय अध्यक्ष : ठीक है, आपकी बात पूरी हो गयी है। आज बिल है, उस समय बिल पर आप बोलिएगा।

...(व्यवधान)

PROF. SAUGATA ROY : The fact that the protests of the civil society, of the doctors against the undemocratic Bill which takes away the representative character of the Indian Medical Council should be taken into account and this Bill should be scrapped. That is my demand. The Minister has just gone away without replying. ... (*Interruptions*)

HON. SPEAKER: Shri M.K. Raghavan, Shri N.K. Premachandran, Dr. Boora Narsaiah Goud, Adv. Joice George, Shri M.B. Rajesh, Shri Jose K. Mani, and Dr. Shrikant Eknath Shinde are permitted to associate with the issue raised by Prof. Saugata Roy.

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, I fully associate with Prof. Saugata Roy. My 'Zero Hour' submission is on denial of super specialty treatment to insured persons under the ESIC, especially to poor cashew workers and other traditional industrial workers.

Madam Speaker, the ESIC imposed conditions such as two years with 156 attendance after the two contribution periods not less than 78 attendance and continuous remittance of four contribution periods for providing super specialty treatment for industrial persons and their dependents vide order dated 7-11-2016 and vide letter dated 9-7-2017. Madam Speaker, according to the new order and the letter, if a poor cashew worker wants to get super specialty medical benefit, she has to complete 156 days of attendance and out of the four contribution periods she should have 78 attendance during the particular contribution period, and in minimum two contribution periods 78 attendance is also required.

Madam, owing to this order, most of the insured persons are ousted from the benefit of super specialty treatment. The cashew workers and other weaker sections among the insured persons are ousted from the benefit of super specialty treatment.

The orders of the Corporation ousting the poor workers from the purview of the super-speciality treatment are not justified and need to be reviewed. ... (*Interruptions*)

On the 31st July, 2017, during Question Hour, I had raised a pointed question to the hon. Minister and the then Labour Minister had assured this House that the order denying super-speciality treatment to the poor and marginalised sections of the workers, especially the cashew workers would be relaxed and reviewed. ... (*Interruptions*) It is quite unfortunate to see that even after giving an assurance in the Lok Sabha during the Question Hour that the order would be relaxed and reviewed so far nothing is done. I would request the hon. Parliamentary Affairs to protect the interest of the Members and the assurance given in this House. ... (*Interruptions*)

The hon. Labour Minister is also here. He may kindly respond to the issue of denial of treatment to the poor and marginalised sections of the workers. ... (*Interruptions*)

HON. SPEAKER: Shri Mullappaly Ramachandran, Adv. Joice George, Shri M.B. Rajesh and Dr. Kulamani Samal are permitted to associate with the issue raised by Shri N.K. Premachandran.

... (*Interruptions*)

माननीय अध्यक्ष : आप सहायोगी बन सकते हैं।

...(व्यवधान)

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : अध्यक्ष महोदया, हमारे संसदीय क्षेत्र चित्तौड़गढ़ में तीन जिले आते हैं, उनमें प्रतापगढ़ जिला आदिवासी बहुल जिला है। अगर वहां विकास की एक भी ईंट लगी है तो वह भारतीय जनता पार्टी के राज में लगी है। ... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: अध्यक्ष महोदया, ... (व्यवधान)

माननीय अध्यक्ष : अभी कुछ नहीं होगा, आपने अपना चांस उनको दे दिया, अब आपको दोबारा बोलने का मौका नहीं मिलेगा।

...(व्यवधान)

माननीय अध्यक्ष : नहीं।

श्री चन्द्र प्रकाश जोशी : अध्यक्ष महोदया, मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूँ कि सुदूर आदिवासी बहुल जिले में इस सरकार ने एक नवोदय विद्यालय भी दिया है।... (व्यवधान) उस जिले में बहुत केन्द्रीय कर्मचारी निवास करते हैं, उनके बच्चों को पढ़ने के लिए वहाँ केन्द्रीय विद्यालय की महती आवश्यकता है। हम ने केन्द्रीय विद्यालय समिति को आवश्यक दस्तावेज उपलब्ध करा दिए हैं। आज उस क्षेत्र में चाहे नया नेशनल हाइवे दिया हो, बाईपास दिया हो, नवोदय विद्यालय दिया हो या रेलवे की सर्विस दी हो, इस सरकार के राज में आजादी के बाद पहली बार वहाँ के लोग देख रहे हैं कि आदिवासी क्षेत्र में विकास के नए काम हुए हैं।

मेरा आपके माध्यम से सरकार से आग्रह है कि इस सत्र में प्रतापगढ़ में नया केन्द्रीय विद्यालय खुले ताकि वहाँ की शिक्षा का स्तर बढ़ सके। ... (व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री सी.पी.जोशी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

... (व्यवधान)

माननीय अध्यक्ष : मिस्टर खड़गे, आप एक बात समझिए कि इसी विषय पर मैंने आपका नाम लिया था लेकिन आपने कहा कि ज्योतिरादित्य जी मेरी तरफ से बोलेंगे।

... (व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है। स्टेटमेंट पर प्रश्न नहीं होता है।

... (व्यवधान)

माननीय अध्यक्ष : स्टेटमेंट पर प्रश्न नहीं होता है। आप बैठ जाइए।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: अध्यक्ष महोदया, ... (व्यवधान)

माननीय अध्यक्ष : मैं आपकी बात नहीं समझ पा रही हूँ। आप अपनी बात लिखित रूप में दें।

...(व्यवधान)

SHRIMATI BUTTA RENUKA (KURNOOL): Thank you, Madam Speaker.

First of all, I would like to wish everyone a happy and prosperous new year. ...
(Interruptions) I would like to bring to the notice of this august House the problems faced by the farming community because of non-settlement of insurance claims. The best scheme that has been formulated for the benefit of agriculturists since Independence is the Pradhan Mantri Fasal Bima Yojana, with very attractive premium rates. ...
(Interruptions) However, due to implementation glitches, the suicides by farmers are still continuing across the country. The Scheme has not been able to provide relief to the farmers and the implementation of the Scheme on the ground is not inspiring. ...
(Interruptions)

The Pradhan Mantri Fasal Bima Yojana aims at speedy settlement of claims through the use of technology. The real relief to the farmer is when the claim amount is received within a month of crop loss. ... *(Interruptions)* The Scheme appears to be efficient in terms of collection of premiums but not so in terms of payment of claims. The Scheme has substantially increased the insurance cover but does not serve the cause of farmers when payment is not made in time for the crop failure. ... *(Interruptions)*

I would request the Government to look into the issues which are coming in the way of its effective implementation. ... *(Interruptions)*

HON. SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Butta Renuka.

... *(Interruptions)*

HON. SPEAKER: Shri Kapil Patil – not present; Shrimati Aparupa Poddar – not present.

Shri S.P. Muddahanume Gowda.

... (*Interruptions*)

12.33 hrs

SUBMISSIONS BY MEMBERS ... Contd.

(ii) Re: Need to resolve drinking water problem in Karnataka

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Madam, I am raising a very important issue pertaining to the State of Karnataka. Providing drinking water should be the paramount consideration for both the Government of India as well as the respective States. ... (*Interruptions*)

Karnataka is facing a very severe water problem. In fact, people are agitating for several days seeking implementation of water projects. The northern part of Karnataka is facing acute shortage of drinking water. ... (*Interruptions*) They are insisting on the implementation of the Mahadayi project; likewise, the southern part people are also seeking the implementation of the Mekadatu Scheme. But the problem is that there are some Inter-State disputes with regard to these projects.

The only way to solve this issue is the immediate intervention of the hon. Prime Minister as without his intervention this issue cannot be resolved and the people of Karnataka cannot be provided with water. Under similar circumstances, late Indira ji had intervened and solved the interstate problem to enable the people to get water. Likewise, I would request the hon. Prime Minister of this country to immediately intervene and see that water disputes, particularly with regard to Mahadayi and Mekedatu, are resolved so that the people of Karnataka get sufficient water for drinking purposes.

HON. SPEAKER: Dr. Kulamani Samal is permitted to associate with the issue raised by Shri S.P. Muddahanume Gowda.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, On Mahadayi issue the hon. Chief Minister of Goa has already written a letter to the former Chief

Minister of Karnataka, Shri B.S. Yeddyurappa to provide 7.56 TMC feet of water for drinking purposes.... (Interruptions) He is ready to have an outside tribunal negotiation.... (Interruptions) Now, it is the responsibility of the Chief Minister of Karnataka to have talks with the Goa Chief Minister because Goa Chief Minister has already come one step forward. We should better utilize this opportunity for the interest of the farmers and for drinking water purposes because we have the drought-prone area in North Karnataka. ... (Interruptions)

SHRI MALIKARJUN KHARGE (GULBARGA): This is just politics.... (Interruptions)

माननीय अध्यक्ष : दोनों मुख्यमंत्रियों को चाहिए कि वे आपस में बात करें।

...(व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : अध्यक्ष महोदया, सबसे पहले मैं रेल मंत्री जी को बधाई देता हूँ कि हाल ही में भारत की पहली एसी लोकल ट्रेन का शुभारम्भ उपनगरी मुम्बई के वेस्टर्न रेलवे में हुआ है।...(व्यवधान)

माननीय अध्यक्ष : उस मामले में दोनों मुख्यमंत्री आपस में बात करें।

...(व्यवधान)

माननीय अध्यक्ष : आप बैठ जाएं। यह हमारा विषय नहीं है।

...(व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे: यह हमारे लिए बहुत बड़ी उपलब्धि है। इसके लिए मैं माननीय रेल मंत्री श्री पीयूष गोयल को और पूर्व रेल मंत्री सुरेश प्रभु जी को बहुत-बहुत बधाई देता हूँ। इसके साथ-साथ मैं मध्य रेलवे के यात्रियों की शिकायतों की तरफ मंत्री जी का ध्यान दिलाना चाहता हूँ।...(व्यवधान) यह देखा जाता है कि उपनगरीय रेल में कोई भी सुधार का कार्य हो, वह सबसे पहले वेस्टर्न रेलवे में किया जाता है और वह सुधार सेंट्रल रेलवे तक आते-आते बहुत समय निकल जाता है। आज मध्य रेलवे में करीब पचास हजार से ज्यादा यात्री रोजाना यात्रा करते हैं। मध्य रेल की सालाना आमदनी 1200 करोड़ रुपये से ज्यादा है और प्रतिदिन 1600 से ज्यादा गाड़ियां चलती हैं, लेकिन जब

भी कोई सुधार करने की बात आती है, तो कोई न कोई तकनीकी कारण बताकर उसे टाल दिया जाता है। मैं इसी एसी लोकल ट्रेन का उदाहरण देना चाहता हूँ। यह एसी लोकल ट्रेन मध्य रेलवे में शुरू करनी थी, लेकिन उसे वेस्टर्न रेलवे में शुरू किया गया है। एमयूटी2 के तहत मध्य रेल को 72 बम्बारडियर लोकल गाड़ियां मिलने वाली थीं, लेकिन आकस्मात् वेस्टर्न रेलवे को दे दी गईं और उसके बदले वेस्टर्न रेलवे की सैकेंड हैंड सीमेंस लोकल गाड़ियां मध्य रेलवे के यात्रियों पर थोपी गईं। इसकी वजह से मध्य रेलवे के यात्रियों में बहुत ज्यादा गुस्सा है। मध्य रेलवे दावा करती है कि 90 प्रतिशत उपनगरीय गाड़ियां समय से चलती हैं, लेकिन कैंग की रिपोर्ट और कोचिंग ओपरेशन इनफोर्मेशन सिस्टम के अनुसार यह आंकड़ा 46 प्रतिशत है। डीसी से एसी कंवर्जन का काम भी मध्य रेलवे से पहले पश्चिम रेलवे में किया गया, हालांकि पश्चिम रेलवे के मुकाबले मध्य रेलवे में यात्रियों की संख्या भी ज्यादा है और मध्य रेलवे का नेटवर्क भी काफी ज्यादा है। इसके बावजूद भी लगातार मध्य रेलवे के साथ सौतेला व्यवहार किया जाता है, जिसके चलते यात्रियों के मन में काफी गुस्सा और निराशा है। दोनों जगहों पर टिकट के रेट भी सामान हैं, लेकिन हमेशा वेस्टर्न रेलवे को प्राथमिकता दी जाती है। पूर्व रेल मंत्री सुरेश प्रभु जी ने सांसदों से अपील की थी कि वे रेलवे स्टेशनों पर सुविधा के लिए जैसे शौचालय आदि हैं, उनके लिए एमपी लैंड से फंड दें। मुझे एमपी लैंड से पैसा दिए दो साल हो चुके हैं, लेकिन कोई भी काम रेलवे की तरफ से नहीं किया गया है।

मेरा मंत्री जी से अनुरोध है कि मध्य रेलवे के साथ जो सौतेला व्यवहार होता है, वह नहीं होना चाहिए और मध्य रेलवे में भी एसी लोकल शुरू होनी चाहिए और अच्छी बम्बारडियर लोकल ट्रेनें भी मध्य रेलवे में लाई जाए, जिससे कि ज्यादा से ज्यादा यात्री मध्य रेलवे में सफर कर सकें।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुंवर पुष्पेन्द्र सिंह चन्देल, श्री श्रीरंग आप्पा बारणे और श्री राहुल शेवाले को डॉ. श्रीकांत एकनाथ शिंदे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI CH. MALLA REDDY (MALKAJGIRI): Thank you, Madam Speaker. I would like to draw the kind attention of the Government regarding sanction of Sainik School in my constituency, Malkajgiri district of Telengana State. Sainik schools are a system of schools established and managed by the Sainik Schools Society to prepare students for entry into the National Defence Academy. It helps the deserving students to get high quality education, irrespective of their income, class or background. There were two Sainik Schools in the erstwhile State of Andhra Pradesh – one at Korukonda at Vizianagaram district and another at Kalikiri of Chittoor district. With the bifurcation of that State, those two Sainik Schools had gone to the residuary State of Andhra Pradesh,

depriving the students of Telangana the chance of admission. The students of Telangana have now become non-locals in Telangana once they pass out from A.P. schools.

In this connection, I would like to submit that the students of Telangana are facing a lot of difficulties due to non-availability of schools in comparison with the standard of Sainik School. The Sainik Schools will facilitate a large number of students in neighbouring districts and excel them in developing their skills in academics, sports and other extra-curricular activities.

Keeping this in view, I humbly urge upon the Union Government to take necessary steps for opening of a Sainik School in my constituency, Malkajgiri District of Telangana, which is the biggest constituency in India.

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री चामाकुरा मल्ला रेड्डी द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रमा देवी (शिवहर) : माननीय अध्यक्ष महोदया, देश में लगभग 1,55,000 पोस्ट ऑफिसेज़ में लगभग 2,65,000 ग्रामीण डाक सेवक कार्यरत हैं। चाहे दिसम्बर-जनवरी की हाड़ कंपा देने वाली ठण्ड हो या मई-जून की चिलचिलाती धूप हो या जुलाई-अगस्त की बारिश हो, ये लोग अपनी मेहनत और कर्मठता के साथ कार्यशील रहते हैं। परन्तु, सदन को यह बताते हुए मुझे खेद हो रहा है कि ग्रामीण डाक सेवकों को अभी तक सातवें वेतन आयोग का लाभ नहीं दिया जा रहा है। जबकि सातवें वेतन आयोग की सिफारिश को लगभग सभी विभागों में लागू कर दिया गया है।

माननीय सर्वोच्च न्यायालय ने भी ग्रामीण डाक सेवकों को सरकारी कार्य करने के कारण सभी तरह के लाभ देने की दिशा में निर्देश दिये हैं। ग्रामीण डाक सेवकों को ऐसा आभास हो रहा है कि सरकार उनके साथ कहीं सौतेला व्यवहार तो नहीं कर रही है।

मैं स्वयं ग्रामीण क्षेत्र से आती हूँ। इसलिए ग्रामीण डाक सेवकों की समस्याओं तथा उनकी स्थिति से परिचित हूँ। महँगाई के इस दौर में उनको मिलने वाला वर्तमान वेतन नाकाफ़ी है।

अतः सदन के माध्यम से सरकार से अनुरोध करती हूँ कि ग्रामीण डाक सेवकों की सेवा को ध्यान में रखते हुए, ग्रामीण डाक सेवकों को सातवें वेतन आयोग के लाभ दिये जाएँ ताकि बढ़ती महँगाई में वे अपने परिवार का भरण-पोषण सही रूप से कर सकें।

श्री जयप्रकाश नारायण यादव (बांका) : महोदया, मुझे श्रीमती रमा देवी जी द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाए।

माननीय अध्यक्ष : आपको इसकी अनुमति दी जाती है।

सर्वश्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, राजेश रंजन, नारणभाई काछड़िया, जनार्दन सिंह सीग्रीवाल, शरद त्रिपाठी एवं के. अशोक कुमार को श्रीमती रमा देवी द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रामदास सी. तडस (वर्धा) : माननीय अध्यक्ष महोदया, मैं सदन के माध्यम से माननीय मंत्री जी का ध्यान, मेरे संसदीय क्षेत्र वर्धा के केन्द्रीय गोला-बारूद भण्डार, पुलगाँव की ओर दिलाना चाहता हूँ, जहाँ विगत 31 मई, 2016 को हुए एक विस्फोट में 19 जवान शहीद हो गये थे। इसमें 13 फायरमैन और छः फौजी शहीद हुए थे। यह एक दर्दनाक घटना थी। इस घटना में शहीद हुए 19 जवानों को शहीद का दर्जा दिये जाने के साथ-साथ उनके आश्रितों को अनुकम्पा के आधार पर प्रत्येक के परिवार में से एक सदस्य को सरकारी सेवा में लेना था, जो अभी तक नहीं किया गया है। फायरमैन को भारत के राष्ट्रपति की ओर से फायरमैन अवार्ड दिया जाता है।

अतः आपके माध्यम से मैं, माननीय रक्षा मंत्री जी से आग्रह करता हूँ कि पुलगाँव गोला-बारूद भण्डार में शहीद हुए 19 जवानों के परिवारों को सभी तरह की सरकारी व्यवस्था दिलाने की कृपा करें ताकि वे अपने ऊपर आयी इस विपत्ति का सामना करने में सक्षम हो सकें और जो फायरमैन थे, उनको राष्ट्रपति फायरमैन अवार्ड भी दिलाने की कृपा करें।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री रामदास तडस द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रक्षाताई खाडसे (रावेर) : मैडम, केंद्र सरकार के डाक विभाग में अनेक राष्ट्रीय बचत स्कीमें देश में कई वर्षों से चल रही हैं। हमारे देश में इन स्कीम्ज़ में लगभग 8 लाख एजेंट्स काम कर रहे हैं। ये एजेंट्स, गवर्नमेंट के साथ रजिस्टर्ड हैं। पिछले कुछ दिनों से इन स्कीम्ज़ को चलाने के लिए इन एजेंट्स को जो कमीशन दिया जाता था, वह

बंद कर दिया गया है। इस कारण इन ऐजेंट्स को काफी दिक्कतों का सामना करना पड़ रहा है। इन ऐजेंट्स में ज्यादातर महिलाएँ हैं।

मैडम, मैं इस हाउस और आपके माध्यम से मंत्री जी से निवेदन करना चाहती हूँ कि इन ऐजेंट्स को इन स्कीम्ज़ को चलाने के लिए जो कमीशन दिया जाता था, वह कमीशन इन्हें वापस दिया जाए, ताकि ये ऐजेंट्स अपना काम और अच्छी तरह से कर सकें। धन्यवाद।

माननीय अध्यक्ष : श्री शरद त्रिपाठी, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री ए.टी.नाना पाटील एवं श्री भैरों प्रसाद मिश्र को श्रीमती रक्षाताई खाडसे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री विष्णु दयाल राम।

...(व्यवधान)

माननीय अध्यक्ष : बीच में मत चिल्लाओ। लिस्ट कम्प्लीट करने दो।

...(व्यवधान)

श्री विष्णु दयाल राम (पलामू) : महोदया, मैं आपका ध्यान अपने संसदीय क्षेत्र पलामू के अति पिछड़ेपन की ओर दिलाना चाहता हूँ।

महोदया, आजादी से लेकर आज तक वहाँ कल-कारखानों के नाम पर, फैक्ट्रियों के नाम पर और उद्योग-धंधों के नाम पर केवल एक छोटी सी रियलाकास्टिक सोडा फैक्ट्री है। इस फैक्ट्री में करीब 1295 मज़दूर कार्यरत हैं। इसके अलावा सन् 1972 में वहाँ जपला सीमेन्ट फैक्ट्री शुरू की गई थी, जो कि सन् 1992 में बंद हो गई थी और आज तक बंद पड़ी हुई है।

महोदया, प्रत्येक वर्ष मेरे संसदीय क्षेत्र से बहुत से मज़दूर रोज़गार के लिए दूसरे राज्यों में जाते हैं। इस कारण वहाँ पलायन की बहुत गंभीर समस्या हो गई है। इन मज़दूरों को अपने कार्यों में कठिनाइयाँ तो होती ही हैं, साथ ही इनमें से बहुत से मज़दूरों की अन्य राज्यों में मृत्यु हो जाती है। जब इन मज़दूरों का शव इनके पैतृक स्थान आता है, तो एक हृदय विदारक दृश्य उत्पन्न हो जाता है।

महोदया, मेरे संसदीय क्षेत्र में कोयला, लाइमस्टोन, सैंडस्टोन और ग्रेफाइट जैसे भरपूर खनिज पदार्थ हैं। इन खनिज पदार्थों के आधार पर हम वहाँ थर्मल पावर प्लांट, सीमेन्ट फैक्ट्री या ग्रेफाइट रिलेटेड कोई इंडस्ट्री इस्टैब्लिश कर सकते हैं।

महोदया, मुझे लगता है कि मेरे संसदीय क्षेत्र की ओर सरकार का जितना ध्यान जाना चाहिए था, वह नहीं गया है। मैं आपके माध्यम से केंद्र सरकार से अपने पलामू जैसे अति पिछड़े संसदीय क्षेत्र के संबंध में निवेदन करना चाहता हूँ। पलामू संसदीय क्षेत्र के दोनों जिले देश के 125 अति पिछड़े जिलों की सूची में आते हैं। मेरा आपके माध्यम से केंद्र सरकार से यही आग्रह है कि वह कृपया इस ओर ध्यान दे। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री शरद त्रिपाठी एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री विष्णु दयाल राम द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Madam, Tripura Tribal Areas Autonomous District Council and nine other ADCs in Tripura, Assam, Meghalaya and Mizoram constituted under the 6th Schedule of the Constitution have been drawing attention of the successive Governments at the Centre to empower the Councils by further amendment of the Constitution.

The existing provisions are found today very inadequate and they are not commensurating with the order of the day. It is more so after the 73rd and 74th amendments of the Constitution.

Madam, the ADCs are very badly needed today. A stringent law is needed for safeguarding and managing its land and to check further alienation, rational and enhanced flow of funds from each and every Ministry/Department of the Central Government. A progressive policy is also needed for codifying the customary laws of the population and inclusion of all the leading languages including the Kokborok under the Eighth Schedule of the Constitution and creation of urban bodies, etc.

Madam, Tripura and Assam are going to hold its Assembly elections next month and Mizoram next year. Now the Ministers of the Central Government and other leaders of the Ruling Party are in Tripura. They have been propagating for creation of State Councils. I would like to know whether the Government would clarify the concept of the State Councils and how is it going to benefit the ADCs and this region.

I urge for an urgent step to amend the provisions of the Sixth Schedule and empowerment of the Tripura Tribal Areas Autonomous District Council and other ADCs to fulfill the desire and aspirations of the tribal population, in particular, and the population of the North-Eastern region and democratic movement in general.

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल एवं श्री एम.बी.राजेश को श्री जितेन्द्र चौधरी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI JOSE K. MANI (KOTTAYAM): Madam, I would like to seek intervention of the Central Government to address the issue faced by students in Kerala who had sought education loan from the State Bank of Travancore and now plan to benefit from the Kerala Government's Educational Loan Repayment Scheme.

In an unwelcome step, SBT, the premier bank of Kerala was merged with the State Bank of India. Before the merger with the State Bank of India, in a controversial decision in July 2015, the SBT had sold its educational NPAs worth Rs. 150 crore to be recovered from 8568 defaulters to Reliance Asset Reconstruction Company for Rs. 63 crore. To resolve the issue of mounting educational NPAs in the State and to facilitate the youths in repayment of their educational loan, the Government of Kerala in August 2017 launched a scheme worth Rs. 900 crore. Thousands of students whose loans from SBT had been transferred to the Reliance Asset Reconstruction agency are now facing the risk of missing out from the benefit of this scheme due to non-availability of their documents.

Madam Speaker, meanwhile all the other banks in the State except SBI have complied with the requirement of the scheme and have shown unmatched zeal to extend all the necessary support to the students' community in order to close the loan accounts. On the other hand, the State Bank of India, the country's largest Public Sector Bank, which aspires to match the global aspirations, exploited the students by claiming that they have not maintained a copy of their loan documents after their accounts were transferred to Reliance Asset Reconstruction Company.

Madam, this is untrue. The statement by the authorities of the SBI is irresponsible because in the loan portfolios their educational loan is still alive and they have a copy of the documents. As the deadline for the application is approaching, the students fear that owing to the negligence and irresponsibility on the part of the bank authorities, they may miss out on their only chance of getting rid of the burden of loan any time soon. Considering the gravity and urgency of the matter, I would like the Central Government to intervene in the matter and prevail upon the concerned authorities of the SBI and extend full help to the students so that they can benefit from the scheme.

Thank you... (*interruptions*)

HON. SPEAKER: All of you can associate with him.

... (*interruptions*)

HON. SPEAKER: Dr. P.K. Biju, Shri M.B.Rajesh and Adv. Joice George may be allowed to associate with the issue raised by Shri Jose K Mani.

SHRI DINESH TRIVEDI (BARRACKPUR): Madam Speaker, thank you very much for letting me highlight a serious issue related with Aadhaar.

Madam Speaker, Aadhaar was basically required for an efficient welfare scheme delivery system. But the very purpose of Aadhaar is not only getting defeated but also has become discriminatory and in the next two minutes I will tell you how it has so become. Aadhaar claims to make the delivery of welfare schemes more efficient by making people validate their identity through biometric authentication. However, there are numerous cases where the very authentication fails and the reason it fails is because people do not have the biometrics, like people who are affected with leprosy. बहुत बार यह देखा गया है कि उनकी अंगुलियां नहीं होती हैं।

Madam Speaker, you have been very kind and you understand that much better than anybody else. There are people who are elderly. This country is basically of farmers,

labourers. उन लोगों की काम करते-करते अंगुलियों के बायोमैट्रिक्स खत्म हो जाते हैं। The same thing happens with the labourers also.

There was one case and that is why this issue is being highlighted here. There was one Sajida Begum, a resident at a leprosy hospital in Bengaluru who struggled to make her ends meet since her pension was stopped in August, 2017, which everybody is aware of, for lack of Aadhaar card. Finger prints and Iris scan are mandatory for Aadhaar verification. But those biometrics sometimes fail and we are aware as to why it does. The hospital authorities wrote on behalf of this lady. In this case they made an amend. But what I would like to say here, through you, is this – why can we not have a special mechanism where we do not need to have an advocacy and these kinds of people who fall in this category automatically are given?

Otherwise, we will be doing a great disservice to the poorest of the poor.

HON. SPEAKER: Shri Jitendra Chaudhury, Shri Dushyant Chautala, Kunwar Pushpendra Singh Chandel, Dr. Shrikant Eknath Shinde and Shri Shrirang Appa Barne are permitted to associate with the issue raised by Shri Dinesh Trivedi.

ADV. JOICE GEORGE (IDUKKI): Madam, with great pain, I rise to raise the following issue again regarding the agony and disappointment of the people across the Western Ghats, especially the people of my constituency, Idukki.

The then UPA Government, on extraneous reasons, had appointed Western Ghats Ecology Expert Panel headed by Prof. Madavgadkil for recommending certain measures to bring the entire Western Ghats under a regulatory regime. Succumbing to public protest, the then Government had appointed a High Level Working Group headed by Dr. K. Kasturirangan to make some proposals and the Kasturirangan Report was submitted on 31st August 2011. The Kasturirangan Committee has recommended to declare certain areas as ESAs but against those criteria, the Committee had proposed to include 9993

square kilometres of land in Kerala as ecologically sensitive area. In my constituency, 47 villages have been proposed to be included in the Western Ghats,

Again succumbing to public protest, the State Government has appointed another Committee to conduct a study. That Committee has submitted a Report to reduce the ESA further and on the basis of the inputs provided by the Government of Kerala, the Central Government has issued a draft notification on 14th March, 2014 and that has lapsed on 4th September 2015. Three times, the Central Government has repromulgated the draft notification and the final draft notification was issued on 28th February, 2017. It is going to expire on 30th August, 2018.

In the meantime, the Government of India has issued another notification under Section 5 of the EPA on 13.11.2013 prohibiting the activities within the area proposed by the HLWG headed by Dr. Kasturirangan. Due to that prohibitory order, the basic amenities cannot be provided including the MNREGA works.

The issue now is, the State Government headed by Shri Pinarayi Vijayan has taken a decision on the basis of the assurance given by the Minister on the floor of this House on 22.7.2014 that the final notification would be finalized only on the basis of the inputs provided by the State Government. The State of Kerala headed by Shri Pinarayi Vijayan has submitted a proposal to declare the ESA confined within the existing forest area under the control of the Forest Department. In principle, the Government has accepted it also. All the six State Governments have submitted their proposals and the Central Government may issue their final notification.

We are not in a position to construct a Government Medical College in that area. People are sacrificing a lot there. When somebody is sacrificing his life for the entire Western Ghats, I am prepared to sacrifice my life as well to this cause.

My request to the Government is only to issue a final notification within the time frame so as to meet the developmental aspiration of the people of my constituency and across the Western Ghats.

HON. SPEAKER: Shri P. K. Biju and Shri M. B. Rajesh is permitted to associate with the issue raised by Adv. Joice George.

श्री दुष्यंत चौटाला (हिसार) : अध्यक्ष महोदया, आज आपके सामने यहां एक बड़ा गंभीर विषय रखने के लिए खड़ा हुआ हूं। पिछले दिनों जब मनोहर पारिकर जी डिफेंस मिनिस्टर थे, उन्होंने कहा था कि आने वाले समय में एन.डी.ए. और सैनिक स्कूल में हमारी बेटियों को जगह देने का काम सरकार करेगी। अरुण जेटली जी जब डिफेंस मिनिस्टर थे तो उन्होंने कहा था कि आज भी सैनिक स्कूल से पासआउट होने वाले 29.33 परसेंट कैंडिडेट एन.डी.ए. में जाते हैं और लगभग 6 परसेंट बच्चे, जो राष्ट्रीय मिलिट्री स्कूल के हैं, वे आज एन.डी.ए. जैसे एक एलीट इंस्टीट्यूशन को ज्वाइन करते हैं।

अध्यक्ष महोदया, मैं आपके माध्यम से यह आग्रह करना चाहता हूं, क्योंकि आज हमारे देश की पहली महिला डिफेंस मिनिस्टर बनी हैं। इसलिए जो आज एक नयी बटालियन एन.डी.ए. में स्थापित की गई है, जिसमें तीन यूनिट हैं उसके अंदर एक यूनिट हमारी बेटियों के लिए भी सुनिश्चित करने का काम सरकार करे कि आने वाले समय में जो अहम रोल बॉर्डर लाइन इनफेंट्री का हो, मिलिट्री का हो, एयरफोर्स व नेवी का हो। उनके अंदर भी एन.डी.ए. एलीट इंस्टीट्यूशंस में हमारी बेटियों को ट्रेन्ड होकर जगह मिले। आज यदि मैं हरियाणा प्रदेश की बात करूं तो 10 प्रतिशत भारतीय आर्मी का हिस्सा हरियाणा के जवानों का है। आज यदि कोई गरीब किसान की बेटी जाना चाहती है तो उसके पास पैसे नहीं हैं कि वह बड़े लेवल पर जाकर एलीट फोर्सिंग की एकेडमी, चाहे वह एयरफोर्स हो, नेवी हो या अन्य हों, वहां इंजीनियरिंग या ऐसे किन्हीं कोर्सेज पर जा पाएं। अगर सैनिक स्कूल जैसे इंस्टीट्यूशंस से उनको ट्रेनिंग मिलेगी तो वे एन.डी.ए. में जा सकेंगी जिससे आने समय में आप देखेंगे कि बेटियों को भी हम ऐसे इंस्टीट्यूशंस में पूरी तौर पर जगह दे पाएंगे, धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री हरीश मीना, श्री राघव लखनपाल, श्री राहुल कस्वां, श्री शरद त्रिपाठी, श्री अजय मिश्रा टेनी, डॉ. श्रीकांत एकनाथ शिंदे, श्री राहुल शेवाले, श्रीमती रक्षाताई खाडसे और श्री श्रीरंग आप्पा बारणे को श्री दुष्यंत चौटाला द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

13.00 hrs

माननीय अध्यक्ष : श्री पी.आर.सुंदरम - उपस्थित नहीं।

*SHRI C. MAHENDRAN (POLLACHI): Hon. Madam Speaker, The proposed legislation on National Medical Commission, 2017 has so many shortcomings attached to it. The proposed bill is trying to replace the National Medical Council with the National Medical Commission and ensures appointment of even non-medical members in the Commission. If the bill is passed in the present format, the representation from States in the National Medical Commission will see a drastic reduction. That's why I say this bill is particularly against the interests of States.

HON. SPEAKER: You speak on this issue when the Bill comes up for discussion.

SHRI C. MAHENDRAN: Madam Speaker, I wish to state that there would be unnecessary intervention of the Union into the powers of the State.

HON. SPEAKER: At the time of discussion on the Bill you can speak.

SHRI C. MAHENDRAN: Madam Speaker, Clause 49 of the Bill proposes that the practitioners of alternative medicines, such as Homoeopathy, Ayurveda and Unani, can be allowed to practise modern allopathic medicine after attending a short-term "bridge course". This may lead to quackery in the field of medicine. I urge that the proposed Bill should be withdrawn.

HON. SPEAKER: At the time of discussion on Bill, you can speak.

SHRI C. MAHENDRAN: Even though Hon. Puratchi Thalaivi Amma vehemently opposed the conduct of National Eligibility cum Entrance Test (NEET) meant for admission into Under Graduate Medical Courses, the Union Government went ahead with the implementation of NEET. Now the Union Government has brought this National Medical Commission Bill, 2017 which is nothing but an interference in the protected rights of the State Government. Moreover, the State Governments will have to give up their rights. In the interest of general public, I request that this National Medical

* English translation of the speech originally delivered in Tamil

Commission Bill, 2017 should be withdrawn immediately and then referred to a specially constituted Parliamentary Committee for eliciting its recommendations. I urge upon the Union Government to hear the views of all the stakeholders including those in the medical profession and ensure changes in the proposed Bill. Thank you.

श्री अजय निषाद (मुजफ्फरपुर) : अध्यक्ष महोदया, आज दुनिया चांद और मंगल ग्रह की ओर बढ़ रही है और हम अभी भी बांस के छजे हुए पुलों पर चल रहे हैं। मेरी इस पीड़ा को माननीय नितिन गडकरी जी ने समझा और एक नया राजमार्ग 527 हमें दिया। मैं क्षेत्र की जनता और अपनी ओर से माननीय मंत्री जी को ढेर सारी शुभकामनाएं देता हूँ और बधाई देता हूँ।

महोदया, माननीय प्रधान मंत्री, श्री नरेन्द्र भाई मोदी जी की जितनी भी योजनाएं हैं, सब जमीनी स्तर पर उतर रही हैं। मैं एक छोटा सा उदाहरण दूंगा, मेरे लोक सभा संसदीय क्षेत्र गया घाट प्रखंड के जारनगांव की एक अनाथ लड़की है, इसका नाम उर्मिला है। उसने कर्ज लेकर वहां पर शौचालय बनवाया। मीडिया ने इस बात को उछाला तो माननीय मुख्य मंत्री जी ने उसे अपने पास बुलाया और उसे ढेर सारी शुभकामनाएं दीं। मीडिया के माध्यम से जब मुझे पता चला तो मैं उसके घर पर गया। उसकी इस बात से प्रेरणा लेकर मात्र 25 दिनों में सारे गांव में शौचालय बन गये और पूरा गांव ओडीएफ हो गया।

मैंने अपनी ओर से प्रधान मंत्री उज्ज्वला योजना के तहत उसे गैस कनेक्शन दिया, प्रधान मंत्री अटल ज्योति योजना की तरफ से उसे एक सोलर लाइट दी और उसका प्रधान मंत्री जीवन सुरक्षा बीमा कराया तथा उसका प्रीमियम मैंने अपनी तरफ से दिया। आज जमीनी स्तर पर सारी योजनाएं उतर रही हैं। लेकिन ग्रामीण परिवेश में पुल-पुलिया की बहुत ज्यादा कमी है और हम लोगों को बहुत ज्यादा घूमकर वहां जाना पड़ता है। इस कारण ईंधन भी बहुत ज्यादा व्यर्थ होता है और हम लोगों को क्रूड ऑयल बाहर से खरीदकर लाना पड़ता है।

मैं आपके माध्यम से केन्द्र सरकार से मांग करता हूँ कि अन्य योजनाओं की भांति एक नई प्रधान मंत्री सेतु योजना भी शुरू की जाए, उससे ग्रामीण परिवेश के जितने भी यहां सांसद हैं, उन सबको फायदा होगा और लोगों को बहुत ज्यादा सुविधा मिलेगी और उनका समय भी बहुत कम लगेगा। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री राघव लखनपाल, श्री हरीश मीणा तथा श्री राहुल कास्वां को श्री अजय निषाद द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रीती पाठक (सीधी) : अध्यक्ष महोदया, सर्वप्रथम सन् 2018 आप सभी के लिए मंगलमय हो। महोदया, मैं सर्वप्रथम प्रधान मंत्री जी का आभार व्यक्त करना चाहती हूँ और आदरणीय पूर्व रेल मंत्री जी सुरेश प्रभू जी और

वर्तमान रेल मंत्री पीयूष गोयल जी का भी आभार व्यक्त करना चाहती हूँ कि मेरा जो संसदीय क्षेत्र है, उसका जो आद्योगिक जिला सिंगरौली है, सिंगरौली में हमारी सरकार के माध्यम से, आदरणीय प्रधान मंत्री जी की विकासवादी सोच के माध्यम मेरे इस संसदीय क्षेत्र में पहली बार केंद्र और प्रदेश की राजधानी को जोड़ने वाली दो-दो ट्रेनों की सौगातें हमारे क्षेत्र की जनता को मिली हैं, जो सिंगरौली जिले में निवासरत हैं। प्रधान मंत्री जी, इसके लिए मैं हृदय से आभारी हूँ और यह हमारे क्षेत्र के लिए बहुत बड़ी सौगात है। परंतु यहां पर एक छोटी सी विडंबना है कि सिंगरौली के बरगवान स्टेशन से जब ये दोनों ट्रेनें गुज़रती हैं तो सीधे शहडोल के व्यवहारी स्टेशन पहुंचती हैं। परंतु बीच में तीन स्टॉपेज आते हैं - गजरावारा, सरई और मडवास। मडवास ऐसा स्टेशन है, जो हमारे सीधी जिले को भी जोड़ता है। महोदया, मैं हमारे रेल मंत्री जी से यह निवेदन करना चाहती हूँ कि अगर मडवास को जोड़ दिया और वहां दोनों ट्रेनों के ठहराव हो गए तो हमारे सीधी जिले के लिए भी यह बहुत बड़ी सौगात होगी।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्रीमती रीती पाठक द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

KUMARI SUSHMITA DEV (SILCHAR): Madam Speaker, on the midnight of 31st December, 2017 the Draft List of NRC came out and it has created some panic for the simple reason that the authority had told the Supreme Court of India that they will release a list of 2.38 crore citizens and they have almost finished verifying that. But the number of people who have found a place in the First Draft is 1.93 crore. Assam has 14 MPs in Lok Sabha. But the anomaly is that the people who have voted for us today are living in fear thinking as to whether they will be in the National Register of Citizens. So, my only request to the Government is that no genuine citizen should be left out of that Register.

माननीय अध्यक्ष : श्री राधेश्याम बिश्वास को कुमारी सुष्मिता देव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

ज्योतिरादित्य जी बोलिए। बिना किसी एलिगेशन के आपको बोलना है।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : मैडम, मेरे संसदीय क्षेत्र के अशोक नगर में वहां के असिस्टेंट सब-इंस्पेक्टर शतीष रघुवंशी ने थाने और सिटी कोतवाली के बीच में वायरलैस टॉवर के ग्रिल पर आत्महत्या की है। यह केवल अत्यंत दुखद बात ही नहीं है बल्कि संजीदा बात है। संजीदगी इसलिए है कि जब उनके जेब में नोट पाया

गया तो उसमें कई पुलिस अधिकारियों के नाम लिखे हुए थे, जिन्होंने उनको प्रताड़ित किया था। उसके बाद एस.पी. के ऊपर भी प्रश्नचिन्ह हैं क्योंकि कई नाम उस नोट में से मिटाए गए हैं। मेरा आपके द्वारा इस सरकार से विनम्र अनुरोध है कि इसकी जांच करवाई जाए, क्योंकि वहां रघुवंशी समाज और एवं अन्य समाज में बहुत ज्यादा आक्रोश और दुख है। सीबीआई की जांच जल्द से जल्द होनी चाहिए। आज तक वहां एफआईआर भी नहीं लॉज हुआ है। अगर प्रदेश सरकार ने नियम और प्रक्रिया के आधार पर कार्यवाही की होती तो फिर प्रजातंत्र के इस मंदिर में मुझे यह विषय उठाने की जरूरत नहीं पड़ती। मेरा निवेदन है कि इस मामले पर सीबीआई जांच जल्द से जल्द हो, न्याय जल्द से जल्द मिले और उन अफसरों के विरुद्ध कड़ी से कड़ी कार्यवाही हो। ... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 2 o'clock.

13.08 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Speaker in the Chair)

MATTERS UNDER RULE 377 *

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over text of the matter at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (Interruptions)

* Treated as laid on the Table.

(i) Need to set up animal shelters with proper fodder and water facility for 'Anna Pratha' cattle causing damage to crops in Banda and Chitrakoot districts of Uttar Pradesh

श्री भैरों प्रसाद मिश्र (बांदा) : मेरे संसदीय क्षेत्र के बांदा एवं चित्रकूट जनपद में "अन्न प्रथा " जानवरों की समस्या के कारण किसानों की फसल बर्बाद हो रही है। केन्द्र एवं राज्य सरकार ने इस विषय को संज्ञान में लेकर योजना बनाने का निर्देश तो दिया है लेकिन उसमें काफी विलम्ब हो रहा है जिससे रबी की फसल को काफी नुकसान हो रहा है।

अस्तु सरकार से अनुरोध है कि हर न्याय पंचायत पर कम से कम एक पशु आश्रम को युद्ध स्तर पर बनाकर उस पर रखे जाने वाले जानवरों को चारा-पानी का इंतजाम शासन स्तर से यथाशीघ्र कराने की कृपा करें।

(ii) Need to set up a training centre of para-military force in Madhogarh Tehsil of Jalaun Parliamentary Constituency, Uttar Pradesh

श्री भानु प्रताप सिंह वर्मा (जालौन) : मेरे संसदीय क्षेत्र के कई युवा देश की सेवा के लिए सेना में भर्ती होने के लिए जाते हैं, जो एन.डी.ए. और सीधी भर्ती के माध्यम से देश के विभिन्न रक्षा बलों में कार्य कर रहे हैं, जिनमें पैरा-मिलिट्री फोर्स, इंडो-तिब्बत बॉर्डर पुलिस (आई.टी.बी.पी.), सीमा सुरक्षा बल (बी.एस.एफ.) जैसी तमाम कंपनियों के माध्यम से देश और देशवासियों की रक्षा कर रहे हैं।

विशेष रूप से माधौगढ़ तहसील के कई युवा सेना में भर्ती होने जाते हैं, कुछ गांवों की स्थिति है कि पूरे गांव के हर घर से कम से कम एक व्यक्ति सेना में है। इसके अतिरिक्त माधौगढ़ में बहुत-सी सरकारी भूमि अनुपयुक्त पड़ी है। यदि मेरे संसदीय क्षेत्र के माधौगढ़ में पैरा-मिलिट्री फॉर्स का एक ट्रेनिंग सेंटर खुल जाए तो निश्चित ही युवाओं को देश की सेना में शामिल होने के लिए प्रेरित करेगा।

अतः मेरी केंद्र सरकार से मांग है कि माधौगढ़ तहसील के अंतर्गत एक पैरा-मिलिट्री ट्रेनिंग सेंटर खुलवाने का कष्ट करें।

(iii) Need to make public the details of Socio-Economic Caste Census, 2011

श्री गणेश सिंह (सतना) : वर्ष 2011 में केन्द्र सरकार ने सामाजिक, आर्थिक और जाति आधारित जनगणना एस.ई.सी.सी. से करायी थी और इसके समग्र समन्वयन का कार्य ग्रामीण विकास मंत्रालय को सौंपा था। ग्रामीण क्षेत्रों तथा शहरी क्षेत्रों में बी.पी.एल. जनगणना का विषय गरीबों की पहचान कर उन्हें आवासीय सुविधा देना था। जाति और जनजाति की गणना भारत के महापंजीयक और जनगणना आयुक्त कार्यालय से जो करायी गयी थी जिसका ब्यौरा सामाजिक न्याय और अधिकारिता मंत्रालय तथा जनजातीय कार्य मंत्रालय को सौंपा गया था और उन्हें कहा गया था कि जाति/जनजाति ब्यौरे को वर्गीकृत कर इसे सार्वजनिक किया जाये, लेकिन यह कार्य अभी तक नहीं हुआ, देश में पहली बार गणना वर्ष 1931 में हुई थी। वर्ष 1941 में विश्व युद्ध के कारण नहीं हो सकी। मण्डल आयोग ने जाति जनगणना कराने की सिफारिश की थी। वर्ष 2011 में जनगणना करायी गयी थी तब तत्कालीन सरकार से सदन में सभी सदस्यों ने सहमति दी थी और सरकार ने आश्वासन भी दिया था कि जाति आधारित जनगणना करायी जायेगी और मेरे प्रश्न क्रमांक 1039 के उत्तर में दिनांक 21 दिसम्बर, 2017 को ग्रामीण विकास मंत्रालय ने अपने उत्तर में कहा कि एस.ई.सी.सी. ने जाति आधारित जनगणना के ब्यौरे सामाजिक न्याय और अधिकारिता मंत्रालय को सौंप दिये गये हैं। अतः जाति आधारित जनगणना को तत्काल सार्वजनिक किया जाये ताकि पिछड़े वर्ग के लोगों को उनका अधिकार दिलाया जा सके।

(iv) Need to develop infrastructure around Mata Shakumbhari Devi Temple in Saharanpur, Uttar Pradesh

श्री राघव लखनपाल (सहारनपुर) : मैं केंद्र सरकार का ध्यान जनपद सहारनपुर में स्थित प्रसिद्ध शक्तिपीठ माता शाकुम्भरी देवी के स्थल को विकसित कराने की ओर आकृष्ट कराना चाहता हूँ।

उत्तर भारत का प्रमुख एवं प्रसिद्ध शक्तिपीठ माता शाकुम्भरी देवी का पौराणिक मंदिर जनपद सहारनपुर में शिवालिक पर्वत की तलहटी में, तहसील बेहट क्षेत्र के अंतर्गत विद्यमान है, जहां वर्ष में दो बार विशाल धार्मिक मेले का आयोजन होता है, जिसमें करोड़ों श्रद्धालुओं का आना-जाना इस स्थान पर होता है।

माता शाकुम्भरी देवी का मंदिर शिवालिक पहाड़ियों से निकलने वाली एक पहाड़ी नदी के किनारे पर स्थित है जो कि भूरादेव मंदिर स्थित सड़क मार्ग से एक किलोमीटर से भी अधिक की दूरी पर स्थित है। मुख्य सड़क मार्ग से दूर होने के कारण दर्शन को जाने वाले सभी श्रद्धालुओं को इसी पहाड़ी नदी से होकर जाना पड़ता है एवं पथरीला कच्चा रास्ता होने के कारण श्रद्धालुओं को अत्यंत कठिनाई होती है। विशेषकर वर्षाकाल में तो इस पहाड़ी नदी में अचानक तीव्र बहाव के साथ भारी मात्रा में जल आ जाता है जिससे कि अनेक श्रद्धालु एवं उनके वाहन तेज बहाव में बह जाते हैं।

केंद्रीय सड़क निधि आयोग विभाग द्वारा उक्त स्थल के विकास हेतु 300 मीटर लंबे फोरलेन पुल एवं 1300 मीटर लम्बाई का फोरलेन अतिरिक्त पहुंच मार्ग, पार्किंग एवं सौन्दर्यीकरण आदि का प्राक्कलन (एस्टीमेट) लगभग 122.50 करोड़ रुपये का अंकित किया गया था, जो कि उपरोक्त विभाग द्वारा पत्र सं.-1345/23.12.2015 जी.आई. 228/2015 राज्य सरकार को प्रेषित किया गया था।

अतः मैं केंद्र सरकार से यह मांग करता हूँ कि हमारी केंद्र सरकार, उ.प्र. की हमारी राज्य सरकार से उपरोक्त कार्य हेतु समन्वय स्थापित कर माता शाकुम्भरी देवी स्थल को विकसित कराए।

(v) Need to provide allotted quantity of wheat of Churu district in Rajasthan under Food Security Scheme

श्री राहुल कस्वां (चुरु) : राजस्थान प्रदेश में वर्ष 2011 की जनगणना को आधार मानते हुए 69 प्रतिशत ग्रामीण क्षेत्र में व 53 प्रतिशत शहरी क्षेत्र में खाद्य सुरक्षा का लाभ दिया जा रहा है, जो काफी कम है। मेरे जिले के लिए 68000 क्विंटल गेहूं का आवंटन किया जाना निर्धारित है, जबकि वास्तव में 48000 क्विंटल गेहूं ही दिया जा रहा है, जिससे राशन वितरण में भारी अनियमितता हो रही है। मेरा संसदीय क्षेत्र चुरु अकाल प्रभावित क्षेत्र है, जहां लगभग अकाल की स्थिति बनी रहती है।

मेरा सरकार से अनुरोध है कि राज्य सरकार को निर्देशित किया जाये कि सरकार द्वारा चुरु जिले को आवंटित 68000 क्विंटल गेहूं प्रदान करते हुए राज्य सरकार द्वारा चयनित बी.पी.एल. व अन्य पात्र सभी परिवारों को खाद्य सुरक्षा का लाभ प्रदान किया जाये।

(vi) Need to accord approval to DPR of Warkhede Londhe Medium Barrage Project on river Girna in Jalgaon Parliamentary Constituency, Maharashtra

श्री ए.टी. नाना पाटील (जलगाँव) : मेरे जलगाँव संसदीय क्षेत्र के चालीसगाँव तालुके में वर्खेडे लोंडे बैराज मीडियम प्रोजेक्ट गिरना नदी पर एक निर्माणाधीन परियोजना है। इस परियोजना के पूरा हो जाने पर इससे जलगाँव जिले की दो तहसीलों की 7542 एकड़ क्षेत्र में सिंचाई, चालीसगाँव तालुके की नगरपालिका तथा इससे सटे हुए 31 गांवों की पेयजल की समस्या हमेशा के लिए हल हो जाएगी। परियोजना पर पर्यावरण की दृष्टि से मंजूरी मिल चुकी है तथा इस समय यह परियोजना केन्द्रीय जल आयोग के पास विचारार्थ लम्बित है। परियोजना की वर्तमान लागत 526.64 करोड़ रुपये है। पिछले एक दशक से मैं इस परियोजना पर शीघ्रातिशीघ्र काम शुरू करवाने का प्रयास कर रहा हूँ परन्तु अभी तक कोई ठोस परिणाम नहीं निकला है।

मेरा सरकार से अनुरोध है कि इस परियोजना की डी.पी.आर. पर शीघ्रातिशीघ्र मंजूरी दिलवाई जाए तथा साथ ही साथ इस परियोजना के निर्माण हेतु ड्राटप्रॉन एरिया स्कीम के तहत विशेष केन्द्रीय सहायता के माध्यम से आवश्यक धनराशि उपलब्ध करवाई जाए ताकि इस परियोजना पर यथाशीघ्र काम शुरू हो सके।

(vii) Need to regulate price of diagnostic tests for swine influenza

SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI): The incidence and deaths caused by swine influenza and dengue have increased in the country over the last three years.

While the Government has taken many steps at the Central level to raise awareness and guide state health departments, the issue of pricing of diagnostic tests remains unattended. Across states and cities, both governmental and private-run hospitals and laboratories have been charging patients differentially for the diagnostic tests. Broadly, government hospitals and laboratories have been conducting the tests for free, while private organisations have been charging indiscriminately. Several steps have been taken at the State level but of no avail.

I, therefore, urge the Government to formulate a national policy to uniformly regulate the pricing of the diagnostic tests for swine influenza.

(viii) Need to construct a railway line from Dildarnagar (U.P.) to Sasaram (Bihar) via Nuanv-Kochas-Kargahar

श्री छेदी पासवान (सासाराम) : गोरखपुर से दिलदार नगर वाया नुआँव-कोचस-करगहर होते हुए सासाराम नई रेल लाईन की अति आवश्यकता है। सरकार को अवगत कराना चाहता हूँ कि सासाराम शहर एक ऐतिहासिक एवं पुरातात्विक महत्व का विश्व धरोहर वाला शहर है तथा एक बड़ा व्यापारिक एवं सांस्कृतिक क्षेत्र है। परन्तु, दिलदार नगर (उ.प्र.) से नुआँव-कोचस-करगहर-सासाराम जंक्शन तक रेल के अभाव में इस क्षेत्र का सर्वांगीण विकास प्रतीक्षित है।

सरकार को बताना चाहूँगा कि नई रेल लाइन के निर्माण से गोरखपुर से मऊ-गाजीपुर-दिलदार नगर (उ.प्र.) वाया नुआँव-कोचस-करगहर-सासाराम होते हुए गढ़वा रांची-भुवनेश्वर-कटक-विशाखापट्टनम-विजयवाड़ा-हैदराबाद-सिकन्दराबाद-चैन्नई-बैंगलुरु जाना काफी आसान हो जायेगा तथा यात्री सुविधा एवं समय की बचत के साथ-साथ रेलवे को भी काफी मुनाफा होगा।

अतः विशेष आग्रह है कि उपर्युक्त नई रेल लाईन का निर्माण कराने की शीघ्र कार्रवाई की जाये जिससे इन क्षेत्रों के लोगों का सपना साकार हो सके।

(ix) Need for research on thalassemia gene therapy

DR. KIRIT P. SOLANKI (AHMEDABAD): Thalassemia is a genetic blood disorder, which necessitates regular blood transfusions. The estimated number of patients in India is 1,00,000 with approximately 10,000 new cases every year, which constitutes a significant burden.

However, a national prevention and control programme needs to be formulated to adequately address the disease burden. The Central Government should initiate research on Thalassemia gene therapy. It is important to mention the significant strides made by Gujarat in expanding prevention policies with the aim of making the state thalassemia-free. I request the Central Government to replicate these efforts nationwide by drafting and implementing a national policy.

(x) Regarding construction of a new railway line connecting Buddhist Circuit in Uttar Pradesh

श्री जगदम्बिका पाल (डुमरियागंज) : बौद्धिक सर्किट को जोड़ने वाली एक नई रेल लाइन बहराइच से चलकर श्रावस्ती, बलरामपुर, उत्तरौला, डुमरियागंज, बाशी, मेहदावल और खलीलाबाद जिसका सर्वे होने के बाद डी.पी.आर. बन चुका है। इस नई रेल लाइन के बनने से 4 जनपदों को आपस में जोड़ा जा सकता है जिससे इनके जुड़ने से गौतमबुद्ध की जन्मस्थली कपिलवस्तु में बौद्ध भिक्षुओं एवं पर्यटकों को रेल सेवा से जोड़ा जा सके।

अतः इस मामले पर त्वरित कार्यवाही के लिए भारत सरकार से मांग करता हूं।

(xi) Need to identify all accident-prone spots on Mumbai-Ahmedabad National Highway No. 8 and take remedial steps

SHRI CHINTAMAN NAVASHA WANGA (PALGHAR): Mumbai-Ahmedabad National Highway No.8 is a heavy traffic highway in the country. The vehicles going to Gujarat, Rajasthan, Madhya Pradesh, Uttar Pradesh, Haryana, Punjab, Jammu & Kashmir, Mumbai, Southern India and Eastern India are passing through this Highway. But there are many dangerous curves, especially in my Constituency. Mendhevon Khind is known as dangerous spot and there are as many as seven to eight dangerous curves in this Khind. Due to dangerous curves, many accidents have taken place and many people have lost their lives on this spot. I, therefore, request the Government to undertake survey of dangerous spots on this Highway and remove the dangerous curves immediately.

(xii) Regarding implementation of Regional Connectivity Scheme-UDAN in Mandsaur Parliamentary Constituency, Madhya Pradesh

श्री सुधीर गुप्ता (मंदसौर) : मेरे संसदीय क्षेत्र मंदसौर, नीमच, जावरा पर्यटन व कृषि क्षेत्र में अग्रणी है। यहाँ मंदसौर व नीमच में हवाई पट्टी बनी हुई है। कृपया मैं यह जानना चाहता हूँ कि माननीय प्रधानमंत्री जी की मंशा अनुसार देश का आम नागरिक हवाई यात्रा से जुड़े इस हेतु क्षेत्रीय कनेक्टिविटी बढ़ाना है। क्या आप मेरे संसदीय क्षेत्र को क्षेत्रीय हवाई कनेक्टिविटी देने हेतु राज्य सरकार से कोई प्रस्ताव मंगाए जाएंगे?

(xiii) Need to expedite construction of Kanker and Keskal bye-pass roads, Antagarh-Koyali Beda-Partapur, Antagarh-Amabeda roads in Chhattisgarh

श्री विक्रम उसेंडी (कांकेर) : छत्तीसगढ़ राज्य राष्ट्रीय राजमार्ग क्रमांक 30 में कांकेर माकड़ी से बेडमा तक कुल 50 कि.मी. लम्बी सड़क बननी है, जिसमें कांकेर बाईपास की लम्बाई 10.5 कि.मी. की है। अनुबंध के अनुसार यह कार्य वर्ष 2018 में पूर्ण होना है, परन्तु बाईपास का काम काफी धीमी गति से चल रहा है। राष्ट्रीय राजमार्ग विभाग ने भी कंपनी को प्रीटर्मिनेशन नोटिस जारी किया है, जिसमें कहा गया है कि कार्य में प्रगति नहीं आने पर अनुबंध रद्द कर दिया जाएगा। कांकेर बाईपास का कार्य दिसंबर, 2017 तक 50 फीसद पूरा हो जाना था, जिसमें ठेकेदार ने सिर्फ 10 फीसदी में ही काम किया है। वही केशकाल बाईपास का कार्य पिछले कई महीनों से बंद पड़ा है, जिससे वहाँ की जनता को काफी परेशानियों का सामना करना पड़ रहा है और उनमें बाईपास के निर्माण की धीमी गति को लेकर काफी आक्रोश व्याप्त है। इसके साथ ही एल.डब्ल्यू.ई. प्रभावित जिलों में बनने वाली सड़क, जो कि अंतागढ़ का कोयलीबेड़ा, परतापुर दोनों विकास खण्ड के बीच 22 कि.मी. की सड़क बननी थी, लगभग 9 वर्ष हो गए, यह सड़क नहीं बन पाई। इसमें ठेकेदार के साथ विभाग के अधिकारियों की कथित निष्क्रियता साफ दिख रही है। अधिकारियों द्वारा ठेकेदार के विरुद्ध ठोस कदम उठाया जा सकता था, परन्तु उसके ऊपर कोई कार्यवाही नहीं हो रही है। जबकि उक्त मार्ग पर सुरक्षा की पूरी व्यवस्था है। 4 बी.एस.एफ. के कैम्प के साथ 2 थाने भी हैं। इससे ठेकेदार को सुरक्षा की कोई समस्या नहीं है। उसके पश्चात भी सड़क निर्माण का कार्य नहीं हो पाया। इसके साथ ही अंतागढ़ से आमाबेड़ा तक की सड़क का निर्माण नहीं हो पाया है। अंतागढ़ से कोयलीबेड़ा परतापुर दोनों विकास खण्ड के बीच 22 कि.मी. की सड़क निर्माण की धीमी गति से वहाँ की जनता में काफी आक्रोश व्याप्त है। उन्हें अत्यंत परेशानियों का सामना करना पड़ता है। जिस वजह से वे लोग 2 बार धरना प्रदर्शन कर चक्का जाम कर चुके हैं। अगर सड़क निर्माण का कार्य पूरा नहीं हुआ, तो उग्र आंदोलन की चेतावनी भी दी गई है। अतः मैं सरकार से आग्रह करता हूँ कि वह इस विषय को गंभीरता से लेते हुए कांकेर और केशकाल बाईपास एवं अंतागढ़ से कोयलीबेड़ा, परतापुर, अंतागढ़ से आमबेड़ा, इन सभी सड़कों के निर्माण-कार्य को तत्काल प्रारंभ कराये।

(xiv) Need to provide necessary assistance to farmers in Dindori Parliamentary Constituency to grow quality onions and also set up onion-based processing industry there

श्री हरिश्चन्द्र चव्हाण (दिंडोरी) : महाराष्ट्र में स्थित मेरा संसदीय क्षेत्र दिंडोरी में प्याज का उत्पादन काफी मात्रा में किया जाता है इसी क्षेत्र में एशिया की सबसे बड़ी प्याज की मंडी लासलगांव है। जहाँ पर हर दिन लाखों रुपये की प्याज खरीदी एवं बेची जाती है। कुछ सालों से मेरे क्षेत्र के किसानों को प्याज की उत्पादन लागत भी प्राप्त नहीं हो पा रही है। जिसके कारण उनकी आर्थिक स्थिति कमजोर पड़ती जा रही है। भारत में प्याज उत्पादक किसानों के कल्याण हेतु इन प्रस्तावों पर काम किया जाना चाहिए। प्याज विटामिन बी एवं विटामिन सी का एक अच्छा स्रोत है। आयरन एवं कैल्शियम की कमी को दूर करने के लिए प्याज काफी लाभकारी है। देश में अच्छी प्याज का उत्पादन कर हम उसका निर्यात भी कर सकते हैं। इसके लिए प्याज की किस्म में सुधार करने होंगे। देश में प्याज का प्रसंस्करण करने के लिए कई कम्पनियाँ भारत में काम कर रही हैं। सरकार को चाहिए कि अच्छी किस्म की प्याज के लिए मेरे संसदीय क्षेत्र दिंडोरी में प्रयास करे। प्याज को खराब होने से बचाने के लिए ओनियन प्रोसेस के माध्यम से काम किया जाये जिससे करोड़ों रुपये की प्याज को खराब होने से बचाया जा सके।

सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र दिंडोरी में वर्तमान समय में प्याज उत्पादक किसानों को अच्छी किस्म की प्याज पैदा करने हेतु प्रोत्साहित किया जाये और इस क्षेत्र में प्याज प्रसंस्करण उद्योग स्थापित करने हेतु योजना बनाई जाये।

(xv) Need to repair ghat roads in Wayanad district of Kerala

SHRI M.I. SHANAVAS (WAYANAD): I am bringing to the notice of the Government pathetic state of affairs of the people of Wayanad district because of the non-cooperative attitude of the National Highways Authority of India. There is a ghat route connecting Calicut district and Wayanad district which has nine hairpin curves. The ghat road is totally damaged and thousands of people wait for hours for further movement.

Wayanad is a tribal district and the Calicut district is the only place they can go for health treatment, and Wayanad does not have rail facility or any airport. So I urge the National Highways Authority of India to take urgent steps to repair the ghat roads.

(xvi) Need to set up a branch of Footwear Design & Development Institute (FDDI) at Kozhikode in Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): Kozhikode is a strong hub of non-leather footwear products with 200 manufacturing units and over 500 ancillary units manufacturing over 5 lakh pair of footwear. The annual turnover is over Rs.700 Cr.

There was a proposal to create a branch of the Footwear Design & Development Institute (FDDI) at Kozhikode which would have helped the footwear industry immensely with its technical knowhow and imparting training to the local manufacturers and workmen.

The Government of Kerala had communicated selection of 20 acres of land for the setting up of this institute to the FDDT officials. However, when the final list was drawn by the Government, Kozhikode was left out.

I wish to draw the attention of the Hon'ble Minister to redraw the list by including Kozhikode as well.

(xvii) Need to fix remunerative price for agricultural products and also provide market facility to the farmers

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Farmers are facing severe problems and hardships as they are not getting good price and comfortable market for the agricultural products they produce. There is no crop insurance facility to all the products they grow. Severe fluctuation and steep fall in the prices of the agricultural products require to be dealt with by keeping MSP remunerative. Creation of good market facility is also needed.

Hence, I urge the Union Government to bring stability in the prices for the agricultural products by fixing MSP as and when required and also create good marketing system.

(xviii) Need to abolish AADHAAR

PROF. SAUGATA ROY (DUM DUM): We have a despicable Ring. It is called Aadhaar. It started off innocuously during the UPA regime but morphed into a monster from 2014. Today, it has two puposes - one, to enforce an all-encompassing surveillance state; two, to deny poor people of state-subsidized means of existence. It also threatens to block your investments, bank accounts and pension. In the first week of October, 11-year-old Santoshi Kumari died in Simdega, Jharkhand, after her family was repeatedly refused food by the local grocery owner because nobody had Aadhaar biometrics. How does Aadhaar matter? It is linked to systems like pensions, credit cards, financial instruments like mutual funds and bank accounts. It creates the scope of massive Big Brother scrutiny into your life. Two more things matter. One, even the best biometric system on earth is prone to error. Finger printing or retina scanning has an accuracy of less than 75% on an average. But when you go to claim your pension or bank balance, any measure under 80% will deny you. This is not sci-fi, this is the truth. Children, even under the age of five, need this card to appear for exams or get a mid-day meal at creche. When we all, inevitably will depart we need Aadhaar to prove us dead. The sooner Aadhaar is abolished the better.

(xix) Need to maintain healthy teacher-student ratio in Kendriya Vidyalayas

DR. TAPAS MANDAL (RANAGHAT): There are over 1100 Kendriya Vidyalayas catering to the educational needs of students of the country. These schools admit 1.5 lakhs new students every year. The Minister of HRD has a quota limit of 450 seats, fixed in 2014, but admission is much more (8000 students admitted against a quota of 450 in 2016-17). A healthy student teacher ratio is an integral part of quality education system. The RTE Act, 2009 states that the ratio should be 30:1 at primary, 35:1 at upper primary and 30:1 at secondary level.

Therefore I would urge upon the Government to look into this matter and ensure quality education without pressurising schools into taking more students.

(xx) Need to create 'Paika Regiment' in Odisha

SHRI ARKA KESHARI DEO (KALAHANDI): The Great Paik Rebellion of 1817 is considered as the first freedom struggle against the British East India Company rule in Odisha. This Paik Rebellion was fought under the leadership of Bakshi Jagabandhu. The reasons of this Paik Rebellion were the increase of land tax, rise of tax on salt and banning of cowrie currency. The Paik Rebellion had started in Khurda and spread to other districts like wild fire. The British army ultimately defused this Rebellion with iron hand. In order to remember the sacrifice of brave Paikas and their contribution to the freedom struggle, I request the Government to create 'Paika Regiment' in Odisha.

(xxi) Need to provide food processing and marketing facilities in Ratnagiri and Sindhudurg districts of Maharashtra

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): Ratnagiri and Sindhudurg districts in Maharashtra are fruit rich districts. High quality of fruits such as Alphonso (Hapus) Mangoes, Cashew Nuts etc. are grown in these two districts and exported to foreign countries. Besides, local natural fruits such as Jamun, Kokam and other fruits are also found in the forest area of these districts.

However, there are no modern fruit processing and marketing facilities available in Ratnagiri and Sindhudurg districts due to which local farmers and fruit growers are finding it difficult to process, sell and export their produce at reasonable rates to earn their livelihood.

I would, therefore, urge upon the Central Government to provide fruit processing and marketing facilities in Ratnagiri and Sindhudurg districts as early as possible for the benefit of local people and farmers.

(xxii) Regarding problem being faced in export of processed fruit products to European Union

SHRI JAYADEV GALLA (GUNTUR): India is the largest cost-efficient producer of fruits like mango, banana, guava, papaya, pomegranate, etc. India also produces world standard processed fruit products such as mango, banana, guava, papaya puree and concentrate together with pomegranate juice and concentrate and supply the same to EU, which is the largest market for India. But, in spite of maintaining EU standards, we are being rendered uncompetitive when compared to other countries due to discrimination being shown by EU. For example, EU Customs Duty on our mango puree is 3.8% when compared to 0% for South Africa, Mexico, Pakistan, etc. On banana puree, EU is imposing 6.1% Customs Duty on Indian imports, whereas, except Brazil, all others are exempted from Customs Duty. Similarly, on mango puree concentrate, EU is imposing 6% plus 42 Euros per metric tonne on drinks and 20.5% plus 42 Euros per metric tonne for others. There are more such examples.

This kind of discrimination is resulting in insignificant presence of India's processed bananas and pomegranates and declining share in processed mangoes, guava and papaya. This is impacting not only our exports, but putting the farmers down the ladder.

In view of the above, I request hon. Minister of Commerce to discuss this issue with the EU forthwith and ensure that the Customs Duty on Indian imports be at par with other countries and ensure a level-playing field. Otherwise, it is not only processed food sector but also the farmers will be the losers.

(xxiii) Regarding problems faced by workers engaged in Mid-day meal Scheme

SHRI B. VINOD KUMAR (KARIMNAGAR): The Mid-Day Meal Scheme is a praiseworthy scheme that provides free lunches to schoolchildren. The Scheme has been a major contributing factor to increasing enrolment in schools, especially in poor and rural areas. The aim is simple — send your child to school, and he/she will be provided with a meal, nutritious and virtually free of cost.

What is even more praiseworthy is the efforts that are put in by those working behind the scenes, the cooks and workers are the ones who actually deliver the food and other services. These unsung heroes work in dismal working condition with paltry remuneration amounts. Despite their role, the government does not consider them permanent workers, but instead treats them as volunteers. This means that their wages are extremely low, with cooks being paid only Rs. 1000 per month. Given that the estimated number of Mid-Day Meal cooks is pegged at around 25 lakhs, their needs cannot be ignored. These cooks have been demanding a deserved pay hike for many years and their demands have only fallen on deaf ears.

Given the vital nature of these jobs in securing a healthy and educated future for our country, I urge the Government of India to not only regularise these workers, but also increase their honorarium to a respectable amount, considering the cost of living.

(xxiv) Need to expand the capacity of a unit of National Fertilizers Limited, Nangal, Punjab

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): In my Parliamentary Constituency Anandpur Sahib in Nangal. At present the capacity of the unit is about 7 lakh tonnes. It can be expanded easily because it has its large area of land with proper building and gas pipes installed and with abundant availability of gas. Water supply and sewage system and full infrastructure is ready and only machinery is needed. The production capacity of NFL unit, Nangal for urea production can be extended upto 13 lakh tonnes. It can fulfill the demand of urea for whole of Punjab, Haryana, Himachal Pradesh and Jammu Kashmir which we now import. It will also contribute immensely to the objective of 'Make in India'.

So, I would urge upon the Government to expand the capacity of N.F.L Unit, Nangal and impress upon State Government of Punjab to contribute its share.

It will also generate direct and indirect employment opportunities as well as fulfill the fertilizer needs of the agriculture sector.

(xxv) Need to regularize the services of contractual employees in Bihar

श्री राजेश रंजन (मधेपुरा) : मैं बिहार में नियोजित एवं संविदा पर कार्य कर रहे कर्मियों की समस्या के बारे में इस सरकार को अवगत कराना चाहता हूँ। वर्तमान में बिहार में करीब 12 लाख लोग संविदा एवं नियोजन पर कार्य कर रहे हैं। इन नियोजित एवं संविदा कर्मियों से कार्य नियमित कर्मियों से ज्यादा कराया जाता है एवं वेतन कई गुना कम दिया जाता है। इस सम्बन्ध में पटना उच्च न्यायालय ने बिहार के नियोजित शिक्षकों के एक मामले में एक फैसला दिया है कि समान काम के लिए समान वेतन की तर्ज पर नियोजित को भी नियमित शिक्षक के बराबर वेतन दिया जाए, लेकिन बिहार सरकार के द्वारा माननीय पटना उच्च न्यायालय के आदेश को दरकिनार करते हुए यह कह कर पल्ला झाड़ रही है कि इनकी नियुक्ति राज्य नहीं करती इसलिए समान के बदले समान वेतन का फॉर्मूला लागू नहीं होता। इन शिक्षकों की नियुक्ति स्थानीय शासी निकाय (नियोजन इकाई) यानि कि पंचायत, जिला परिषद, नगर परिषद और नगर निगम के द्वारा की गई है, जो कि माननीय उच्च न्यायालय के आदेश के उल्लंघन के साथ-साथ मानवता के भी खिलाफ है।

अतः मैं सरकार से मांग करता हूँ कि माननीय उच्च न्यायालय के आदेश का सम्मान करते हुए एवं मानवता के आधार पर करीब 6 लाख नियोजित शिक्षकों के साथ-साथ नियोजन एवं संविदा पर कार्य कर रहे करीब 12 लाख सभी कर्मियों की सेवा को नियमित किया जाए।

**(xxvi) Need to review decision to close railway crossing gate
in Hailakandi district of Assam**

SHRI RADHESHYAM BISWAS (KARIMGANJ): In my constituency at Hailakandi district, there is a 100 year old road situated at northern side of Hailakandi railway station, which connects near about 3 lakh people with the district headquarters. On 5th December, Railway Authority closed railway crossing gate after constructing a new 'U' turn. Newly constructed 'U' turn has no sufficient space for vehicular traffic and it creates great problem to the people of that locality. So many social organisations and all political parties had submitted a memorandum to the General Manager (construction) Maligoan, through the Deputy Commissioner, Hailakandi with a demand to reopen the road and to construct an over-bridge for smooth connectivity of the road. In view of the above, I would urge you to look into the matter seriously so that the railway crossing gate is kept open till the construction of a new over-bridge.

14.03 hrs

NATIONAL MEDICAL COMMISSION BILL, 2017-Defferred

HON. SPEAKER: Now, the hon. Minister of Parliamentary Affairs, Shri Ananthkumarji.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, the Bill should be referred to the Standing Committee.

HON. SPEAKER: Kindly hear him.

... (Interruptions)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): महोदया, हमारे माननीय खड्गे साहब और कांग्रेस पार्टी, हमारे एआईएडीएमके, तृणमूल कांग्रेस, टीआरएस, समाजवादी पार्टी, एनसीपी, आरएसपी, वाईएसआरसीपी, तेलगुदेशम यानी सभी पार्टियाँ और सदन की सभी विपक्षी पार्टियों का एक आग्रह है कि जो आइटम नम्बर तीस है, जो 'The National Medical Commission Bill, 2017' है, इसको स्टैंडिंग कमेटी में भेजना चाहिए। मैं सरकार की तरफ से कहना चाहूँगा कि हम इसको स्टैंडिंग कमेटी में भेजने के लिए तैयार हैं।... (व्यवधान)

प्रो. सौगत राय (दमदम) : उन्होंने इसे मान लिया, यह अच्छी बात है।... (व्यवधान)

माननीय अध्यक्ष : प्लीज, आप लोग बैठिए।

श्री अनन्तकुमार : मैडम, लेकिन इसमें मेरा एक ही निवेदन है। इसमें सुप्रीम कोर्ट का आदेश भी है। मेडिकल काउंसिल ऑफ इंडिया की फंक्शनिंग को परख कर उसमें आमूल-चूल परिवर्तन लाया जाए, इसके लिए जल्द-से-जल्द एक बिल लेकर आना चाहिए, ऐसा स्टैंडिंग कमेटी ऑन हेल्थ एण्ड फैमिली वेलफेयर ने सिफारिश की थी, यानी पूरे मेडिकल एजुकेशन सिस्टम को साफ-सुथरा करने के लिए यह बिल लाना चाहिए। इसलिए, हम यह बिल लाना चाह रहे हैं और हम उसे पेश भी कर रहे थे।

मैडम, इसलिए, कृपया आप स्टैंडिंग कमेटी को आदेश दीजिए कि बजट सेशन से पहले वे अपनी रिपोर्ट या रिकमेंडेशन दे दें, जिससे हम उसे बजट सेशन में पारित कर दें।... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम।...(व्यवधान)

माननीय अध्यक्ष : अब यह हो गया। हर चीज़ पर बोलने की आवश्यकता नहीं है।

...(व्यवधान)

माननीय अध्यक्ष : आप सबकी जो मंशा है, उसके अनुरूप यह बिल स्टैंडिंग कमेटी को भेजा जाता है। लेकिन, यह बात भी उतनी ही सही है कि आने वाले बजट सेशन के पहले स्टैंडिंग कमेटी अपनी रिपोर्ट दे, यह भी हम स्टैंडिंग कमेटी को कहना चाहेंगे।

...(व्यवधान)

माननीय अध्यक्ष : अब हम आइटम नं. 31 ले लेते हैं।

...(व्यवधान)

माननीय अध्यक्ष : मैं इतना ही कह रही हूँ कि मैं जानती हूँ कि स्टैंडिंग कमेटी को मिनिमम तीन महीने का समय दिया जाता है, लेकिन यह बिल एक प्रकार से दूसरी बार स्टैंडिंग कमेटी को जा रहा है। इसलिए, हम केवल इतना ही समय दे रहे हैं, यह मैं क्लियर कर देती हूँ।

...(व्यवधान)

14.06 hrs**ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES
AND REMAINS (AMENDMENT) BILL, 2017**

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): Madam, with your permission, I beg to move:

“That the Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958, be taken into consideration.”

Our strength has been our archaeological monuments and sites. This has been recognized worldwide that we are in this ancient monuments preservation and UNESCO World Heritage site at sixth position. For that purpose, the AMASRA Act came into statute in 1958. The concept of prohibited area, protected area and regulated area was notified on 16th June, 1992. According to which the monument area with boundary limits was taken as protected area – 100 metres from that place was taken as prohibited area and 2 Az00 metres from that place was taken as regulated area. On 29th March, 2010, this Bill was amended through an Act of Parliament. In between, from June, 1992 to 2010, a total of 171 permissions were granted by the Director General of ASI through an expert advisory committee.

14.08 hrs

(Hon. Deputy-Speaker *in the Chair*)

Now, there is a need to review this Bill. There were certain projects which came under 100 metres and because of this regulation those projects could not be completed. In the wider interest of the safety, security of the public and convenience of the public, this Act needs to be amended. The Government has come up with amendments in this Bill in 2018 where certain relaxations have been given only for the national interest projects. No private projects will be permitted. I repeat again, no private projects will be repeated except the Government projects and that too of national interest. I will just

quote one or two examples like Metro at Kolkata or like a bridge at Agra, Sikandra or Kolhapur. That is why, this Bill needs to be amended.

I request the hon. Members to support these amendments.

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958, be taken into consideration.”

श्री मनोज तिवारी (उत्तर पूर्व दिल्ली) : उपाध्यक्ष महोदय, ऐन्शिएंट मॉन्युमेन्ट्स एंड आर्कीयोलॉजिकल साइट्स एंड रिमेन्स एक्ट जो अब 2018 के रूप में जाना जाएगा, आपने मुझे इस पर बोलने का मौका दिया, मैं आपको बहुत-बहुत धन्यवाद करता हूँ।

मैं प्राचीन इतिहास का विद्यार्थी रहा हूँ और काशी हिन्दू विश्वविद्यालय से हमारी पढ़ाई-लिखाई हुई है। इस नाते मुझे बहुत ही अच्छा सब्जेक्ट दिया गया, हालांकि मैं कम ही बोल पाता हूँ। मैं आपको बोलने की अनुमति देने के लिए धन्यवाद देता हूँ। यह एक्ट इसलिए भी बहुत महत्वपूर्ण है, क्योंकि यह भारत के टूरिज्म से जुड़ा हुआ है। हम इन्क्रेडिबल इंडिया के रूप में जब भी किसी को आकर्षित करते हैं, तो ऐन्शिएंट मॉन्युमेन्ट्स को कितना सजा कर तथा संवार कर रखे हुए हैं, यह बड़ा इम्पर्टेंट हो जाता है।

आज जब इस विषय पर बात शुरू होगी तो मैं भारत सरकार को धन्यवाद देना चाहता हूँ, माननीय मंत्री जी को धन्यवाद देना चाहता हूँ, इन्होंने एक ऐसी समस्या को दूर करने के लिए इस एक्ट को लाने का काम किया, जो भारत के लिए, खास तौर से भारत के पर्यटन के लिए बहुत जरूरी था। कई बार ऐसा देखा गया है कि हम लोगों के पास कई ऐसे मेट्रो प्लांस हैं, कई ऐसे प्लाईओवर्स हैं, जो थोड़ी-थोड़ी जगह के लिए उस रेगुलेशन में रूक गए और वर्षों तक लंबित पड़े रहे। जनता को यह पता नहीं चल पाया कि यह रूका क्यों है। ऐसी छोटी-छोटी अड़चनों को दूर करने के लिए इस एक्ट में यह सुधार देखने में छोटा लग सकता है, लेकिन मैं मानता हूँ कि यह बहुत बड़ा है। इसके लिए मैं माननीय मंत्री जी को बहुत धन्यवाद देना चाहता हूँ।

उपाध्यक्ष महोदय, आपको यह जानकर बड़ा दुख होगा और हमारे जो साथी यहाँ बैठे हुए हैं, इन लोगों को भी जब पता चलेगा कि जब से हम लोग वर्ष 2014 से संसद में आए हैं और संसद में आते ही जब मैं ट्रांसपोर्ट, टूरिज्म और कल्चरल स्टैंडिंग कमेटी का मेम्बर बना, तो सबसे पहले मेरा ध्यान ऐन्शिएंट मॉन्युमेन्ट्स पर गया। इस सदन को बताते हुए मुझे बहुत आश्चर्य हो रहा है कि वर्ष 2014 से दस-पन्द्रह साल पहले तक इस देश के 24 मॉन्युमेन्ट्स गायब हो चुके हैं, वे 24 मॉन्युमेन्ट्स आज की तिथि में ही नहीं हैं, जब कि कागज़ पर हैं, लेकिन जमीन पर नहीं हैं। इससे एक बार तो बड़ा आश्चर्य होता है कि वे मॉन्युमेन्ट्स कहाँ गए। यह एन्क्रोचमेन्ट का एक ऐसा केस है, जिस पर निश्चित रूप से हम सभी को आगे ध्यान देना चाहिए है और जो बचे हुए हैं, उनकी सुदंरता के लिए और उनकी सुदंरता को बरकरार रखते हुए हमारे ऐसे प्रोजेक्ट जो लोगों के लिए सुविधाजनक हैं, वे न रूकें, ऐसी व्यवस्था निश्चित रूप से हो, इसलिए मैं इस सदन से प्रार्थना करूँगा कि इस एक्ट को निश्चित रूप से पास किया जाए।

जैसा कि सभी को पता है। वैसे तो अपने-अपने हिसाब से सब के क्षेत्र में मॉन्युमेन्ट्स होंगे ही, लेकिन मैं दिल्ली का सांसद हूँ। मैं दिल्ली के लगभग 18 मॉन्युमेन्ट्स के बारे में अपनी स्टैंडिंग कमेटी में लगातार सवाल पूछ रहा हूँ। लेकिन उसका जवाब हमें नहीं मिल रहा है कि वे कहां गये।

उपाध्यक्ष महोदय, ये एन्सिएंट मॉन्युमेंट्स हमें हमारी जड़ों की यादें दिलाते हैं। भारत की जड़ें, भारत की संस्कृति की जड़ें, भारत की सभ्यता की जड़ें बहुत गहरी हैं और जब हम उन जड़ों को जानेंगे, तब दुनिया को बता पायेंगे कि हमारा देश क्यों सारे विश्व में सबसे इंपोर्टेंट है। कई ऐसे उदाहरण मिलते हैं, जहां पर खुदाई से प्राप्त हुए अवशेषों से पता चलता है कि हमारा भारत तब दुनिया में सबसे आगे था, जबकि दुनिया के अन्य देश वहां तक पहुंचने की सोचते भी नहीं थे। एन्सिएंट मॉन्युमेंट्स के आधार पर हम अपने बच्चों को बता पाते हैं कि हमारा देश कितना महान् है। इन सारी व्यवस्थाओं को सुचारु रूप से चलाने के लिए जो जिम्मेदारी पीछे की सरकारों की होनी चाहिए थी, उसमें पूरे देश को एक संदेह है और वह संदेह इस संसद में हमारे ऑगस्ट हाउस में भी कभी न कभी परिलक्षित हो जाता है।

आज मैं इस अमेंडमेंट पर चर्चा करते हुए अपने सभी साथियों और उपाध्यक्ष जी का ध्यान दिलाना चाहता हूँ कि हमारा देश विकास कर रहा है। हमारा देश विकास के रास्ते पर आगे चल रहा है। हालांकि कुछ लोग इस विकास से परेशान भी हैं, उस विकास को देखना भी नहीं चाहते हैं। लेकिन जब देश विकास के रास्ते पर चलेगा, नई-नई सुविधायें देश को मिलेंगी, जैसे मेट्रो है, फ्लाई ओवर्स हैं, इसमें जहां तक मुझे जानकारी हो पाई है कि लगभग 24 ऐसे प्रोजेक्ट्स हैं, जो थोड़े-थोड़े मॉन्युमेंट्स के टच में आने से रूके पड़े हैं। एक रूल है, ऐसा पहले से रूल था कि मॉन्युमेंट्स का सौ मीटर का हिस्सा प्रोहिबिटेड एरिया माना जाता है, उसके बाद का जो सौ मीटर का हिस्सा है, वह प्रोटेक्टेड एरिया माना जाता है और उसके बाद का जो सौ मीटर है, वह रेग्युलेटेड एरिया माना जाता है, टोटल तीन सौ मीटर। रेग्युलेटेड एरिया में, प्रोटेक्टेड एरिया में जो हमारी नई विकास की चीजें आई हैं, उस पर तो कभी-कभी रूल्स बनाकर सड़कों को, फ्लाई ओवर्स को या जो मेट्रोज हैं, उनको पास किया जाना चाहिए। इवेन हम यह बात करने के लिए अमेंडमेंट लाए हैं कि अगर कभी हमें सौ मीटर के अन्दर भी फ्लाई ओवर्स या मेट्रो की आवश्यकता पड़े, तो उसमें थोड़ी ढील दी जाए। इस एक्ट को पास किया जाए। माननीय मंत्री जी को धन्यवाद देते हुए और एन्सिएंट मॉन्युमेंट्स के महत्व को और बनाये रखने के लिए मुझे जो बोलने का मौका दिया, उसके लिए बहुत-बहुत धन्यवाद। मेरा पूरा विश्वास है कि सदन आज इस अमेंडमेंट को पास करेगा।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I rise to dwell on the issue pertaining to the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017.

Sir, actually India is a country which is recognised for centuries as a rich heritage of history, tradition, culture and civilisation.

Sir, our monuments, our archaeological sites are the identities of our nation. That is why, we are all proud of our ancient monument and archaeological remains because it is the recognition of a country. It reminds us of our past history. Not only that, it also helps to forge our future.

So, naturally, it is such importance that we always provide to our national heritage. I do not have any substantial difference with the objectives or the purpose with which the Government has brought this Bill. But the way the Government is going to implement the Act, it is contrary to the welfare of our monuments and archaeological remains. The Government is surreptitiously trying to dilute the Act under the nomenclature of Ancient Monuments and Archaeological Sites and Remains because, Sir, you are also aware that article 49 of our Constitution enshrines:

“It shall be the obligation of the State to protect every monument or place or object of artistic or historic interest (declared by or under law made by Parliament) to be of national importance, from spoliation, disfigurement, destruction, removal, disposal or export, as the case may be.”

The precursor of the present Act, the Ancient Monuments Preservation Act was promulgated more than a century ago, in the year 1904. The British, in recognition of the tremendous archaeological treasures of India, decided to accord them protection and entrusted the ASI with the task of preservation and protection of these amazing monuments, buildings, structures and remains. Later on, the 1904 Act was replaced by the 1958 Act, which was prodded by none other than Jawaharlal Nehru. In the year 2010,

the UPA Government had further infused legislative muscle in order to strengthen the Preservation Act of our country. I know the hon. Minister is also striving to promote our tourism, etc. Sometimes, we come to know this from his answer in the House. But I would like to ask him 100 मीटर का एरिया प्रोटेक्टेड है, जिसे हम सिक्युरिटी Net बताते थे और 200 मीटर को रेग्युलेटेड एरिया बताते थे, ऐसी क्या आवश्यकता हुई कि 100 मीटर प्रोटेक्टेड और 200 मीटर रेग्युलेटेड, प्रोहिबिटेड एरिया 100 मीटर और रेग्युलेटेड एरिया 200 मीटर को डायलूट करने की क्या वजह है। इससे किसको लाभ पहुंचाने की कोशिश की जा रही है। आज टेक्नोलॉजी का जमाना है। आज टेक्नोलॉजी के जमाने में आप दिल्ली में रहते हैं, दिल्ली में मेट्रो रेल बना है, मेट्रो रेल बनाने के लिए किसी मोन्युमेंट को गिराने की जरूरत नहीं है। दिल्ली में काफी सारे मोन्युमेंट्स हैं। दिल्ली को सिटी ऑफ मोन्युमेंट्स भी कहा जाता है। मेट्रो रेल बनाने के लिए दिल्ली का कोई भी मोन्युमेंट गिराने की जरूरत नहीं हुई। आप कोलकाता चले जाइए, वहां ईस्ट-वेस्ट कॉरीडोर बन गए हैं, वहां टनल बोरिंग मशीन(टीबीएम) लगा कर काम हो रहा है कि मोन्युमेंट को कोई भी हानि न हो, इसके लिए टीबीएम मशीन का इस्तेमाल हो रहा है। किसी मोन्युमेंट को जबर्दस्ती गिराने की जरूरत नहीं होती है। वहां प्रोहिबिशन एरिया और रेग्युलेटेड एरिया को भंग करने की जरूरत नहीं होती है। हम यह पूछना चाहते हैं कि डेफिनेशन ऑफ पब्लिक वर्क्स का मतलब क्या होता है? इस बिल में कहा गया definition of public works which includes the construction of any infrastructure that is financed and carried out by the Central Government for public purposes.

"This infrastructure must be necessary for public safety and security and it must be based on a specific instance of danger to public safety also. There will be no reasonable alternative to carry out construction of the prohibited area.

If there is any question related to whether a construction project qualifies as public works, it should be referred to the National Monument Authority. This authority will make its recommendation with written reasons to the Central Government. But the decision of the Central Government will be final." That means, the Monument Authority which was created and strengthened by the UPA Government to protect and preserve our national monuments has been diluted by this Act. I think the Government should not indulge itself in such kind of destruction of the ancient monuments.

Sir, the proposal of the Ministry of Culture uses the buzzwords – ‘innovation’, ‘sustainability’ and ‘accountability’. None of these are clarified or explained in the proposal with respect to the nature of projects envisaged. Two of the three projects justified in the proposal have contradictions. The first relates to the construction of an elevated road next to Akbar’s Tomb at Sikandra to reduce road accidents and for organised traffic movement much to the detriment of said monuments.

While an elevated road would visually obliterate the historic structure, it would also encourage high speed traffic, one of the leading causes of road accidents. Traffic movement and automobile fumes would scar an elaborately painted gateway. Cranes and piles operating in the immediate vicinity of the 500-year old Mughal structure will cause excessive vibrations, much to the detriment of said monuments.

The other project, Rani-Ki-Vav in Patan, Gujarat is slated to be the site for a railway track. Whether a railway track is as irreplaceable or sustainable as an 11th Century, seven-storied, subterranean step-well, demonstrating the best in water management in the past, is surely not a very difficult question to answer. Incidentally, Rani-Ki-Vav is one of the recent most inclusions from India in UNESCO’s World Heritage List.

That is why, I am really concerned that this kind of legislation will certainly open the Pandora’s Box and nobody will be able at that time to resist the capricious and unscrupulous promoters to enter into this arena. I think this Government is indirectly extending its cooperating hands to the promoters in the country in order to encroach upon these valuable sites around the monuments and archaeological remains.

May I ask the hon. Minister, what makes this amendment shameful is that our Ministers live in Lutyens Bungalow Zone in New Delhi, where overhead metro lines have not been permitted, because quite rightly, they would have permanently marred the aesthetics of this area. Hundreds of crores of rupees have been spent to ensure that there are no ugly railway corridors across that area. Yet, the ruling class has no compunction in

pushing for a legislation which would allow overhead contraptions in the vicinity of our national monuments. Does this Government believe that the aesthetics around Government bungalows matter but not around monuments? Or, is it possible that they believe that monuments do not matter and only highways do?

That needs to be considered. That is why, my submission to this Government is that this Bill should be reconsidered because 'public work' has not been defined in a proper manner. Even the Standing Committee on Archaeology also suggested to the Government to protect and preserve the monuments.

Sir, you will be astonished to note that in India, five lakh monuments are unprotected and are endangered or are to be recognised as endangered monuments. Only 3,650 monuments are nationally protected in the country. This Government is not able to protect even these 3,650 monuments because they do not have the requisite staff, they do not have the requisite resources, they do not have the requisite engineering skills etc. That is why, they are now offering the valuable land to the promoters for carrying out their construction activities in order to extract their pound of flesh.

So, I must urge upon the Government that this Bill should be reconsidered so that our age-old ancient monuments and archaeological remains are protected because this Bill certainly will dilute the existing Act much to the service of the promoters. The power of the monument authorities will also be diluted. Further, the protection, that has been given by the existing Act, is being taken away in an unscrupulous and indiscreet way. That is why, I must say that I am here tracing the history of earth from its own monuments. So, we should not be deprived of our own monuments because our monuments are nothing but recognition of our civilisation and epitome of our culture. By dint of favourable actions, we have to protect and preserve our national monuments because in them lies the identity and recognition of our country.

Sir, Archaeological Survey of India and National Monuments Authority are in charge of protecting and preserving these monuments. They should be given more

muscle, more teeth and more authority, but this Government is taking away the authority and power of these institutions in order to promote the promoters of some organisations who may extend help to this Government. So, I would request the hon. Minister to reconsider this legislation and send it to the Standing Committee, again, for further scrutiny because we should not and cannot afford to compromise our age-old heritage, national monuments and archaeological remains.

With these words, I conclude.

SHRI M. CHANDRAKASI (CHIDAMBARAM): Hon. Deputy Speaker, Sir, I express my sincere thanks to you for allowing me to speak in this discussion on the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017.

The Ancient Monuments and Archaeological Sites and Remains Act, 1958, as amended in the year 2010, prohibits granting of any permission for new construction within the prohibited area of Centrally protected monument or site. The Government now feels that the prohibition of new construction within the prohibited area is adversely impacting various public works and developmental projects of the Central Government.

The Ancient Monuments and Archaeological Sites and Remains Act, 1958 was enacted to provide for the protection of ancient and historical monuments and archaeological sites and remains of national importance and for the regulation of archaeological excavations and for the protection of sculptures, carvings and other like objects.

The said Act was amended in the year 2010 which under Section 20A allows the Central Government or the Director General to grant permission for such public works or projects essential to the public or other constructions.

However, it prohibits carrying out any public work or project essential to the public or other constructions in any prohibited area.

In order to resolve the situation arising out of the prohibition on any construction under Section 20A of the Act, a need has been felt to amend the Act to allow for construction works related to infrastructure financed and carried out by any Department or office of the Central Government for public purposes, which is necessary for the safety or security of the public at large.

The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017, is to provide for a new definition of 'public works' in Section 2 of the Act;

and amend Section 20A of the Act so as to allow for construction of public works related to infrastructure financed and carried out by any Department or office of the Central Government for public purposes, which is necessary for the safety or security of the public at large and there is no reasonable possibility of any other viable alternative to such construction beyond the limits of the prohibited area.

The Act defines a ‘prohibited area’ as an area of 100 meters around a protected monument or area. The Central Government can extend the prohibited area beyond 100 meters. The Act does not permit construction in such prohibited areas except under certain conditions. The Act also prohibits construction in prohibited areas even if it is for public purposes. The present Bill amends this provision to permit construction of public works in prohibited areas for public purposes.

The Bill empowers the National Monuments Authority to consider an impact assessment of the proposed public works in a prohibited area including its archaeological impact; visual impact; and heritage impact. The Authority will make a recommendation for construction of public works to the Central Government only if it is satisfied that there is no reasonable possibility of moving the construction outside the prohibited area.

In our country, about 3,685 monument / sites declared as of national importance are conserved and preserved by the Archeological Survey of India (ASI). As per the Ancient Monuments and Archaeological Sites and Remains (Amendment & Validation) Act, 2010 and Rules framed thereunder, persons having buildings or houses in the prohibited area, that is, 100 meters on all sides from protected monuments of any Centrally-protected monument may undertake repairs and renovation after obtaining permission from the competent authority on the recommendation of the National Monuments Authority. Further, in case of regulated area, namely, 200 meters further beyond prohibited area, the persons may undertake construction, reconstruction, repairs and renovation only after obtaining permission from the competent authority on the recommendation of the National Monuments Authority.

There are 403 Centrally-protected Monuments in Tamil Nadu under the Chennai Circle of the Archaeological Survey of India. This includes the spectacular Rock-cut temples of Pallavas to magnificent temples of Cholas, Pandyas and Vijayanagara empires. Ancient temple architecture of Tamil Nadu has a very special place in the world heritage map. In my Chidambaram Constituency we have the world heritage site of Gangai Konda Cholapuram temple. The big temple at Thanjavur is another world heritage monument. These monuments require utmost protection and care. Any law, which allows indiscreet construction around such monuments whether it is for Government's highway project or for any other construction activity cannot be permitted. We cannot compromise the safety and protection of our grand architectural monuments for any Government project.

At the same time there are certain categories of ancient monuments like megalithic burial monuments which fall under the category of protected monuments require reclassification and relaxation from the present Act. Out of 403 Centrally protected monuments, 162 are megalithic burial monuments. These megalithic monuments are found in abundance in Tamil Nadu. These monuments are identified and recorded mostly by foreign archaeologists during the British rule as well as after Independence.

Post-Independence, several thousands of such megalithic burial monuments are found recorded in remote/deserted places particularly in the rural areas of Tamil Nadu by the archaeologists from the ASI and research scholars from various universities.

In Tamil Nadu, particularly in the districts of Kanchipuram, Tiruvallur, Tiruvannamalai, Villupuram, Dharmapuri, Krishnagiri and Salem as well as in the Kongu districts of Erode, Tirupur, Coimbatore and Nilgris, also in the districts of Pudukottai, Madurai and Tirunelveli megalithic burial monuments of different types are found in abundance. These megalithic burial monuments are most studied and well recorded by the archaeologists in the past and present. These monuments have similarities in shape, size and have same construction pattern throughout Tamil Nadu.

Therefore it will be a good idea to create a few model sites of these megalithic burial monuments of each type and documented, preserved and protected for the future studies.

When these megalithic burial monuments were first identified and recorded by archaeologists, they were located in barren wastelands and secluded remote areas in Tamil Nadu. But rapid urbanisation had led to the expansion of cities and towns and have necessitated the requirement for these lands for building houses and other infrastructure projects.

So lands once designated as remote and secluded areas are now part and parcel of urban or sub-urban areas. Naturally the need for the construction of buildings and public utilities nearby these megalithic burial monuments are necessary.

Objections to any construction or denial of any construction activities citing the old law will be detrimental to the expansion of cities and towns to meet the land requirements and demands of population growth and urbanisation. Therefore, I urge the Union Government to allow the construction of houses and utility infrastructure buildings by both public and private without doing any damage to these megalithic burial monuments. Permission for such construction can be executed with prior permission from the competent authority, that is, the Office of the Director General of Archaeology, ASI.

I once again urge the Government to relax the laws to accord permission for any construction around or nearby these megalithic burial monuments which fall under the Centrally protected list of monuments of the Archaeological Survey of India, particularly in the districts of Kanchipuram and Tiruvallur which are found in the thickly populated urban and sub-urban areas of Chennai metropolitan city.

I would also like to urge the Government to allocate Rs.10 crore for conducting further archaeological excavations at Keezhadi in Pudukottai district of Tamil Nadu and to establish site museum at Keezhadi for which the Government of Tamil had provided two acres of land.

SHRI KALYAN BANERJEE (SREERAMPUR): Hon. Deputy Speaker, Sir, I sincerely thank you for giving me the opportunity. Today, we are discussing about the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017.

Law does not remain in an island. Law is needed for the purpose of public interest so that greater public interest is sub-served. This Bill has been brought really to meet the public interest. I may tell you that in Kolkata the East-West Metro Rail Project was stopped because of the prohibition clause in the amended Act of 2010. There was litigation in the Kolkata High Court. Possibly, the hon. Minister knows about the entire fact. One of the hon. Judges of the Kolkata High Court had taken great pain in the matter. At the time of hearing of that petition, representatives of the State Government, Urban Development Ministry and the Archaeological Department were personally heard by that hon. Judge. Ultimately, it was found that because of such prohibition, the entire project which had already been commenced long back, was stopped in the prohibition area. If I am right, in the Judgment, the hon. Judge of the Kolkata High Court recommended that this law should be amended for greater public purpose.

Today, after passing of this Bill which has been brought, the East-West Metro Rail Project of Kolkata is going to be completed. This has been the dream of our hon. Chief Minister, which is going to be fulfilled after the passage of this Bill. Earlier, this project was under the Rail and Urban Development Department. But, now this project is under the Urban Development Department. The amendment which has been sought to be brought here is under clause 2(ja) of the Bill. Clause 2(ja) says:

“(ja) “public works” means construction works related to infrastructure financed and carried out by any department or offices of the Central Government for public purposes which is necessary for the safety or security of the public at large and emergent necessity is based on specific instance of danger to the safety or security of the public at large and there is no reasonable possibility of any other viable alternative to such construction beyond the limits of the prohibited area;” ”

‘Viable alternative’ are the most catching words in this definition.

This is, actually, essentially felt at the time of the hearing of that petition and the real practical problem was that there is no possibility of any other viable alternative. That is the catching word of this entire definition. Therefore, when there is no viable alternative in place, then relaxation is made by the Act itself to carry out the works for fulfilling the greater public interest. There is nothing. A Law is meant for fulfilling the public interest itself. That is the prime consideration with which the law has been brought.

In fact, hon. Deputy Chairman, Sir, on a number of occasions, although I did not appear in that matter, the learned hon. Judge wanted to know from me that as to when the law is going to be brought in the Parliament so that Kolkata East-West Metro Project is completed. Our hon. Urban Development Minister also had given time because of the instruction of the hon. Chief Minister, both in Kidderpore area and in other areas. Once it was stopped due to different reasons but personal initiative had been taken by the hon. Urban Development Minister of the State of West Bengal. Our hon. Chief Minister had also gone to inspect the areas. I find that the Law which was amended earlier in 2010, no one is disputing the proposition to this extent and no one can dispute the proposition to the extent that ancient monuments and archaeological sites have to be saved. No one can dispute that. But for the greater public interest, this was needed. It has been brought and I hope that after the Bill is passed, the East-West Metro Project would be completed by the Ministry concerned of the Central Government as quickly as possible. Kolkata can claim its pride in our entire country that the first metro rail project was at Kolkata which was a great success. Thereafter, in different cities, metro rail project is coming. Now, again, it has been felt that a metro rail project like Kolkata East and West Project is required. It had commenced but by reason of the prohibition, it had been stopped. Now, it will be completed. Therefore, this is the area where earlier the prohibition was, I just point out, in

2010 Amendment. Although certain relaxation was given, it was just a quote from that. It prohibits carrying out any public work or project essential for public or other construction in prohibited area. That is being substituted by the new defecation clause 2j(a). I am requesting the hon. Minister to take care in future that this power which is now being given should not be abused by anyone. It should be taken care of. I have pointed out to you through my reading what are the catching words of this.

Let us assume that you need to construct accommodation buildings for the Central Government officers. That may be in public interest. But do not stretch these clauses up to that level. Whenever power is exercised in future, the competent authority and the Central Government must apply their minds to the fullest extent to see that this power is not abused. This should only be evoked in cases of greatest public interest and when alternative land is not available.

Sir, I wish a very happy New Year to everyone present in this august House. Everyone should remain well including MOS Home Affairs Shri Kiren Rijju who has just come. With these words, I conclude my first speech in the New Year. Thank you.

DR. PRABHAS KUMAR SINGH (BARGARH): Thank you, Hon. Deputy Speaker, for allowing me to speak on the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017. Sir, I stand to oppose this Bill.

The Government has approved changes to the Ancient Monuments and Archaeological Sites and Remains Act, 1958 to allow public works near these structures. If Parliament clears this amending Bill, national monuments will be threatened.

We have a number of monuments and archaeological sites through out the length and breadth of our country because India has a hoary past. If you talk of historical monuments, we have everything right from prehistoric rock paintings in caves, sculptures, images and many other historical sites of national importance. If you walk a kilometer distance from Parliament, there is Jantar Mantar, a monument that symbolizes human curiosity and astronomical prowess, and we can see in what dilapidated condition it really is now.

Truth be told, our governments over the last 70 years have only cared about those monuments which foreigners care about. We have this odd tendency to please those visiting our country over the citizens who live in our country. This proposed legislation is proof of the fact that even the present Government thinks the same way.

There is a prohibition for construction in the original Act passed in 1958 and later amended in 2010, there was an expression, 'restriction for any person, government or organization to carry out construction near the vicinity of the monuments and archaeological sites', this amendment to the original Act is nullifying it. Not only does it nullify that clause, it also gives permission to the Central Government to give orders for construction. I believe this is an extremely dangerous provision which would result in widespread damage to our historical monuments and sites.

Sir, why should the Central Government get these powers and not the State Governments? This Government has been going whole hog on its mission to take away powers from the State and hand it over to the Central Government.

15.00hrs

You did the same with GST where New Delhi gets a veto vote over the State interests in the GST Council. This legislation is the latest feather in the cap which does the same.

By usurping this power, the Central Government will decide which monument is worth preserving and which is not. It may also imply that monuments which are symbols for some religion or the other may be targeted by the strength of this very Act.

Those buildings which are not important for a certain stream of thought will be allowed to be desecrated and modified to suit their purposes. Instead of working on restoration and maintenance, it would be turned into a tool to earn revenue. It can become a debris dumping ground for all you know.

The true importance of monuments within State borders can only be seen by the respective State Governments. Our diverse country has different cultures and sensibilities across its length and breadth. It is not possible for someone sitting in Delhi to understand the religious, social, or emotional attachment of the locals for a particular structure. Delhi should not be the place to dictate these sensibilities.

There are monuments which might hold immense importance for the locals and the State at large, but if it does not hold the same value for the Central Government they will order its modification. There are more than 3,600 monuments of national importance throughout the length and breadth of the country. In Odisha, we have ancient sites right from the 4th century BC to 4th century AD. There is a place called Sisupalgarh, very close to Bhubaneswar city. We can find a large number of construction activities and

urbanization going on throughout the archaeological sites. We have the Act of 1958 but we have just become silent spectators.

Coming to Barabati, in the very rich historical sites a number of construction work is going on throughout the area. It is very difficult to define the 100-metre restricted zone. For the modernisation purposes, for security reasons, or for a public utility, if you go for construction inside the premises of a particular archaeological site, the site would lose its aesthetic value. If we put up some structures, the visitors, tourists and researchers would be more attracted to the modern sites or the structures which we have just put up as new constructions. As per the original Act, you cannot put up any new structures inside the monuments and we cannot put a nail on a monument but we see a large number of monuments are coming under vandalism attacks, public are entering everywhere and destroying the monuments. Who is the competent authority to check all this? We should fix responsibility. The Archaeological Survey of India is ultimately the custodian of these monuments but the work of the competent authority should be clearly defined. The responsibility should be fixed on a particular designated person so that if vandalism takes place, orders should be given and that person should be held responsible.

With these words, I oppose this Bill.

Thank you.

15.04 hrs**STATEMENTS BY MINISTERS ... Contd.****(v) Introduction of the Scheme of Electoral Bonds**

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Sir, I had announced in the Budget Speech of 2017-18 to bring in a scheme of Electoral Bonds to clean the system of political funding in the country.

The Government has now finalised the Scheme of Electoral Bonds. The Scheme will be notified today.

The broad contours of the Scheme are:

- ❖ The electoral bond would be a bearer instrument in the nature of a Promissory Note and an interest-free banking instrument. A citizen of India or a body incorporated in India will be eligible to purchase the bond.
- ❖ The electoral bond would be issued/purchased for any value in multiples of Rs. 1,000, Rs. 10,000, Rs. 1,00,000, Rs. 10,00,000 and Rs. 1,00,00,000 from the specified branches of the State Bank of India.
- ❖ The purchaser would be allowed to buy electoral bond(s) only on due fulfilment of all the extant KYC norms and by making payment from a bank account. It will not carry the name of the payee.
- ❖ Electoral Bonds would have a life of only 15 days during which it can be used for making donations only to the political parties registered under section 29A of the Representation of Peoples Act, 1951 (43 of 1951) and which secured not less than one per cent of the votes polled in the last general election to the House of the People or a Legislative Assembly.
- ❖ The bonds under the Scheme shall be available for purchase for a period of ten days each in the months of January, April, July and October, as may be specified by the Central Government. An additional period of 30 days shall be specified by the Central Government in the year of the general election to the House of People.

- ❖ The bond shall be encashed by an eligible political party only through a designated bank account with the authorised bank.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Shrirang Appa Barne.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I have already called the next speaker.

... (*Interruptions*)

SHRI MALIKARJUN KHARGE (GULBARGA): Sir, I have one clarification....
(*Interruptions*) This is a very dangerous thing. You will have to give me one minute....
(*Interruptions*)

HON. DEPUTY SPEAKER: What clarification you would like to have?

SHRI MALIKARJUN KHARGE: The hon. Minister has stated that the names of the political parties cannot be disclosed. What is the purpose of not disclosing the names? As of today, when the political parties file return to the Election Commission, they have to give all the details like how and from where the donation has come. What is the purpose of this donation when you are not going to disclose it? What is the benefit of this?

SHRI ARUN JAITLEY: Let me clear the misconception, if there is any, because we have gone through this debate at the time of the Finance Bill itself. This announcement was a part of the General Budget itself. I had announced in the Budget speech itself that political funding in India needs to be cleaned up. Today, the system is, and this is no secret to any political party or to the world outside, that donations coming to political parties are coming otherwise than through banking instruments. The names of the donors, quantum and the source of the money are not known.

Electoral bonds substantially seek to cleanse that system. Any person seeking to donate money to a political party during that specified period can buy electoral bonds from the specified branch of the State Bank of India. Those bonds can be given only to a registered political party and only such parties, so that fake parties are not registered, which secured at least one per cent vote in the last election. Those parties will have to announce one designated account, that is the Congress or the BJP or the BJD will have one account given to the Election Commission in advance. These bonds can be encashed within 15 days of purchase by the donor to the political party.

Now, the element of transparency is that the donors buy these bonds. Obviously, their balance sheets will reflect that they have bought a certain amount of bonds. Political parties will file their returns and collectively also say that this is the extent of electoral bonds that they have received. And, therefore, this will be the cleaner money coming from the donor, cleaner money coming into the hands of a political party who would have cleansed substantially the whole process.

There would be a significant amount of transparency. Today, there is nil transparency. When the cash is given, the source of the money, the donor and where it is spent is not known. Therefore, at least now it will be known. The donor will be having an account of how many bonds he has purchased. The political party will be filing returns to the Election Commission, thereby indicating the total bonds it has received and which donor gave to which political party.

It is in order to ensure that the transformation into clean money takes place smoothly and people are incentivised to give that. That is the only factor which will not be known. So, there will be clean money, and a substantial, significant amount of transparency as against the present system of unclean money and no transparency. ...
(Interruptions)

15.11 ½ hrs**ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES
AND REMAINS (AMENDMENT) BILL, 2017 – Contd.**

श्री श्रीरंग आप्पा बारणे (मावल): माननीय उपाध्यक्ष महोदय, प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष संशोधन विधेयक, 2017, यह बिल 1958 का संशोधन करने वाला बिल सदन में पेश किया है। मैं माननीय पर्यटन एवं सांस्कृतिक मंत्री डॉ. महेश शर्मा जी का अभिनंदन करता हूँ और इस बिल का सपोर्ट करता हूँ। ... (व्यवधान) देश में ऐसे कई सारे पुरातत्वीय स्थल हैं। ... (व्यवधान) पुरातत्वीय स्थलों में लोग काफी संख्या में आते हैं, लेकिन आज तक उस पुरातत्व स्थल के नजदीक सौ मीटर दायरे के बाहर कोई सुविधा प्राप्त नहीं हो सकती थी, कोई पब्लिक वर्क नहीं कर सकता था। इस बिल के अनुसार कई सारी सुविधाएं लोगों को प्राप्त होंगी। निश्चित रूप से पुरातात्विक स्थल ठीक रहेंगे और वहां आने वाले लोगों को कई सारी सुविधाएं प्राप्त होंगी। इस बिल के द्वारा मैं सरकार व मंत्री जी को एक विनती करता हूँ। केंद्र सरकार का आर्कियोलॉजिकल डिपार्टमेंट है। कई सारे लोकप्रतिनिधि, जनप्रतिनिधि और वहां के लोकल एम.पी. भी रहते हैं, वहां सुधार की मांग करते हैं, एम.पी.लैड्स देने के बारे में भी सुझाव देते हैं, लेकिन फिर भी आर्कियोलॉजी डिपार्टमेंट के कोई अधिकारी-कर्मचारी सहयोग नहीं करते हैं। केवल केंद्र सरकार के अंतर्गत यह डिपार्टमेंट आता है। कई सारी राज्य सरकारें इसमें सुधार करने की या फण्ड देने की बात करती हैं तो उसमें रुकावट आती है। राज्य सरकारों के पास ऐसे कई सारे पुरातात्विक स्थल हैं। राज्य सरकारें भी उसमें सुधार करना चाहती हैं। कई सारे पुरातात्विक स्थल सिटी में आते हैं और बड़े-बड़े म्यूनिसिपल कॉर्पोरेशन हैं, वे भी उसमें अपनी आर्थिक निधि दे सकते हैं। उसमें भी प्रावधान होना चाहिए कि इसमें सुधार की आवश्यकता व गुंजाइश होनी चाहिए।

मैं महाराष्ट्र की बात रखना चाहता हूँ। मेरे चुनाव क्षेत्र में कई ऐसे पुरातात्विक स्थल हैं। महाराष्ट्र में अजंता-ऐलोरा है, जहां बड़ी संख्या में देश-विदेश से पर्यटक आते हैं। मेरे चुनाव क्षेत्र में ऐलीफंटा की गुफाएं धरोहर हैं। कार्ला, भाजा गुफाएं हैं। महाराष्ट्र में छत्रपति शिवाजी महाराज के कई सारे किले जैसे रायगढ़ व अन्य सारे किले हैं। ये सब पुरातात्विक स्थल आर्कियोलॉजी डिपार्टमेंट में आते हैं। यह डिपार्टमेंट उन पर पूरी तरह से ध्यान नहीं देता है। आज भी अगर उन किलों की हालत देखी जाए, वहां काफी संख्या में पर्यटन, विद्यार्थी आते हैं और कई सारे स्कूल के बच्चे आते हैं। अगर ये स्थल सुधारे जाएं और काफी काम किया जाए व धनराशि केंद्र से मिले तो उसमें अपेक्षित

सुधार हो सकते हैं। माननीय मंत्री महोदय जी, वर्ष 2014 में बजट में मेरे चुनाव क्षेत्र का घारापुरी गाँव, घारापुरी गाँव में 6वीं शताब्दी की पुरातत्व धरोहर स्थल ऐलीफेंट गुफा है।

इसके रख-रखाव के लिए बजट में मंजूरी दी गई थी, लेकिन तीन सालों में वहां कुछ भी काम नहीं हुआ। वह गेटवे ऑफ इंडिया से करीब 10 किलोमीटर की दूरी पर है। वहां मुम्बई तथा पूरे देश भर से पर्यटक आते हैं। वहां लाइट की समस्या थी। महाराष्ट्र सरकार ने 22 करोड़ रुपये खर्च करके उस समस्या को दूर किया है। केन्द्र सरकार द्वारा ऐसे पुरातात्विक स्थलों में सुधार करने की घोषणा हुई थी, लेकिन आज तक कोई काम नहीं हुआ। मैं सरकार से इस बिल के माध्यम से मांग करता हूँ कि सरकार ने जो घोषणा की है, यदि उस पर काम हुआ होता तो उससे ज्यादातर पर्यटकों को राहत मिलती।

इसके अलावा कारला और भाजा गुफाएं हैं, जहां एकुरादेवी का एक पुरातन मंदिर है। वह कोली बांधवों का ऐसा स्थल है कि जहां लाखों की संख्या में रायगढ़, पुणे तथा महाराष्ट्र से कोली बांधव आते हैं। हमारे उद्धव ठाकरे जी के यह कुलदेवता हैं। इसलिए हमारा वहां से एक गहरा संबंध जुड़ा हुआ है। मैंने कई बार पत्र व्यवहार किया, चूंकि वहां बहुत बारिश होती है, उसकी सीढ़िया टूटी हुई हैं। मैंने एमपीलेड फंड से उन सीढ़ियों को बनाने के लिए के लिए कई बार कहा है, लेकिन आर्क्योलोजी डिपार्टमेंट उसमें सहयोग नहीं देता। अगर वहां रोपवे की मंजूरी मिल जाती तो पर्यटकों की बहुत संख्या बढ़ जाती और रोपवे के द्वारा बहुत से बुजुर्गों को आने-जाने की सुविधा मिल जाती। मेरे क्षेत्र में लोहगढ़, तिकोना, राजमाती, बिसापुर आदि किले हैं। चूंकि वहां छत्रपति शिवाजी महाराज राज करते थे, उस समय के ये किले हैं। ये हिल स्टेशन लोनावला-खंडाला के नाम से देश भर में प्रसिद्ध है। अगर यहां सरकार की तरफ से सुविधाएं दी जाएं तो वहां ज्यादा से ज्यादा पर्यटक आयेंगे, उससे सरकार की आमदनी बढ़ेगी और लोगों को सुविधा भी प्राप्त हो सकती है। हमारे रायगढ़ में जंजीरा नाम का एक ऐसा किला है, जो पुरातत्व विभाग के अंडर आता है। यह किला समुद्र में बना है और उस किले की दीवारें इतनी पुरानी होने के बावजूद आज भी सुरक्षित हैं। यह किला देखने लायक है। वहां बहुत से पर्यटक आते हैं। यदि ऐसे सारे किलों में लाइट शो आदि की व्यवस्था की जाए तो उनमें काफी सुधार हो सकता है और पर्यटकों का आवागमन भी बढ़ेगा।

महोदय, मैं इस बिल का पूरी तरह से समर्थन करता हूँ। सरकार ने इस बिल के द्वारा पर्यटक स्थलों में सुधार करने हेतु तथा पर्यटन को बढ़ावा देने का काम किया है। देश में जितने पुरातात्विक स्थल हैं, उनमें ज्यादा से ज्यादा पर्यटक आ सकें तथा उन्हें वहां अधिक सुविधाएं प्राप्त हो सकें, इसका प्रावधान इस बिल में किया गया है।

महोदय, इस संशोधन विधेयक के आने से प्राचीन स्थलों के सौ मीटर तक के एरिया में निर्माण करने की सुविधा प्राप्त होगी। लेकिन मेरी केन्द्र सरकार से मांग है कि देश के सारे प्राचीन स्थलों के रख-रखाव के लिए बजट में ज्यादा से ज्यादा प्रावधान होना चाहिए। यदि इस मद में बजट में ज्यादा राशि का प्रावधान किया जाए तो

पुरातात्विक स्थलों के निर्माण तथा रख-रखाव के लिए ज्यादा से ज्यादा सुविधा प्राप्त होगी। मैं फिर से माननीय मंत्री जी, डा.महेश शर्मा जी का धन्यवाद करना चाहता हूँ कि आपने देश भर के पुरातात्विक स्थलों के बारे में विचार किया। इसलिए आपको हृदय से धन्यवाद देते हुए मैं अपना वक्तव्य यहीं समाप्त करता हूँ। धन्यवाद।

SHRI THOTA NARASIMHAM (KAKINADA): Sir, at the first instance, I would like to thank you for giving me this opportunity to speak on the important issue of culturally important heritage and classical monuments in India. On behalf of Telugu Desam Party, I support this Bill which has been introduced by the hon. Minister of Culture, Dr. Mahesh Sharma Ji.

The proposed amendment seeks to amend the provisions of the Ancient Monuments and Archaeological Sites and Remains Act (AMMASR), 1958. The present amending Bill is a clear example of this Government's commitment to reformative works at various levels. This amendment aims at recognizing the growing contemporary infrastructural necessities without disregarding the cultural heritage of our country.

Sir, it is a well-known fact that art and architecture are the mirrors of civilization of any country. Indian art and architecture not just only projects the genius in construction of great monuments with precise structural designs, but also displays plurality that evolved from different cultures at different times. Thus, Archaeological Survey of India along with the Ministry of Culture, the Ministry of Tourism and their connected branches bears this great responsibility of safeguarding our culture. In international arena it paves the way for gaining soft power for India.

At the same time, there is a remarkable change in the expectations of the people. People have been demanding not only to create primary necessities but also to expand infrastructural requirements at the archaeological sites. Majority of the Census Towns and urban centres of India possess one monument or the other with cultural importance. For instance, New Delhi itself hosts many nationally important archaeological sites. This indicates a conflict of interest between safeguarding cultural sites and meeting contemporary infrastructural needs.

Reconciliation of these conflicting interests requires necessary elbow room for different Departments with effective coordination and cooperation with the Archaeological Survey of India. Inclusion of the provisions like Archaeological, Visual

and Heritage Impact Assessment by the competent authorities before giving recommendations to the Centre is an innovative measure to establish a balance between the two contrary requirements. Moreover, recognition of public works and essential projects within recognised sites, only after non-availability of other alternatives, makes it a last option for infrastructure development within the site.

However, I would like to request the Government to be more crystal clear with regard to definitions like 'infrastructure', 'public works' etc. to reduce ambiguity while implementing the provisions of the Act in this reconciliation process. I also would like to request the Heads of the Departments to be more sensible in upholding the spirit of the amendment to reduce misuse and avoid hurried decision-making.

Sir, I would also like to raise another important issue in this House with regard to prohibition of cultural and religious activities within these sites. I know that these restrictions are meant for protecting fragile monuments and their sustainability. But obstructing certain religious rituals is against public sentiment and their freedom of religious practices. By doing so, monuments, particularly the religious sites may lose public faith and image in the long run. In this regard, I would like to suggest for 'participatory approach' rather than a 'prohibitive approach' to such monuments.

Now, I would like to present some cases from my Parliamentary constituency, Kakinada.

The Chalukya Kumararama Bheemeshwara Swamy Temple of Samalkot and also another Siva Temple in Draksharamam, East Godavari district, Chajarla of Guntur districts and Srikurmam of Srikakulam district are great archaeological monuments. All are considered very important temples of South India which have been recognised by the Archaeological Survey of India.

Sir, the Kumararama Bheemeshwara Swamy Temple in Samalkot located 12 kilometres from Kakinada, my Parliamentary constituency, was constructed in the 9th century by the Chalukya kings. In this temple, even religious rituals like *Abhishekam* are

regulated which is causing public resentment. I would like to request the hon. Minister to take note of this. Apart from this, certain infrastructural needs -- like chemical treatment to protect old monuments, steps to the tank, construction of toilets, improving upon drainage facilities and water pipelines and issues like decorative lighting, pathways as well as parking places -- may also be attended to.

I would request the hon. Minister to take note of the public utilities and spiritual holiness of the monuments while protecting them physically.

Thank you once again for giving me this opportunity to speak.

PROF. A.S.R. NAIK (MAHABUBABAD): Sir, I thank you for giving me this opportunity to speak on the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017 introduced by the hon. Minister, Dr. Mahesh Sharma.

On behalf of TRS Party, I support the Bill to amend the Act to allow construction within 100 meters from the heritage sites in the interest of the public but the Government is restricting constructions only within 100 meters for public utility in the name of infrastructure or whatever it may be. The Government is not concentrating or giving suggestions to the Archaeological Survey of India to identify other monuments or famous monuments in the country.

Many monuments are in an endangered state. Such monuments are not recognized or identified or the Government is not concentrating to protect such monuments. They are in a collapsing state.

Therefore, I request the hon. Minister to identify such monuments. There are many monuments which are not recognized or identified by the Archaeological Survey of India. It is their duty to protect the national monuments which are feathers on the cap of the country. Once we lose such monuments or if these monuments collapse, it will be highly impossible to reconstruct them again. The Central Government, after passing the Bill, should ensure not to misuse this provision to spoil the rich heritage structure of the national monuments.

However, I will give a list of some monuments which needs protection. It is unfortunate that the Archaeological Survey of India, in many cases, is acting as a silent spectator. They do not want to protect the monuments in spite of the involvement of the State Governments or the involvement of the Members of Parliament who want to allocate some amount for this cause from the funds sanctioned under the MPLADS. But they are only silent spectators resulting in further collapsing of the monuments resulting in loss of sculptures and shine. The Central Government should make the Archaeological Survey of India more professional and dedicated in preserving the national monuments

and their attitude towards the State Governments should be pro-active. They should act as caretakers and not as owners of the monuments. This is happening in every State.

These monuments can be protected with the cooperation of the Tourism Department. There are many monuments to be protected. They are not allowing people to reach the monuments. There may be some restrictions or a limit of one or half a kilometer away from the monuments for the public to reach. With the cooperation of the Tourism Department, if you could identify the monuments or tourist spots, we can save these monuments for our future generations.

I would like to give some examples of monuments. Ramappa Temple is there in my parliamentary constituency which dates back to 12th century when it was constructed by the Kakatiya dynasty. The dismantled Kameshwar Temple in the complex has to be reconstructed at the earliest.

The Archaeological Department has given necessary orders to renovate the small temple. But till today nothing has happened. The Ramappa temple in Palampetta-Mulugu Assembly constituency, 1000 pillar temple, and Fort Warangal in Hanamkonda, which is located in Warangal constituency and Kutagulla which is a very famous temple are there. Apart from that we have Kotilingala Fort, Dulikatta Budha Stupam in Peddapalli constituency and Allampur in Mahboobnagar constituency. These are all very famous monuments and there is no protection for them. There is no supervision.

Even if the State Governments want to do something for their protection of these monuments, they are not allowed to do so. That is the fate of the State Governments. They are helpless. We are unable to protect our own monuments which are located in our constituency or in our State or in our district.

I would request the hon. Minister to coordinate with the State Government or with the Archaeological Department to protect these monuments. A part of the thousand pillar monument was dismantled in 2006, but it is yet to be completed. The work is not in progress. They have dismantled part of this 1000 pillar monument.

The site at Kondapur is considered one of the important sites of the Satavahana Empire. This needs to be excavated fully. After a long gap, this year the excavation has started. However, considering the size and importance of the site, excavation has to be continued in the forthcoming excavation sessions till the site is completely excavated.

Last year the Ramappa temple was proposed for the selection of UNESCO World Heritage sites. Finally, another site in Mumbai was selected as the World Heritage site under the UNESCO. We are happy about it. But you have already proposed the Ramappa temple of Kakatiya dynasty for consideration of World Heritage site last year. The Government is in favour of the Ramappa temple, but preference was given to a site in Mumbai.

At least for this year, kindly consider my request and propose the Ramappa temple of erstwhile Warangal district for World Heritage site. Thank you.

*SHRI C.N. JAYADEVAN (THRISSUR) : Sir I whole heartedly support the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017 that is being considered separately in Lok Sabha today. While, admitting that the historical monuments and archeological sites are to be protected; I want to highlight the plight of the people who live near such protected monuments and sites. Thrissur district of Kerala, happens to be the constituency I represent. It has some ancient Hindu temples of importance of which Triprayar Sree Rama temple, and Peruvanam Shiva temple are the most important ones. The archeological department does not give permission to the poor residents for reconstruction or renovation of their houses in the vicinity of these temples.

A retired person, who lives near the Peruvanam Shiva temple, wanted to sell of the house, to meet the expenses of treating his daughter having some serious medical problem. This was the only option for him to meet the expenses of treating his daughter. Since the temple premises are declared as protected historical monument, no one from outside is willing to purchase and live there. When this man was truly hard pressed, he approached me. I had made a personal request to the Minister, pleading this individual's case, and I am not complaining about that particular case now. But I am bringing the general plight of such people to your attention. Similarly, there are monuments and stone hinges in Ariyannur area, which are also historically protected monuments. In the 1970's the State Government had constructed cluster homes for the poor in this locality. Two families live in one single house. Now in 2017, all such cluster homes else where in the state have been reconstructed and they have become single family houses. But these cluster homes, that are constructed in the vicinity of protected monuments cannot be reconstructed. Even maintenance is not allowed in such places. The rich get special sanction, and they can easily reconstruct their houses. I want to state here, that corruption take place in the granting of permission, officials who work in this capacity, are engaged in corruption. Sir, one minute more.

* English translation of the speech originally delivered in Malayam.

Similarly, during Tipu Sultan's invasion, Tipu Sultan had constructed fort at Chetuva near Guruvayoor. It should be declared as a historical monument. This is the demand of the people of Chetuva. I want to support this amendment bill, and at the same time, urge the Government through you to resolve the problems of the poor who live in the premises of protected monuments. I thank you once again.

*DR. A. SAMPATH (ATTINGAL): Thank you Chairman Sir, with your permission I want to speak in my sweet mother tongue, Malayalam, which is also a classical language. Sir, I do not question the intention behind the bill introduced by the Hon'ble Minister. We all join in supporting the intention behind this bill. But I want to bring to the attention of the minister, the fact that the provisions of the existing bill are inadequate and the amendments suggested are also inadequate.

We do not have well thought out, and well planned programmes and policies, for the development and maintenance of places that are of historical importance. There is a saying that the generation which do not learn their history, will end up in the dust bins of history. Sir, I am not willing to judge from today's point of view the rights and wrongs of what happened in the past. But one fact I want to remind this House. I come from a place, where the first armed rebellion against the British colonialism took place. It was the Vishu day of 1721. Sir, for Kerala the Vishu is one of the auspicious days, just like Bihu is in your state. It was on that Vishu day, in 1721, 13th of April that the first armed rebellion against British East India Company was carried out by people of different castes creeds and ethnic groups. They took up arms to protect their soil and the chastity of their women. British East India Company, were capturing young boys and girls and selling them as slaves in various countries. The people came together and took up arms to stop such atrocities. Sir, 1721, Attingal uprising or the Anchu Tengu uprising was brutally suppressed by the British military might, but it ignited the passion and energy which went on to inspire succeeding generations to take up arms and revolt against the British might. My request to the Hon'ble Minister is that 2021, will be the third centenary year of this 1721 Attingal revolt. I request the help and cooperation of the Government of India, to appropriately commemorate the third centenary of the Attingal rebellion. A postal stamp, a coin, or a currency note, should be issued by the Reserve Bank. It is essential that we, study, teach research and propagate our history. Sir, the Anchu Tengu Fort is still intact. That fort is under the archeological department. I am

* English translation of the speech originally delivered in Malayam.

thankful, that recently a walk way was built there and some repair work was also carried out. But such work alone is inadequate. I request that a sound and light show system must operate there. Similarly, more tourists must be attracted to this place, for which the place must have more facilities. Sir, this Anchu Tengu Panchayat is the most thickly populated panchayat in the entire Asia. Fifty percent of the population are traditional fishermen and forty eight percent of the population are engaged in traditional coir manufacturing. The gram panchayat is spread over more 3.46 square kilometers area. It has a population of 26,000. We cannot carry out even the Prime Minister's Gram Sadak Yogna there, because we cannot carve out 6 meters width for road construction. There is the Arabian ocean on the Western side, and there is the lake on the Eastern front. People are often victims of natural calamities. We live in times, when we talk of a digital India. No bank has opened a branch in that gram panchayat. As per the request of our respected Prime Minister, I had selected and adopted that gram panchayat, as part of my Sansad Adarsh Gram Yogna. Sir, two minutes more, as we are dealing with an important subject. Not a single ATM is installed in the entire area of Anchu Tengu Gram Panchayat, and this is the very place, hallowed with the memories of the Attingal armed uprising, whose third centenary year, I urge the Government to commemorate.

Sir, our's is a history, that we have inherited through several generations. Those memories need to be kept alive, those historical monuments must be protected. This bill, was presented in the House by the Minister for Tourism and Culture. My humble reminder is sir, that culture cannot be separated from our education. Is there any ongoing communication channel that function between the Ministry of Education or HRD and the Ministry of Cultural Affairs? Is there any channel of regular communication between the Culture Ministry and the elected representatives, the MPs and MLAs, regarding the maintenance of historical and cultural monuments that fall in their constituencies?

As the Member of Parliament from Kerala, Shri C.N. Jayadevan said, the burden falls on the poor who may happen to live in the vicinity of the protected monuments.

They are evicted in the name of law. They need to be rehabilitated and other protection should be given to them.

Thousands of our youths, can find employment in maintaining our historical monuments, and show casing them before the world.

The Varkala Cliffs, come in my constituency area. Those cliffs of over hundred meters, are vertically formed. The Minister can remind the geological survey authorities, about their importance. These cliffs have crores of years of antiquity. They are among the rarest of cliffs that can claim similarly with the Grand Canyon Cliffs of America. They deserved to be included in the UNESCO list of heritage sights.

HON. CHAIRPERSON : Please conclude.

DR. A. SAMPATH: One minute more, I am going to conclude. These cliffs, are nature's laboratories. We need a proper geological museum, for maintaining the cliffs and educating the people of our rich geological sites and natural heritages.

Sir, I am going to conclude. Let me conclude by saying, let us not convert our historical monuments to garbage dump yard, due to our criminal negligence. History is not waste material. It is our common heritage. It is sacrosanct. By honouring our historical monuments, we are honouring our history, and we can achieve this objective by taking the local population into confidence and ensuring their participation. For this, the State Government and people's representatives too must be involved. So what we need is an integral approach with mass participation and not bureaucratic hegemony. What is also needed is developing awareness in the people about their heritage. It is not due to lack of legislation that we fail, but in it's implementation at the grass root level.

I hope the Minister will appreciate all that I said. Thank you sir.

श्री धनंजय महाडीक (कोल्हापुर) : सभापति महोदय, आपने मुझे प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष (संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, धन्यवाद। मैं माननीय मंत्री महेश शर्मा जी का अभिनंदन करता हूँ कि वह इस बिल को लेकर आए। मैं तहेदिल से इस बिल का समर्थन करता हूँ। वर्ष 1958 एक्ट के तहत हमारे देश में कोई भी आर्कलोजिकल साइट्स हों, हिस्टोरिकल साइट्स हों, कोई भी आर्टिस्टिक वैल्यू, स्कलपचर्स हों, मूर्तियां हो, जिसकी लाइफ 100 साल से ज्यादा या पुरानी हो, उसे हेरिटेज का दर्जा दिया जाता है। ऐसी साइट्स के इर्दगिर्द 100 मीटर तक कोई भी कंस्ट्रक्शन करने या मरम्मत करने की इजाजत नहीं थी चाहे वह कितना ही पब्लिक के इंस्ट्रुमेंट में क्यों न हो।

सभापति महोदय, हमारे देश में ऐसे 3,600 ऐसी साइट्स हैं जिसे आर्कलोजी डिपार्टमेंट और केन्द्र सरकार इनकी सुरक्षा, निगरानी, जिम्मेदारी और मेन्टेनेंस का काम करती है। वर्ष 2017 का बिल माननीय मंत्री जी लेकर आए हैं, इसमें साफ-साफ लिखा गया है कि जो पब्लिक के इंस्ट्रुमेंट में हो, सेफ्टी और सिक्युरिटी में हो, हमें यह समझने की जरूरत है इस बिल को लोगों के हित के लिए बनाया गया है। लोगों की सुरक्षा को ध्यान में रखते हुए इन्फ्रास्ट्रक्चर डेवलपमेंट की बात इसमें कही गई है। इसमें शर्तें रखी गई हैं कि सिर्फ और सिर्फ उन्हीं साइट्स को परमिशन दी जाएगी जिसकी फंडिंग सेंट्रल गवर्नमेंट से होती है। उसकी पर्याप्त व्यवस्था कोई नहीं है ऐसी जगहों को परमिशन देने की बात इस बिल में कही गई है। देश हित में काम करने के लिए हमें लोग यहां भेजते हैं। हमारी जनसंख्या बढ़ रही है, हमें उसी हिसाब से इन्फ्रास्ट्रक्चर डेवलपमेंट करने की जरूरत है। अगर हम अपने देश का इतिहास देखेंगे तो हजारों-करोड़ों साल पुराना है, यह इतिहास रामायण और महाभारत के समय से चला आ रहा है। कई सारे मंदिर सैकड़ों वर्ष पुराने हैं, मस्जिद हैं, चर्चेंज हैं, कई मूर्तियां भी ऐसी हैं जिनकी ऐतिहासिक वैल्यू बहुत ही ज्यादा है। इन सभी को प्रोटेक्ट करना हमारी जिम्मेदारी है, यह देश की जरूरत है लेकिन कई जगह ऐसी हैं जहां आर्कलोजी डिपार्टमेंट ने ऐतिहासिक वैल्यू के नाम पर सिर्फ खाली पड़ी साइट्स को भी आरक्षित करके रखा हुआ है। जो अधिकारी हैं, वह ऐसी जगह पर कोई भी एक्टिविटी करने की परमिशन वर्ष 1958 के एक्ट के तहत नहीं देते हैं। मैं अपने निर्वाचन क्षेत्र की बात बताना चाहता हूँ। मैं इस बिल की प्रतीक्षा पिछले एक वर्ष से कर रहा था, कई बार मीटिंग भी हुई है।

मेरे क्षेत्र में पंचगंगा रिवर पर शिवाजी पुल है। उस ब्रिज से रोज पचास हजार से भी ज्यादा लोग आवागमन करते हैं। इस ब्रिज की लाइफ 138 साल पुरानी है, इसी के चलते केन्द्र सरकार ने वर्ष 2013 में वहां पर एक नए आल्टरनेटिव ब्रिज की परमिशन दे दी, जिसकी कीमत 15 करोड़ रुपये थी। उस ब्रिज का काम लगभग 70 प्रतिशत पूरा हो गया, दस करोड़ अस्सी लाख रुपये उस पुल पर खर्च हुए, लेकिन बाद में आर्कलोजी डिपार्टमेंट का एक नोटिस आ गया कि आप यहां काम नहीं कर सकते क्योंकि यहां आर्कलोजिकल साइट्स है और काम को रोकना पड़ेगा। एक ब्रिज जिस पर 50,000 लोग आते-जाते हैं, अगर उस ब्रिज पर कोई धोखा हो जाए, पिछले साल महाड

में हुआ था, एक ब्रिज गिर गया और वहां कई सारे लोग गिर गए। मैं गडकरी जी को धन्यवाद देना चाहता हूं कि उन्होंने एक साल में उस ब्रिज को बनाकर उद्घाटन किया और वह पुल शुरू भी हो गया। इसी तरह से कोल्हापुर में भी इस तरह का ब्रिज होने की आवश्यकता है लेकिन आर्केलोजी डिपार्टमेंट ने उसे बंद कर दिया। हमने कई बार प्रयास किया, कई सांसदों ने प्रयत्न किया लेकिन आर्केलोजिकल डिपार्टमेंट रोड़े खड़ा करता है।

मैं आपके माध्यम से सरकार से अनुरोध करता हूं कि वहां कोई ऐसी दुर्घटना न हो, पब्लिक सेफ्टी के परपस से आर्केलोजिकल साइट्स का दर्जा दिया गया, वर्ष 1952 में वहां सिर्फ दो मूर्तियां मिली थीं।

वहां उसके बाद से कोई एक्टिविटी नहीं हुई है। इसका ब्रह्मपुरी नाम है, सरकार ने एक भी रुपया खर्च नहीं किया, यह 100 मीटर के दायरे में आता है, इसलिए ब्रिज को रोका गया था। मैं आपके माध्यम से सरकार से अनुरोध करता हूं कि जल्द से जल्द इस बिल को पास किया जाए।

कोल्हापुर जिले में 11 किले हैं जो 100 साल से पुराने हैं। पनालगढ़, विशालगढ़, पनागढ़, भुद्रगढ़ किले हैं। यहां पर्यटक बहुत बड़े पैमाने पर आते हैं। महाराष्ट्र में सबसे ज्यादा किले मेरे निर्वाचन क्षेत्र कोल्हापुर जिले में हैं। मैं माननीय मंत्री जी से अनुरोध करूंगा कि इनका संवर्द्धन हो, सुशोभिकरण हो, इसके लिए 100 करोड़ रुपये मुहैया कराए जाएं। मैं सभी सांसदों से गुजारिश करता हूं कि जल्द से जल्द इस बिल को पास करें।

श्री जुगल किशोर (जम्मू): सभापति जी, आपने मुझे प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष (संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, इसके लिए आपका बहुत धन्यवाद करता हूँ। मैं केंद्रीय पर्यटन मंत्री महेश शर्मा जी का आभार प्रकट करता हूँ कि बहुत ही अच्छा और ऐतिहासिक बिल लेकर आए हैं। हम सब जानते हैं कि देश में कई ऐसे कानून हैं, जिनमें संशोधन की जरूरत है और केंद्र में माननीय नरेन्द्र मोदी जी की सरकार इस पर काम कर रही है। इन्हीं में से यह ऐसा कानून है जिसकी काफी सालों से डिमांड चली आ रही थी और इसकी जरूरत भी थी कि इसमें संशोधन करके विकास की गति में तेजी लाएं।

माननीय सभापति जी, यह ऐसा कानून है जो हमारी धरोहरों को संरक्षित रखता है, प्राचीन स्मारकों का रखरखाव करता है। यह बहुत जरूरी है क्योंकि कई भवन हमें इतिहास की याद दिलाते हैं और धरोहरों में संस्कृति भी छुपी हुई है। इसका रखरखाव इसलिए भी जरूरी है ताकि आने वाली पीढ़ियों को जानकारी मिल सके कि हमारे पूर्वज और राजा-महाराजाओं का खानपान, रहन-सहन कैसा था, उस समय कलाकार किस तरह की कलाकारी करते थे। तब आधुनिक जमाने की मशीनरी नहीं थी तभी हम देखकर हैरान हो जाते हैं कि तब कैसे भवनों का निर्माण किया गया था। इसे देखकर आजकल की पीढ़ी भी हैरान हो जाती है कि तब इस तरह के भवनों का निर्माण किया जाता था। आने वाली पीढ़ियों को इन भवनों के रखरखाव की जानकारी होना बहुत जरूरी है। इससे हमें काफी प्रेरणा मिलती है। सरकार का दायित्व बनता है कि इन स्मारकों का संरक्षण करे। केंद्र सरकार आने वाली पीढ़ियों के लिए इनका संरक्षण बखूबी कर रही है। कांग्रेस के मित्र अभी बोल रहे थे, कांग्रेस के मित्रों को विकास के काम में लाभ दिलाना नजर आता है लेकिन मैं कहना चाहता हूँ कि विकास के ऐसे भी काम होते हैं जिन्हें निःस्वार्थ भाव से करना पड़ता है। अगर मॉन्यूमेंट्स जैसे भवनों और धरोहरों को बिना क्षति पहुंचाए विकास होता है तो मुझे लगता है कि इससे किसी को परेशानी नहीं होनी चाहिए। प्राचीन स्मारक, संस्कृति को बचाना सरकार भलीभांति जानती है। विकास के काम में कोई रुकावट हो, यह अच्छी बात नहीं है। अगर प्राचीन स्मारकों को कोई क्षति नहीं होती और विकास होता है तो हमें विकास को आगे बढ़ाना चाहिए।

विकास के बड़े-बड़े प्रोजेक्ट्स हैं। देश के विकास में जरूरी है कि संशोधन हो, ताकि विकास की गति और तेजी से आगे बढ़े। अगर विकास होगा, तो रोजगार भी पैदा होगा। इन्हीं विकास के प्रोजेक्ट्स से बेरोजगार नौजवानों को रोजगार भी मिलता है।

सभापति महोदय, हम मंत्री जी का आभार प्रकट करना चाहते हैं, जो यह बिल लेकर आये। इस बिल के माध्यम से विकास भी होगा और हमारे प्राचीन संस्मारकों का रख-रखाव भी होगा। इसके साथ-साथ जम्मू-कश्मीर में भी केंद्र सरकार की तरफ से कई ऐसे प्रोजेक्ट्स दिये गये हैं, जिनसे विकास की गति बहुत तेजी से आगे बढ़ रही

है। लेकिन अगर इन संस्मारकों को बिना कोई नुकसान पहुंचाए प्रोजैक्ट आगे बढ़ता है, तो मुझे लगता है कि उसे बढ़ाना चाहिए और उसमें कोई रुकावट नहीं आनी चाहिए।

महोदय, पुरातत्व विभाग का काम संरक्षण करना है। संस्मारकों से विकास में बाधा नहीं पहुंचनी चाहिए, लेकिन विकास से संस्मारकों में भी कोई बाधा नहीं पड़नी चाहिए और उनके रख-रखाव में कोई परेशानी नहीं आनी चाहिए। हमारी सरकार इसका पूरा ध्यान रख रही है। यहां पर पर्यटन मंत्री जी ने जो बिल पेश किया है, उससे मुझे लगता है कि ऐसे संस्मारकों को कोई नुकसान नहीं पहुंचेगा। इस बिल में 100 मीटर की समय सीमा तय की गई है। मैं चाहूंगा कि 100 मीटर से कम सीमा में हम इसे सीमित करें। विकास और संरक्षण साथ-साथ चल सकते हैं।

महोदय, मैं मंत्री जी का आभार प्रकट करना चाहता हूं। जो बिल यहां पेश किया गया है, मैं उसका समर्थन करता हूं और अपनी वाणी को विराम देता हूं। आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Mr. Chairman, I am sorry to say that I rise to oppose the Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017.

I find it violative of two very important urgings of our Constitution. Article 51A which says it is a fundamental duty of every citizen of India to value and preserve our rich and composite culture and Article 49 which places the duty upon the State to protect historical site and ancient monuments. This duty is enshrined in the 2010 Bill which the Government is seeking to amend. In that Bill, we created statutory buffer zones of hundred metres around each protected monument as a prohibited area in which construction was completely banned and then a further 200 metres as a regulated area in which there was a protective buffer zone so that we could actually investigate whether construction would be appropriate. So, construction, reconstruction, repair, renovation was possible but only with the approval of the competent authority.

While replying to the debate that took place in this House back during the passage of the 2010 Bill, the then Minister of Culture, my good friend Mr. Veerappa Moily, who is sitting right next to me today, seven years ago, made it very clear that the legislative intent was to completely prohibit construction within the prohibited area and he specifically said that this does mean that future Governments will have to plan projects in such a way that it will not permit any interference in the prohibited area. So, this is on record. It is in the House debates. We can see what the intent of the Bill was. Now, what is the Government providing in clause 3 of the Bill? It says that public works may be carried out within the prohibited area. What are the public works? Of course, they assure us that it is only infrastructure works, construction necessary for the safety and security of the public. But there is a lot of ambiguity in this. Who decides what is necessary for the safety and security of the public? We look at the Cabinet note that has been issued by the Ministry of Culture. It gives two examples that are very instructive.

One is to build an elevated road near Akbar's Tomb in Agra so as to facilitate traffic. Now, I ask you Mr. Chairman. Can we imagine the damage that a road right next to Akbar's Tomb can cause and the damage that will be caused to any 400 or 500 years old Mughal monument when you have automobile fuel fumes that are coming to the buildings?

What is the second example they have given? They have given the construction of a Railway line near the Rani Ki Vav which is actually in Gujarat, in the Prime Minister's State. It is a unique stepwell built in the 11th Century by King Bhimdev.

16.00 hrs

This has been listed as a UNESCO heritage site. They want to construct a railway line in front of it. They want to create construction. The irony, Mr. Chairman, is, this very site just last year was declared as the cleanest iconic place in India at a conference presided over by the Prime Minister, Narendra Modi. I wonder how he would feel that the cleanest iconic site is now going to be threatened by a railway line running through it. Has the Government done its homework before presenting this Bill?

I find that this kind of very liberal application of the definition 'public works' is very worrying. It will affect the safety of the monuments; it will affect the security of the monuments; and it will affect the aesthetics of the monuments. The fact is that historical structures and archaeological remains are always the most susceptible to any kind of heavy vibration from construction, road building and so on, chemical effects, mechanical stresses in the area, and construction within the prohibited area can severely damage the monuments beyond repair.

On top of that, you ask an archaeologist. I consulted some archeologists. They say within this area there are unexcavated structural remains going back to before the ancient monuments. The whole idea is that any construction activity will irreversibly damage both the monument and the future structural investigations and archaeology you may want to do. Even now as we know, for example, the whole Ram Janmabhoomi

controversy. The ASI by digging around the foundations of the Babri Masjid had found the ruin pillars of an old temple. Now if you had built a road right past the Babri Masjid, you will have never known this. You have to understand that modern construction also prevents future archaeology.

Now I know what my friend, the Minister, is going to reply. He is going to say, do not worry, my friend. He is going to say, nothing can be done until the National Monuments Authority is satisfied that construction may take place. But what is this National Monuments Authority? Firstly, it is a part of the Government. Secondly, it does not have the mechanism, the staffing or the expertise to determine the feasibility of projects. It does not have the ability to look at alternative routes for public construction. That is not its business. The mandate of the National Monuments Authority cannot be to determine what should be the best place to put a highway. On top of that, they are Departments of the Government. Their role is only to give recommendations to the Government. They cannot give orders to the Government. The Government is empowered to overrule them and once the Government overrules them, that is the end of the matter. The NMA has given its recommendation. The Government has said this is important and that would be the end of that.

It places arbitrary powers, Mr. Chairman, in the hands of the Government to actually threaten our historical heritage and our archaeological monuments. The NMA does not have the human resources to conduct surveys, prepare reports or do assessments. There is a lack of financial resources to hire outside experts. Even the organization itself is supposed to have 10 Members. The Minister of Culture knows perfectly well. It only has three Members left now. He has not even hired or replaced seven of the 10 Members of the NMA.

I would like to refer to an exchange in this House one month ago. There was a question asked to the Minister on 18th of December, 2017 in the Lok Sabha about how many monuments have been encroached. He answered 321 monuments have been

encroached under the present law--and he wants to weaken the law. Let me tell you, the C&AG Report of 2013 reveals that there is such a severe shortage of staff in the ASI to preserve and protect monuments in India that out of the 1655 monuments the ASI studied in scrutinizing the reports and physically inspected, 546 had been encroached. There is such a lack of basic manpower in the ASI that we do not even have one Monument Attendant per Indian monument. They only have 2500 and there are 7500 monuments....*(Interruptions)*

Mr. Chairman, I will just take two minutes. In 2009, the ASI had an Expert Committee that looked at the possibility of construction near Humayun's Tomb, and they said, yes, go ahead. It took the Delhi High Court to stop it. The Delhi High Court had to stop a construction approved by the ASI and the Government. Can we trust our monuments in the hands of the ASI, the NMA and the Government of India if this is their attitude?

There is one more last example. Section 20E of the existing Act mandates the enactment of heritage byelaws. Again, our Minister of Culture on the 10th April 2017 replied that no byelaws have been prepared under the Section. So, even without basic controls in place, the Minister of Culture has given greater priority to clearing projects than to preserving monuments. The Ministry of Culture has in effect been reduced by this Bill into a Clearing House for the Ministry of Road Transport and Highways.

That is what is happening with this Bill. I want to conclude, Mr. Chairman, in half a minute.

I do appreciate the need to balance heritage conservation with development. We are not against development; we are in favour of sensible development. We want to have development in places where our precious heritage and history will not be destroyed and damaged. Even in Lutyens Delhi where most of the Ministers in this Cabinet live, there is a ban on constructing overhead metro lines because it will spoil the aesthetics of the place. We seem to care more about Lutyens Delhi's aesthetic appeal than thousands of

monuments across our country, which are being jeopardised by this very irresponsible Bill.

For this reason, I would have recommended that it should be submitted to a committee of historians, architects and archaeologists for their views, failing which we have no choice but to oppose this Bill.

Thank you, Mr. Chairman.

*SHRI SHER SINGH GHUBAYA (FEROZEPUR): I thank you, Hon. Chairman Sir, for giving me the opportunity to speak on this important Bill: 'The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017'. I rise to support this bill on behalf of my party, Shiromani Akali Dal. I welcome it.

16.06 hrs

(Shri K.H. Muniyappa *in the Chair*)

Sir, it is the need of the hour to properly maintain our ancient monuments and archaeological sites for our future generations. These ancient monuments and sites tell us about the lives and times of our ancestors, great gurus and other predecessors. Several such ancient monuments, forts and religious sites are lying in a dilapidated condition. We must take urgent steps to properly maintain such important sites for the posterity. Money should not be a problem. More funds should be earmarked for the maintenance of such monuments and sites.

Sir, many such monuments are lying in ruins. These dilapidated structures can fall down any time. These structures also pose a danger to the lives of passers-by. Either they should be maintained properly or demolished to save the lives of others.

Sir, several forts and ancient sites are present in Punjab. In Abohar, some poor people had built their houses somewhere. Later on, the Archaeology department claimed that the area was an archaeological site. The poor people had to vacate their houses which were demolished. Thus, they became homeless.

Sir, Ferozepur is the land of martyrs like Bhagat Singh, Rajguru and Sukhdev. The statues of these great patriots inspire our youngsters and instill in them a sense of pride and gratefulness. The upkeep and maintenance of such places is the need of the hour. The Central Government has allotted funds for this purpose. But, more funds should be earmarked for this purpose.

* English translation of the speech originally delivered in Punjabi.

Hon. Chairman Sir, we all know about the historic Namdhari movement in Punjab. Saragarhi Gurdwara is associated with this movement. The need of the hour is to spend more money to maintain such heritage sites and monuments.

Sir, in my constituency in Fazilka district, there was an old college named Munshi Ram college. It imparted education to the students of the area. Now, it has been converted into a government college.

HON. CHAIRPERSON : Please conclude.

SHRI SHER SINGH GHUBAYA : This is a 150 years old college. It is a historic institution. But, the building is in a dilapidated condition. So, efforts must be made to take care of such historic places. Thank you.

श्री जय प्रकाश नारायण यादव (बाँका) : सभापति महोदय, आपने मुझे प्राचीन स्मारक तथा पुरातत्वीय स्थल और अवशेष (संशोधन) विधेयक, 2017 पर बोलने की अनुमति दी है, इसके लिए मैं आपको धन्यवाद देता हूँ। माननीय मंत्री श्री महेश शर्मा जी यह बिल सदन में लाए हैं, उस पर चर्चा हो रही है। हमारे देश में एक से बढ़ कर एक अद्भुत, आश्चर्यजनक और ऐतिहासिक धरोहर हैं, जिनकी संरक्षा और सुरक्षा करना हमारे लिए लाज़िमी है। हमें हीरे-मोती की तरह अनमोल रत्न इस भारत की धरती पर विरासत के रूप में मिले हैं। हमें उन अपार प्राचीन पुरातत्व अवशेष, चाहे वह मकबरा के रूप में हों या किसी अन्य रूप में हों, प्रकृति ने ये कई रूपों में दिए हैं, उन धरोहरों को, उस विरासत को बना कर रखना है। वे विरासत हिन्दू भाइयों की हैं, वे विरासत मुस्लिम भाइयों की हैं, वे विरासत सिख भाइयों की है और वे विरासत ईसाई भाइयों की भी हैं। सभी की मिला-जुला विरासत हमारे पास हैं, जिनकी संरक्षा और सुरक्षा करना, हम लोगों का फर्ज और कर्तव्य है। हमें इस देश में विरासत के रूप में बहुत-सी संपदा मिली है। हमें साझा विरासत बचाना है और विश्व में भारत का सम्मान ऊंचा उठाना है। हमें इसे मजबूती से आगे बढ़ाना है।

बिहार की धरती पर भीतीहरवा है, भीतीहरवा राष्ट्र का गौरव है, दुनिया भीतीहरवा को नमन करती है, जहां से राष्ट्रपिता महात्मा गांधी ने आंदोलन की शुरुआत की। लोकनायक जय प्रकाश नारायण की धरती, गया-बोधगया की धरती, नालंदा की धरती, विक्रमशीला-भागलपुर की धरती, वैशाली की धरती, बांका का मंदार और सुल्तानगंज-भागलपुर-देवघर का रास्ता बहुत बड़े धरोहर हैं। मनेर शरीफ का, बिहार शरीफ का, जैन धर्मावलंबियों का, मुंगेर का मीर कासिम का किला, कर्ण चौरा, हमारा सुल्तानगंज का अजैगीनाथ, ऋषि कुंड, श्रृंग ऋषि, सीता कुंड, पापहरनी, भीम बांध, लछुआड़, अशोकधाम, जिनके लिए माननीय मंत्री जी पहल भी करते रहे हैं। इनके साथ-साथ मिथिला में धरोहर छिपा हुआ है। मगध के इलाकों में, पटना के इलाकों में, पटना साहिब, पीर पहाड़, ऐसे कई धरोहर यहां छिपी हुई हैं।

सभापति महोदय, हमारी गंगा-यमुनी संस्कृति है। हमें हेरिटेज को बचाना है। आज मॉरिशस के राष्ट्रपति हिन्दुस्तान आते हैं तो वे अपना घर देखने जाते हैं। हमारे हेरिटेज, जहां से हमारे बाप-दादा आगे बढ़े हैं, देश के लिए जो कुर्बानियां दी गई हैं, दुनियां के ऊंचे पदों पर गए हैं, इसलिए चाहे ताजमहल हो, अजंता-एलोरा हो, केरल से कन्याकुमारी तक अनेकों धाम हों, मंदिर हों, मस्जिद हों, गिरिजाघर हों या गुरुद्वारे हों, जो ग्रामीण क्षेत्रों में हैं, वे हमारी धरोहर हैं।

समभारतीय खादी ग्राम, जहां विनोबा भावे जी रहते थे, वह देश के लिए बहुत बड़ी विरासत है। लखनऊ, बोधगया, दिल्ली, मैसूर, वृंदावन में हमारी साझा विरासत है। महात्मा गांधी जी की विरासत बिहार में है, हमें उसे बचाना है। हमें बाबा भीमराव अम्बेडकर की विरासत को बचाना है। डॉ. राम मनोहर लोहिया, जन नायक कर्पूरी

ठाकुर, स्वर्गीय चौधरी चरण सिंह, जगदेव प्रसाद जी, सरदार पटेल जैसे महानुभावों की विरासत को बचाना है। हमारे हिंदू, सिक्ख, मुसलमान, ईसाई भाइयों की विरासत को बचाना है। चाहे ताजमहल हो, निजामुद्दीन हो या कोई भी विरासत हो, यह हमारी ऐतिहासिक पूंजी है। हमें हीरे, मोती की तरह इस साझा विरासत को बचाए रखना है और विश्व में भारत का सम्मान बढ़ाना है।

श्री दुष्यंत चौटाला (हिसार) : सभापति जी, आपने मुझे प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अमेंडमेंट बिल, 2017 पर बोलने का मौका दिया है, इसके लिए आपको धन्यवाद देता हूँ। आर्कियोलोजिकल साइट्स को डेवलप करने का जो विषय है, वह इस बिल में कहीं न कहीं मिसिंग है। माननीय मंत्री जी ने बहुत अच्छे ढंग से विषय को रखते हुए बताया कि आर्कियोलोजिकल साइट्स के आस-पास जब डेवलपमेंट होगा तो अहम मूलभूत सुविधाओं को सौ मीटर के दायरे के अंदर लाने का काम करेंगे। यह देखने की बात है कि हमारे देश में 3600 से ज्यादा प्राचीन संस्मारक हैं, जिनके ऊपर आज भी आपका मंत्रालय पूरे तौर पर अपनी निगरानी नहीं रख पा रहा है। जैसे घरौंदा में एक सराय है, जो मुगलकाल से है और जब दिल्ली पहुंचने के लिए ट्रांसपोर्टेशन होता था, तो लोगों के रुकने के लिए यह एक प्रकार का रेस्ट हाउस था। हरियाणा में ज्योतिसर है, जहां गीता का उपदेश दिया गया। वहां हमारा ऐतिहासिक पेड़ ऐसी हालत में है, जिसे हम बचा भी नहीं पा रहे हैं। दुनिया की सबसे पुरानी आर्कियोलोजिकल साइट राखीगढ़ी के अंदर है, जहां लगभग 8000 साल की कार्बन डेटिंग हुई है, मेरे लोकसभा क्षेत्र हिसार में है। आज मैंने आपसे दो बार सदन में पूछा और आपने एश्योर किया कि हम कमेटी बनाएंगे। मुझे लगता है कि कमेटी बने या न बने, दोनों गांवों में नोटिस जरूर जारी कर दिया है कि अपने घर खाली करो, क्योंकि वहां आर्कियोलोजिकल सर्वे का काम किया जाएगा। वहां पन्द्रह हजार की आबादी है। अगर सरकार कहीं काम करना चाहती है, तो सबसे पहले उस जमीन पर, जो एएसआई के पास आक्युपाइड है, उसकी खुदाई करके इतिहास को निकालना चाहिए, न कि उन 15 हजार लोगों को डिसलोकेट करो, जो कई पीढ़ियों से उस गांव में बसे हुए हैं।

आज राखीगढ़ी के इतिहास की हम बात कर रहे हैं, इसी तरह से अग्रोहा के अंदर आर्कियोलोजिकल सर्वे आफ इंडिया की एक साइट है, जहां अग्रवाल समाज का ऐतिहासिक स्तम्भ है। आज भी अग्रोहा का इतिहास है कि जब वहां लोग आकर बसते थे, तब पूरे गांव का हर व्यक्ति मिलकर एक रुपया और एक ईंट लोगों को देता था कि लोग यहां आकर बस जाएं। आपकी सरकार उस एरिया को डेवलप करने में क्यों देरी कर रही है। फिरोजा-ए-हिसारा के समय में जब फिरोजशाह तुगलक ने हिसार में गुजरी महल को बनाने का काम किया था। आज आप उस गुजरी महल की हालत देखो तो दुख होता है कि वहां आपके विभाग ने मात्र एक दरवाजा बनाने के अलावा कोई कार्य नहीं किया है। पानीपत जैसा ऐतिहासिक स्तम्भ, जहां तीन-तीन युद्ध मुगलों के साथ मराठाओं ने लड़ने का काम किया, आज उस पानीपत के इतिहास को दोबारा रीडिस्कवर करने के लिए मात्र सर्किट में नाम डाल दिया, लेकिन कोई कार्य मंत्रालय द्वारा नहीं किया गया।

मंत्री जी कहते हैं कि सौ मीटर के अंदर हम परमिट करेंगे। जयपुर में जब मेट्रो का काम शुरू हुआ, तो वहाँ आपने परमिट किया। वहाँ पता चला कि मंदिर के अंदर और हरि सिंह महल की दीवारों पर क्रेनों के झटके लगे और ऐतिहासिक प्रोपर्टीज को नुकसान पहुँचा। हैदराबाद की बात करें...

माननीय सभापति : Please conclude now.

श्री दुष्यंत चौटाला: माननीय सभापति महोदय, मैं कंकलूड कर रहा हूँ। यह एक बहुत ही महत्वपूर्ण विषय है क्योंकि हम देश के इतिहास को बताने की बात कर रहे हैं।

डॉ. शशि थरूर जी ने बहुत ही अच्छे तरीके से कहा कि हमारा संविधान कहता है कि हम इतिहास को बचाकर रखें। सरकार उसे डवलप करने का काम करे। मगर संविधान को आगे ले जाने के लिए भी हम सबको मिलकर चलना पड़ेगा। मैं आपसे और प्रधान मंत्री जी से मांग करूँगा कि सभी आर्कियोलॉजिकल साइट्स को डवलप करने के लिए फण्ड्स को बढ़ाएँ, जिसके माध्यम से छोटे-छोटे ऐतिहासिक इंस्टीट्यूशंस हैं, उनको एक नयी ऊँचाई पर ले जाया जा सके। अगर राखीगढ़ी में आपकी सरकार आज म्यूज़ियम बनाने की बात कर रही है और यदि उसके लिए कोई कमेटी बनी है, तो आप उस कमेटी के बारे में हमें भी बताइए। बतौर सांसद, हम भी आपके साथ मिलकर वहाँ डवलपमेंट करेंगे। लेकिन, मैं एक आग्रह करूँगा कि ऐसे कानून लाकर, आज पन्द्रह हजार लोग उस आर्कियोलॉजिकल साइट के आसपास रुके हुए हैं, उनको बेघर करने का काम आप न करें। आज मैं यही मांग लेकर खड़ा हुआ हूँ।

अंत में, मैं कहना चाहूँगा कि आपने सदन में कहा कि हम हरियाणा में सरस्वती नदी के लिए काम कर रहे हैं। हरियाणा में सरस्वती नदी किसी ऐतिहासिक समय में जरूर बही होगी। लेकिन, आज सरस्वती नदी के बारे में दुनिया जानती है कि इलाहाबाद में गंगा, यमुना और सरस्वती नदियों का संगम होता है। इसलिए मैं आपसे आग्रह करूँगा कि जब संगम ही हो चुका है, तो सरस्वती नदी के स्थान पर खुदाई के लिए आप ट्यूबवैल चलाकर जितने पैसे खर्च कर रहे हैं, यदि अन्य किसी ऐतिहासिक साइट पर डवलपमेंट करेंगे, तो वहाँ हमें कल्चर और टूरिज्म दोनों डवलप होते हुए दिखेंगे।

आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

श्री प्रह्लाद सिंह पटेल (दमोह) : माननीय सभापति जी, मैं प्राचीन संस्मारक तथा पुरातत्वीय और अवशेष (संशोधन) विधेयक, 2017 के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

मुझे समर्थन में पहली बात यह कहनी है कि सभी के अपने-अपने अनुभव हैं, कानून बने, वर्ष 2010 में इसमें संशोधन हुआ, लेकिन मेरा कहना है कि यह बहुत ही जटिलताओं से भरा हुआ था और मंत्री जी इसमें संशोधन विधेयक लेकर आये हैं, इसलिए मैं सरकार और मंत्री जी को धन्यवाद देना चाहता हूँ।

मेरा अनुभव है, ऐसा मैं इसलिए कहूँगा क्योंकि मैं दो बार सिवनी का सांसद था। वहाँ मझौली, जो अभी जबलपुर जिले में आता है, में विष्णु वराह जी की सबसे ऊँची और प्राचीन प्रतिमा है। लेकिन, उसका कहीं पर भी नाम नहीं है। इसका मतलब यह है कि जब भी स्मारकों को चिन्हित किया गया, तो बड़े स्ट्रक्चर्स ही देखे गये और पुरातन स्ट्रक्चर्स के महत्त्व को नज़रअंदाज किया गया। मैं ऐसे अनेक उदाहरण आपको बता सकता हूँ।

मैं बालाघाट का सांसद था, जहाँ कोटेश्वर महादेव का मन्दिर है, जो राष्ट्रीय स्मारक की श्रेणी में आता है। लेकिन, वहाँ बिजली नहीं जा सकती है, पूजन नहीं कर सकते हैं, वहाँ पर आबादी नहीं है। ये जटिलताएँ भी इसी कानून के कारण पैदा हुईं।

तीसरा उदाहरण है, मध्य प्रदेश के कटनी जिले में बहोरी है, वहाँ पर शारदा माता के मन्दिर का मूल स्थान है, इससे लगे हुए गाँव की आबादी भी उतनी ही पुरानी है, लेकिन वहाँ पुरातत्व विभाग के इस कानून के कारण कोई भी अपने घर को ठीक नहीं करवा सकता है। ऐसी कठिनाइयाँ भी वहाँ पर मौजूद हैं। यह कहना कि पिछला कानून ठीक था, लेकिन कम से कम, मैं तो इस बात को नहीं मानता हूँ और इस बात पर सरकार को बधाई दूँगा। अभी और भी बहुत-सी बातें हैं, जो आपके ध्यान में आनी चाहिए और उसमें सुधार की आवश्यकता है।

यदि आपने डायरेक्टर जनरल को दिये गये अधिकार की बजाए किसी अन्य को प्राधिकृत किया है, तो मैं आपको जरूर बधाई दूँगा क्योंकि एकाधिकार ने बहुत ज्यादा नुकसान किया है। चाहे विश्व धरोहर हो या राष्ट्रीय धरोहर हो या राज्य की धरोहर हो, इन कड़े कानूनों के बाद भी हम उनको बचाने में सफल नहीं हुए हैं। चोरियाँ नहीं रुकीं। मैं दमोह का सांसद हूँ। बुन्देलखण्ड में छठी शताब्दी से सोलहवीं शताब्दी तक के सैंकड़ों स्थान मौजूद हैं। उनमें से मैं दो स्थानों के नाम बताना चाहता हूँ।

सभापति महोदय, मैं आपको दो गाँवों के नाम बताना चाहता हूँ। एक गाँव का नाम धोनी है और दूसरे गाँव का नाम बंसीपुर है। इन गाँवों में छठी और सातवीं शताब्दी के अवशेष मिले थे। इन गाँवों में अब कुछ नहीं बचा है। देश की आजादी के इतने लंबे समय के बाद भी न ही इन गाँवों को चिन्हित किया जा सका और न ही बचाया जा सका।

वहाँ राज्य सरकार ने रानी दमयंती के नाम पर एक सँग्रहालय बनवाया था। वहाँ आज की तारीख में 167 मूर्तियाँ हैं। 7 मंदिरों के संकुल होने के बावजूद भी कभी उन मूर्तियों का आइडेंटिफिकेशन नहीं हो सका। क्या यह उस कानून की असफलता नहीं है।

सभापति महोदय, मेरे यहाँ कुंडलपुर स्थान है। वहाँ रुकमणी देवी की एक मूर्ति थी, जो आज से 10 साल पहले चोरी हो गई थी। वह राजस्थान में पकड़ी गई थी। आज वह मूर्ति विदिशा के ग्यारसपुर म्यूज़ियम में रखी हुई है। ग्यारहवीं-बारहवीं शताब्दी की वह मूर्ति आज तक सुरक्षा एवं अन्य कारणों से अपने स्थान - दमोह नहीं पहुँच पाई। आज इस कानून पर हम चर्चा कर रहे हैं। इसके दो प्रकार हैं। सब के अपने-अपने अनुभव होते हैं।

सभापति महोदय, मैं सिर्फ इतना ही कहूँगा कि बुंदेलखंड में छोटे प्राचीन स्थान हो सकते हैं। वहाँ पर जो लड़ाइयाँ लड़ी गई थीं, आज वहाँ उनका कोई अस्तित्व नहीं बचा है। वहाँ जो अस्तित्व बचे हैं, वे किसी छोटे स्थान के लिए हो सकते हैं। किसी एक स्थान पर ही उनका उपयोग हो सकता है।

माननीय सभापति : अब आप कनक्लूड कीजिए।

श्री प्रहलाद सिंह पटेल: सभापति महोदय, बस दो मिनट में मैं अपनी बात खत्म करता हूँ।

हमारे यहाँ स्टेट हाइवे पर नौलेश्वर शिव मंदिर है। वह मंदिर तेरहवीं शताब्दी का है, लेकिन वह पूरी तरह से सुरक्षित है। इस नियम के कारण आप वहाँ पूजन नहीं कर सकते हैं। आप वहाँ सिर्फ प्रवेश ही कर सकते हैं।

मैं आपके माध्यम से सरकार को यह सुझाव देना चाहूँगा कि मैंने जिन स्थानों के नाम बताए हैं, जो छठवीं और सातवीं शताब्दी के हैं, जो कि अभी तक चिन्हित और अधिकृत नहीं किए जा सके हैं, आप उन्हें एक संकुल के रूप में किसी स्थान पर सुरक्षित रूप से रख दीजिए। इससे शायद कोई पर्यटक या देश के पुरातत्व वेत्ता यदि कोई जानकारी लेना चाहेंगे, तो कम से कम एक स्थान पर जाकर छठवीं शताब्दी से लेकर सोलहवीं शताब्दी के बीच बने स्मारकों की वे जानकारी ले सकते हैं। ऐसे स्थान बनाने की जरूरत है, जो पुरातत्व दृष्टि से भले ही चिन्हित न हों, लेकिन यदि सरकार उन्हें संकुल के रूप में एक स्थान पर इकट्ठा करती है, तो मुझे लगता है कि यह इस देश की पुरातत्व संपत्ति के लिए महत्वपूर्ण होगा और पुरातत्व रिसर्च के काम में आएगा।

मैं आपके माध्यम से माननीय मंत्री जी से आग्रह करूँगा कि वे इन प्राचीन स्थानों को चिन्हित कर के फिर से इनके संरक्षण के लिए इस कानून में कोई प्रावधान करें। धन्यवाद।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Sir, I thank you very much for giving me this opportunity. I oppose this Bill. To be frank, this Archaeological Survey of India is not honest in preserving these ancient monuments. Sometimes, they are working as a silent spectator and on some other occasion they are even playing the role of an encroacher. The latest example is the Mahrauli area. There is a park. That part is under the control of the ASI, the Waqf Board and the State Archaeological Department. In and around that park, not exactly in the place of the ASI monument, there are some mosques. They have encroached that area. They are leveling that area. In that way, mosques are affected. I would humbly request the hon. Minister to make an enquiry into that aspect. The ASI should not play the role of an encroacher in this.

Coming to this Bill, it is having a very limited scope with regard to definition and allowing the public works there. One thing is sure. This would open the flood-gates to many issues. The first thing is that there is a possibility of misuse is there. Once you permit construction in a limited area – now you have redefined that – it will pave the way for encroachment. The bureaucracy in association with the person who is having commercial interest will spoil that area. I would caution the Government to be very careful about this.

Our ancient monuments speak of our glorious past. Preservation and conservation of such monuments or institutions are very much required. Even when we do repair work, we should not spoil the originality of it. We all know that the case of Taj or the Ghats of Varanasi or murals of Khajurao mosques and churches are at a stage of purity. That should be taken into consideration.

There are three kinds of difficulties that this institution is facing. There are chemical problems because of the industries and the pollution. That chemical pollution is affecting such institutions.

There are physical problems like man-made problems which are also adversely affecting its existence. Then, there is mechanical kind of problems like cracks and

earthquakes etc. Even C&AG Report says that in the world heritage site in India, it is neglected. That is the remark made by the C&AG. In that way also, we have to be very careful.

With regard to Taj, we all are proud of Taj. There also, what is happening? A lot of difficulties are being faced by that institution. Anyhow, it has learned that some National Cultural Fund in association with the Taj Group of Hotels has signed an MoU for preservation of Taj. We have to be very careful in this regard. Unfortunately, some politics is also coming against Taj. We should not mix politics with Taj.

There are 1076 temples under and 250 mosques under Archaeological Survey of India. The worshippers were doing some activities which created some kind of difficulties. We have to be truthful in that. We should not allow that kind of thing.

I would like to say only one more thing. We have to take some steps for the preservation of heritage cities and heritage sites. That is also an important thing. I hope that the Government will look into that also.

SHRI PREM DAS RAI (SIKKIM): As has already been alluded in this House, the old monuments and all the archaeological sites do speak of the volumes and the importance of our ancient civilisation which is more than 3,500 years old. So, in terms of the preservation and conservation of these sites, the new techniques and technologies that need to be used always need to be upfront and, as a result, this particular Bill which has been brought by the Government is something that my Sikkim Democratic Front Party supports and we would like that this Bill be passed.

This Act will allow for the redefinition of public works around the site and this is being done keeping in view the massive amount of pressure that these sites and archaeological places of historical importance face. Lots of people visit these sites or live around these sites which need to be factored in. Therefore, we need to give the Archaeological Survey of India the teeth that is necessary in order to take this up.

Finally, in Sikkim, we have an old site of Rabdentse Monastery in West Sikkim. I would like to bring to the notice of the hon. Minister that the Archaeological Survey of India has done a phenomenal job in the preservation and conservation of the Rabdentse Ruins. However, there is a lot more and through you, Chairman Sir, I would like to inform the Minister that the site requires proper cleaning approach. There is too much of waste that is seen around the site which puts the site in a very bad order. With these words, my Sikkim Democratic Front Party and I support this Bill.

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, आपने मुझे प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष (संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ।

महोदय, मैं इस बिल का समर्थन करता हूँ। माननीय मंत्री जी इस बिल को लेकर आए हैं, मैं इसका पुरजोर समर्थन करता हूँ। सरकार काफी सोच-विचार करने के बाद यह विधेयक लेकर आयी है। मूल अधिनियम वर्ष 1958 में बना था और वर्ष 2010 में इसमें संशोधन किया गया था।

किंतु आज की परिस्थितियों के अनुरूप पुनः संशोधन करने की आवश्यकता आ गई है। इस संशोधन के द्वारा धारा 20 (क) को संशोधित किया जा रहा है और सरकार को अधिक अधिकार के साथ सक्षम बनाया जा रहा है कि किसी भी आवश्यक परियोजना या अन्य निर्माण के लिए स्वयं निर्णय ले सके। साथ ही किसी प्राचीन स्मारक के सौ मीटर की दूरी को समाप्त कर उसे निर्माण के लिए अनुमति देने का प्रावधान होगा। अब सौ मीटर के दायरे में भी निर्माण कार्य हो सकता है। आशा है कि सरकार, ऐतिहासिक स्थलों के बचाव और रख-रखाव पर इसका असर न हो, इसका भी प्रावधान रखेगी। सफदर हाशमी मेमोरियल ट्रस्ट की तरफ से कई इतिहासकारों ने इस संबंध में कुछ आपत्तियां व्यक्त की हैं एवं सुझाव दिए हैं, सरकार उन पर भी गौर करे। ऐसा मेरा निवेदन है।

मेरा संसदीय क्षेत्र नालंदा प्राचीनतम एवं ऐतिहासिक स्थलों के लिए विश्व में अपना स्थान रखता है। नालंदा का प्राचीन विश्वविद्यालय, भगवान बुद्ध की नगरी एवं अब खुदाई में तेल्हाड़ा के पास नालंदा विश्वविद्यालय से भी प्राचीन विश्वविद्यालय होने के अवशेषों का पता चलना नालंदा के लिए अति गौरव की बात है।

महोदय, मैं सरकार से मांग करता हूँ कि नालंदा के सभी चिन्हित ऐतिहासिक स्थलों की खुदाई जल्द हो। वहां से प्राप्त अवशेषों पर शोध कार्य किया जाए और इन धरोहरों की पूर्णतः रक्षा एवं बचाव किया जाए।... (व्यवधान) मैं मंत्री जी से आग्रह करूंगा कि नालंदा के राजगीर में साईक्लोपियन दीवार, विश्व के अनेकों प्राचीन अनोखी कीर्तियों में अकेली है। ऐसी प्राचीन कीर्तियां और कहीं नहीं हैं। ऐसे ऐतिहासिक ... (व्यवधान) रूप से अनूठे धरोहार को पुरातात्विक दृष्टिकोण से काफी महत्वपूर्ण माना गया है।... (व्यवधान)

श्री गणेश सिंह (सतना) : सभापति महोदय, देश आगे बढ़ रहा है। उसी की कड़ी में आज माननीय मंत्री जी ने प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष संशोधन विधेयक, 2017 को यहां प्रस्तुत किया है। यह विधेयक 1958 के अधिनियम में संशोधन करने के लिए प्रस्तुत किया गया है। अधिनियम की धारा 2 में लोक संकर्म की परिभाषा का उपबंध करने के लिए, दूसरा अधिनियम की धारा 20 (क) का संशोधन करने के लिए, जिसमें उन लोक प्रयोजनों, जो साधारण जनता की रक्षा या सुरक्षा के लिए आवश्यक हैं, के लिए प्रावधान करने हेतु है। लेकिन इसे केंद्रीय सरकार के किसी विभाग या कार्यालय द्वारा वित्तपोषित किया जाएगा, तभी वहां पर कोई निर्माण कार्य संभव है। यह भी जो एक प्रतिबंध लगाया गया है, एक अच्छा प्रतिबंध है। इस संशोधन में विधेयक की जरूरत इसलिए पड़ी, क्योंकि मौजूदा कानून में ऐसे संरक्षित क्षेत्रों में किसी तरह के निर्माण कार्य की अनुमति नहीं है। जिसकी वजह से प्रतिबंधित क्षेत्र में नवनिर्माण कार्य के प्रतिबंध से केंद्र सरकार के विभिन्न लोक कार्य और विकासात्मक परियोजनाओं पर प्रतिकूल प्रभाव पड़ रहा था। अब प्राचीन स्मारकों के चारों ओर सौ मीटर के प्रतिबंधित क्षेत्र में भी केंद्रीय वित्तपोषित परियोजनाओं का निर्माण किया जा सकेगा। देश में आज के समय में 3686 स्मारक हैं, मेरे मध्य प्रदेश में 292 स्मारक ऐसे हैं, जिनको राष्ट्रीय स्मारक के रूप में चिन्हित किया गया है। कई जगह वास्तव में बहुत जरूरत थी, जहां पर जनसुविधाएं ले जानी थीं, जैसे मेट्रो ले जाना है, एन.एच. का बाईपास बनाना है या ओवरब्रिज बनाना है। ऐसी बहुत सारी चीजें थीं। जिनकी जरूरत थी कि हमें वहां पर काम करने का मौका मिले।

हमारे देश में मोहन जोदड़ो, हड़प्पा ने सभ्यता और संस्कृति की पहचान दी। ऐसे अनेकों स्थान हैं। हमारे क्षेत्र में वर्ष 1861 में भारतीय पुरातत्व सर्वेक्षण की स्थापना करने वाले, एलेक्जेंडर कनिंगम ने वर्ष 1874 में नागपुर जाते हुए भरहुत नाम की जगह पर एक स्तूप देखा था। जहां पर बौद्ध काल का विश्वविद्यालय था, वह मेरे लोक सभा क्षेत्र का था। उसका बुरा हाल देखकर उन्होंने उस पर टिप्पणी की थी। इसी तरह मध्य प्रदेश में सांची, सारनाथ, महाबोधी और बिहार के भी कई ऐसे स्थान हैं। मध्य प्रदेश में भी 292 स्थान इसी से जुड़े हुए थे।

लेकिन मैं माननीय मंत्री जी से कहना चाहूंगा कि जो ऐतिहासिक महत्व के स्थान हैं, उनका एक बार फिर से पूरी तरह से परीक्षण कराया जाना चाहिए कि वहां किस तरह के कामों की जरूरत हैं। कई ऐसे स्थल हैं, जो पूरी तरह से खंडहर होते जा रहे हैं, उनकी देखभाल ठीक से नहीं हो पा रही है। मैं समझता हूं कि उनकी देखरेख का प्रावधान भी कहीं न कहीं जरूर रखना चाहिए।

महोदय, मैं ऐसे कुछ स्थानों की ओर आपका ध्यान आकृष्ट कराना चाहता हूं। मेरे लोक सभा क्षेत्र में ऐसे दो स्थान हैं, जिनको संस्मारक के रूप में घोषित किया गया है, इनमें एक भरहुत और दूसरा भुमरा में शिव मंदिर हैं। जबकि वहां ऐसे कई स्थान हैं। वहां चित्रकूट में त्रेताकाल में भगवान राम कई वर्षों तक रहे। चौरासी कोसी परिक्रमा में आज भी ऐसे स्थान हैं, जिनका बहुत ज्यादा धार्मिक और सांस्कृतिक महत्व है। गुप्त गोदावरी, हनुमान धारा देखने

लायक जगह हैं, लेकिन वे इन स्मारकों की श्रेणी में नहीं हैं। इसी तरह से बिरसिंगपुर में गैवीनाथ जी का मंदिर है। वहां जब महमूद गजनवी गये थे, तब उन्होंने उस शिवलिंग पर प्रहार किया था तो उनका कोई न कोई बहुत बड़ा महत्व रहा है। हालांकि वह सफल नहीं हो पाये, मढ़ई मैहर में प्राचीन मंदिर हैं, लेकिन उसकी आज तक कोई खोज-खबर नहीं ली गई। मैहर में मां शारदा का पवित्र पीठ है, वह वाकई में देखने लायक जगह है, लेकिन उसे भी छोड़ दिया गया। सतना में वेंकटेश का मंदिर है, उसे भी छोड़ दिया गया। वहां माधवगढ़ का किला है, मार्कंडेय धाम आदि स्थल हैं। मैं चाहता हूं कि इन सभी स्थानों का एक बार परीक्षण कराकर इन्हें भी इनके साथ जोड़ा जाए।

आज पूरे देश में यह चर्चा का विषय है कि सरकार बहुत अच्छा काम कर रही है। प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने नये भारत के निर्माण की जो बात की है, यह सचमुच उसी की एक महत्वपूर्ण कड़ी थी। आज ऐसे कई कानून हैं, जिनकी उपयोगिता नहीं रही, उन्हें भी सरकार खत्म करने के लिए यहां प्रस्ताव लाई और इसी संसद ने उसे पारित करके भेजा है।

महोदय, हमारे देश का सम्मान दुनिया में बड़े, उस दिशा में जितने बड़े-बड़े कदम उठाए गए हैं, मैं समझता हूं कि 2014 के पहले की सरकार को उस बारे में कभी सोचने की भी फुर्सत नहीं थी। लेकिन 2014 के बाद प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने जिस तरह से देश को आगे बढ़ाने के लिए काम किया है, मैं सदन के सभी सदस्यों तथा सभी पार्टियों से आग्रह करूंगा कि जिन लोगों ने इसमें आपत्तियां भी की हैं, जैसे मुझे लगता है कि इसकी जरूरत नहीं थी, मैं उनसे भी कहूंगा कि वे इसे अपना पूरा समर्थन दें।

इतना कहकर मैं अपनी बात समाप्त करता हूं। धन्यवाद।

SHRI VARAPASAD RAO VELAGAPALLI (TIRUPATI): Thank you very much, Sir.

Before becoming a Member of Parliament, I was in the Civil Service and I was holding the post of Commissioner of Tourism and also in charge of Culture in Tamil Nadu. Of all the 25 posts of IAS, the one I liked the most was that of the Commissioner of Tourism and Culture.

There are nearly as many as 3,700 very valuable monuments in India; in Andhra Pradesh, we have around 130; and in Tamil Nadu, where I was the Commissioner, there are more than 400. When one sees the beauty of the shore temple of Tamil Nadu, one can never forget in his or her lifetime they can never forget the architecture that we had 1,200 years ago. That is the fantastic architecture of the shore temple in Mahabalipuram! This means, there is a greater need of us to protect that kind of ancient monuments, archaeological sites, and remains for our future generations.

I appreciate that perhaps the Government had no choice but to bring in this Bill to allow the construction for a limited purpose, for public purposes within 100 metres of Archaeological Survey of India monuments but what I suggest is that perhaps a group of experts could consider case by case instead of giving blanket permission. For, once blanket permission is given to promote construction within 100 metres, it could really affect the visual effect and heritage aspects of the monument; it could also affect the ancient look of the monuments and remains. Therefore, instead of blanket permission, perhaps proposals should be permitted on a case to case basis by a group of experts from these Departments.

In Andhra Pradesh, we have plenty of sites starting from Chandragiri and certain temples in Mannar Poluru, Mallam, Srikalahasti, and PappanaIdupet where there is the Draupadi and Dharmaraja temple. It is a one-of-its-kind temple in the whole of India. Therefore, instead of the Archaeological Survey of India restricting themselves to the existing ones perhaps a survey could be conducted in the entire country where there are

monuments existing in dilapidated condition. I request the Government of India to protect them for the future generations. This is extremely important.

I would suggest that no infrastructure project should be permitted unless it is an extension or a part of the existing structure. An exclusive infrastructure project should not be allowed. Similarly, no new project within the permitted limit should be allowed. No new structure should be allowed as it will damage the existing monument. Strictly under the supervision of... (*Interruptions*)

HON. CHAIRPERSON : Please wind up.

SHRI VARAPRASADA RAO VELAGAPALLI: I am sorry, Sir, I need a few more minutes. The moment you ring the bell, we lose the spirit.

AN HON. MEMBER: You can go on with the spirit.

SHRI VARAPRASADA RAO VELAGAPALLI : My senior colleague says that I must go on.

Sir, as far as the Archaeological Survey of India is concerned, as I see here, the allotment of funds is the least in comparison to all the departments. Therefore, I would suggest that adequate funds should be given to it so that because of lack of funds certain monuments should not remain unprotected. I would also say that it is poorly staffed.

Hardly very few people would know that there exists the National Monument Authority. That should also be made prominent and strengthened further.

So, I would suggest that instead of giving blanket permission to important places, case-by-case permission should be given by a group of experts.

Lastly, Sir, those temples which are in dilapidated condition but were constructed long back should also be brought under the Archaeological Survey and should be protected for future generations. Thank you, Sir.

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you very much, Sir. I rise to oppose this Amendment Bill and I fully support the observations and views expressed by the hon. Member, Dr. Shashi Tharoor. I also congratulate him for having made a wonderful presentation looking in-depth into the intents of this Bill. He has well elucidated in his remarks the intent of the Bill. I fully support the views expressed by him.

Sir, the historic monuments and archaeological sites are the symbols of our traditional and cultural heritage. They are invaluable treasures of our nation which cannot be explained or weighed in monetary terms. It gives a message to the present and future generations regarding the past cultural heritage. Our history gives us a lesson to live in the present and plan for the future. One of the major drawbacks of the new generation is the lack of awareness about our glorious past. A generation living without having a historical consciousness is disastrous to the culture and civilization of our society. So, protecting the historic monuments and archaeological sites need utmost attention and should be given first priority. Importance should be given to protect the archaeological sites as well as the historic monuments of national importance.

In order to conserve and preserve the monuments and sites from pollution, poor civic sense of disfiguration of the sites, water seepage from irrigation and farming, weathering, terrorist attack, vandalism and other antisocial elements, an international organization like UNESCO has taken an important initiative in this regard. In line with this perspective, in the year 1956 our predecessors had enacted the Ancient Monuments and Archaeological Sites and Remains Act. Subsequent to 1956 this Act was amended and I think the first amendment was made in the year 2010 by the then UPA Government. The then UPA Government had incorporated a New Section 20A to the original Act which says that the Central Government or the Director General has the authority to grant permission for public works or other construction work surrounding the monuments or archaeological sites subject to a stringent condition. The stringent condition is that it shall not have any substantial adverse impact on the preservation or safety and security or

access to the monument or to the immediate surroundings. That was the stringent condition imposed by the then UPA Government.

The UPA Government was also very particular that the construction work or the public work is totally prohibited in the prohibited area. It is restricted in the published area. What is the prohibited area? The prohibited area is just 100 metres distance from the archaeological site or from the historical monument. This Bill is intended to do away with the prohibited area of 100 metres by virtue of the new amendment. By incorporating Section 20A Clause 5, you are allowing to have any construction within the prohibited area of 100 metres. So, that is the intent. Section 2 is defining the civil works and construction works. This Section is also redefined. These are the two major amendments which the Bill is intending to bring. So, I object it because of these reasons.

Firstly, in letter and spirit, this amendment is against the scope of the original Bill, that is, the Act of 1956. We are very well aware of just 100 metres distance from a historical monument and an archaeological site. If you are constructing a road, rail over-bridge, then the impact will be very high. Secondly, it gives a wrong message to the new generation regarding the protection of these sites. Thirdly, it is against the principles of environmental protection. Fourthly, as has been rightly pointed out by Dr. Shashi Tharoor, it is the constitutional position enunciated in Article 49 of the Constitution, that is, the Directive Principles of the State Policy. It is a duty and obligation of the State to protect the historical monuments and archaeological sites. That is being violated. So, my submission is that environment protection is also affected. We have to give a strong message to the present generation and to the whole world that India is committed to protect and preserve its cultural values by preserving historical monuments and archaeological sites, not by diluting the existing Act, but more stringent conditions have to be imposed. With these words, I conclude and oppose the Bill. Thank you very much, Sir.

श्री राजेश रंजन (मधेपुरा) : महोदय, मैं मंत्री महोदय से विनम्रता के साथ आग्रह करना चाहूँगा कि विकास आवश्यक है, लेकिन हमारे देश की जो संस्कृति और सभ्यता है, वह कम्प्लीट सार्वभौमिकता की रही है, सर्वधर्म समभाव की रही है। वह आध्यात्मिक आत्मा में है। हमारा देश ऋषि, मुनियों का है और बिहार के इतिहास के बगैर भारत के इतिहास की कल्पना नहीं की जा सकती है। मैं सबसे पहले कहूँगा कि आप विकास के नाम पर देश के इतिहास या उसकी विरासत और संस्कृति को बदलने का प्रयास न करें। यह मेरी आपसे रिक्वेस्ट है, क्योंकि लगातार यह बात देखी गई है। आप नए इतिहास की रचना करें और उसे दुनिया के खूबसूरत इतिहास में बदलें, हमें कोई आपत्ति नहीं है, पूरी दुनिया आपको सपोर्ट करेगी, लेकिन जो विरासत, जो संस्कृति, जो इतिहासकारों ने हमें इतिहास में दिया है, उस धरोहर के निर्माण में हमारी भूमिका कितनी होगी और उस धरोहर की संस्कृति को बचाना हमारे भारत की मूल आत्मा की, आध्यात्मिकता की सबसे बड़ी चीज है। हम धार्मिक चीजों से अलग हटकर के बिहार के इतिहास के बारे में कुछ बात करना चाहते हैं, जैसे वैशाली की भूमि है, राजा अशोक हैं। विश्व के इतिहास में मगध का अपना संदेश था। जैसे शून्य के बगैर आप किसी चीज की कल्पना नहीं कर सकते हैं तो बिहार आर्य भट्ट की धरती है। यदि हम मगध जाते हैं तो कृष्ण को भी राजा जरासंध से युद्ध करने के लिए यमुना के किनारे जाना पड़ा था। कृष्ण ने भी अपनी रणनीति बदली थी। वहाँ आर्थिक साम्राज्य का एक इतिहास था, एक दुनिया थी। विश्व के इतिहास में चाणक्य जब पूरी दुनिया से जीतकर लौटे थे, तो सहरसा के कोसी मिथिला के मंडन मिश्र की धरती पर शास्त्रार्थ में हमारी मंडन भारती हरा चुकी थीं, अब आप सोचिए कि वह धरती, उसका जो इतिहास है, वह अब समाप्त होता जा रहा है।

16.55 hrs

(Hon. Deputy Speaker in the Chair)

बाबू वीर कुवंर सिंह, शेरशाह सूरी की जो धरती है, विश्वामित्र की जो धरती है, उसका इतिहास समाप्त होता जा रहा है।

प्रधान मंत्री जी पेरियार के मन्दिर गए थे। आप सावित्रीबाई फुले, महात्मा फुले और पेरियार के इतिहास को ज़रा-सा निकालिए। इनके इतिहास को हम अलग नहीं कर सकते हैं। उसी तरह, बंगाल में एक जगह पुरुलिया है। इसी तरह, आनन्दनगर है। वह एक आध्यात्मिक भूमि है। उसे आप देखिए। उसी तरह, वहां रवीन्द्रनाथ टैगोर की भूमि है।

मेरे क्षेत्र में एक सिंहेश्वर स्थान है, जो भगवान शिव की बहुत ही ऐतिहासिक भूमि है। वहीं पर बाबा विश्वनाथ की भूमि है। यदि हम औरंगाबाद आते हैं तो वहां सूर्य मन्दिर है। मनेर में मनेर के पीर बाबा हैं। लोरिक के इतिहास को बिहार के इतिहास से अलग नहीं किया जा सकता है। इसी क्रम में हम कारु स्थान की बात कर रहे हैं, हम मधुबनी पेन्टिंग की बात कर रहे हैं।...(व्यवधान)

सर, मैं एक मिनट में अपनी बात समाप्त कर रहा हूँ। विक्रमशिला और नालन्दा के इतिहास पर आपको जोर देने की जरूरत है। गया, जो बुद्ध की नगरी है, आज वह सुप्त होती जा रही है। आखिर इसके क्या कारण हैं।

मैं आप से बहुत ही विनम्रता के साथ कहना चाहूँगा कि आपने इसके 100 मीटर के दायरे में विकास के लिए जो स्थिति पैदा की है और इसे जो टाइम-बाउन्ड किया है, यह गलत है। आप एक तरफ प्रकृति की बात करते हैं और विकास के नाम पर यदि आप आम लोगों की परेशानी को ध्यान में नहीं रखेंगे और इसे 200 मीटर नहीं करेंगे तो इसका संदेश गलत जाएगा। हम चाहते हैं कि आपने डेवलपमेंट के लिए जो यह 100 मीटर का दायरा तय किया है, उस पर एक बार पुनर्विचार करें।... (व्यवधान)

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): Mr. Deputy-Speaker, Sir, I rise to support the Ancient Monuments' and Archaeological Sites and Remains (Amendment) Bill, 2017 presented by the hon. Minister, Dr. Mahesh Sharma Ji.

I draw the kind attention of the hon. Minister to Para 2, line 7 of the Statement of Objects and Reasons which says:

“... or other constructions in any prohibited area.”

In this connection, I have to say that in Maharashtra, especially in the city of Mumbai, there are certain ancient monuments, archaeological sites and remains. They are: Kanheri Caves, Jogeshwari Caves, Kondivate Caves, Mandapeshwara Caves and Mahakali Caves.

Nearby these monuments there are residential areas which are existing for more than five decades after getting Municipal approval, electricity and water connection. Now those houses are in dilapidated conditions. These areas need to be redeveloped. Therefore, I suggest to the hon. Minister to include these places under "...or other constructions in any prohibited area." so that people can live with a sense of belonging to those areas and with happiness.

Thank you.

DR. BOORA NARSAIAH GOUD (BHONGIR): Sir, I thank you for giving me this opportunity to speak on the Bill which appears to be a very small Bill but it has wider ramifications.

I want to bring to your notice that our new State of Telangana is a heritage State. As you know, the work of Thousand Pillars Temple started 1000 years back but at the rate the work is going on, it will take another 1000 years to complete.

Secondly, in my own Parliamentary Constituency, there is a Bhovanagiri Fort which is the only single rock fort in Asia. It has no hillocks but it is a single rock. On this rock, the Mount Everest trainees are trained today. A great girl by name Purna, after whom a movie also came, was trained in the Bhovanagiri Fort. She climbed the Mount Everest. She was from Telangana Social Welfare Residential Educational Institutions

17.00 hrs

Sir, I take this opportunity to earnestly request the hon. Minister in particular and the Government in general to pump in more funds. I do not think that the funds that are available with the Archaeological Department are adequate enough and the works going on at the archaeological sites could be completed with that fund. I would also like to request the Government, through you, to give a specific time-frame for completion of these projects and also to have an enhanced Budget allocation and also to tie-up with the Tourism Department. The works on these sites also help in job creation and also create assets. I would like to request the hon. Minister to kindly give a specific time-frame for completion of these projects.

Thank you.

श्री हरीश मीना (दौसा) : महोदय, यह बिल बहुत ही महत्वपूर्ण है और मैं इसका समर्थन करता हूँ। इससे हमारी धरोहर, संस्कृति, समाज और जिन चीजों के लिए भारत जाना जाता है, उन मूल्यों की रक्षा होगी। इन बिल्डिंगों को सिर्फ एक इमारत के रूप में न देखा जाए, बल्कि यह हमारी संस्कृति, समाज और हमारे सोच की प्रतीक है। माननीय मंत्री जी जो यह प्रगतिशील बिल लाए हैं, इससे हमारी सभ्यता को आगे बढ़ाने में मदद मिलेगी। कुछ लोग दलील दे रहे हैं कि इन धरोहरों के पास जो सौ मीटर का दायरा है, उसको हटाया। मैं कहना चाहता हूँ कि आप लोग इसे गरीबी एवं अमीरी से न जोड़े। यह हमारी संस्कृति का प्रतीक है। जिन लोगों को जहाँ कहीं भी बसाया जाएगा, उनका भी ध्यान रखा जाएगा, परंतु इस कीमत पर नहीं कि हमारी धरोहर को नष्ट कर दिया जाए। यह हिन्दू, मुस्लिम, सिख, ईसाई सभी लोगों की धरोहर है और यह भारत की धरोहर है। यह बहुत ही प्रगतिशील व सुधारात्मक है और इसकी आवश्यकत बहुत पहले थी। किसी कारण से वह नहीं आ पाया, अब वह कारण खत्म हो गया। मैं इस बिल का समर्थन करता हूँ और माननीय मंत्री जी को बहुत-बहुत धन्यवाद देता हूँ। जय हिन्द।

श्री निहाल चन्द (गंगानगर): उपाध्यक्ष महोदय, मैं आपको धन्यवाद देना चाहूँगा कि आपने मुझे इस बिल पर बोलने के लिए मौका दिया है।

वर्ष 1847 की सर सैयद अहमद खाँ की आसार-उस-सनादीद पुस्तक और वर्ष 1920 की मौलवी जफ़र हसन की तीन खण्ड की पुस्तक, जिनमें कुल 3600 से ऊपर ऐतिहासिक इमारतों के बारे में बताया गया है, उन धरोहरों को संभालने के लिए इस सरकार ने जो प्रयास किया है, उसके लिए मैं सरकार को धन्यवाद देना चाहूँगा। प्राचीन ऐतिहासिक स्थल या स्मारक देश की सभ्यता व संस्कृति की परिचायक होती है। अपने देश के गौरवपूर्ण इतिहास को जानने में इन स्मारकों का बहुत अधिक महत्व है। हमारी पुरातात्विक विरासत हमारी गौरवपूर्ण संस्कृति का एक अंश है।

महोदय, भारत ने हस्तिनापुर से लेकर दिल्ली तक का सफर तय किया है। माता सीता की सीतामढ़ी से लेकर आठ हजार साल पूर्व मोहनजोदड़ो की जो कालीबंगा की सभ्यता है, मैं उसका जिक्र करना चाहूँगा। हमारे यहाँ बुढाजोहर नानक जगह है जो वर्ष 1740 से वीरान पड़े रेगिस्तान में बाबा बुढा जी के नाम से प्रसिद्ध था। हरमिंदर साहब (अमृतसर) में मसा रगड़ खान जो शराबी तथा कबाबी था, जिसने सिख कौम को खत्म करने का ऐलान किया था। श्री सुखा सिंह तथा श्री महताब सिंह जैसे दो ऐसे नौजवान जिन्होंने मसा रगड़ खान का सिर कलम किया था। आज भी वहाँ अरदास पूरी होती है। यह जो प्राचीन स्थल है, वह हमारे देश का एक धरोहर है। मैं सरकार से निवेदन करूँगा कि इन जगहों की भी देखरेख की जाए।

महोदय, रामदेवरा एवं गोगामेर के गोगामेड़ी और राम भक्त हनुमान जी का सालासर धाम आज भी हजारों लोगों के आस्था का प्रतीक है। महाराणा प्रताप की हल्दीघाटी का युद्ध शौर्य एवं वीरता का प्रतीक है। मैं इन धरोहरों की रक्षा के लिए भी सरकार से निवेदन करना चाहूँगा।

महोदय, मैं ज्यादा लंबी-चौड़ी बात नहीं करता हूँ। मैं सिर्फ दो-तीन बातें कहकर अपनी बात को समाप्त करूँगा। मेरे लोक सभा क्षेत्र में एक कालीबंगा की सभ्यता है, हिन्दुस्तान की मोहनजोड़ो की सभ्यता जो कि आठ हजार साल पहले की सभ्यता है। वहाँ वर्ष 2003 में नौ-नौ फीट के कंकाल थे, जो चोरी हो गए। वहाँ अभी तक स्मारक नहीं बना है। मैंने इसके लिए मंत्री जी से भी काफी बार निवेदन किया था। उसके लिए केन्द्र सरकार ने सिर्फ पचास लाख रुपये जारी किए हैं। यह सभ्यता देश की सबसे प्राचीन है। मैं केन्द्र सरकार से निवेदन करूँगा कि इसको ठीक करने का काम किया जाए और इसके लिए अधिक से अधिक राशि दिया जाए।

हमारे क्षेत्र में एक लैला मजनुँ की कब्र है, जो प्यार का प्रतीक है। इसके लिए भी मैं माननीय मंत्री जी से निवेदन करूँगा कि इस धरोहर की भी देखरेख किया जाए।... (ब्यवधान)

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : महोदय, मुझे भी बोलने का मौका दिया जाए। ... (ब्यवधान)

HON. DEPUTY SPEAKER: During the third reading, I will allow you.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I cannot understand whether you want to run the House or you want me to run the House. I am having this confusion. I am very sorry to see what is going on here. One Member from this side wants to say something and another Member wants to say something. I am not able to understand the purpose for which I am sitting.

Shri Dilipkumar Mansukhlal Gandhi, I have told you that I will allow you when the third reading comes up. At that time, you may raise your points and I will allow you then. I will call you at that time.

संस्कृति मंत्रालय के राज्य मंत्री तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (डॉ. महेश शर्मा): उपाध्यक्ष जी, मैं आपके माध्यम से सभी माननीय संसद सदस्यों का धन्यवाद देता हूँ, अभिनन्दन करता हूँ कि राष्ट्रहित के इस मुद्दे पर जिस तरह से उन्होंने सहभागिता और अपनी प्रतिबद्धता जाहिर की है कि भारत की पहचान हमारी घनी संस्कृति, हमारे मॉन्युमेंट्स हैं और उनके संरक्षण का, उनके संवहन का, उनके पोषण का कार्य पूरी प्रतिबद्धता से होना चाहिए। पार्टी लाइन से दूर हटकर जिन लोगों ने इसका राष्ट्रहित में समर्थन किया है, मैं उन सब को धन्यवाद देता हूँ। महाडीक जी बैठे हैं, कल्याण बनर्जी जी बैठे हैं, मैं सब को धन्यवाद देता हूँ, जिन्होंने सहभागिता की है। मैं समझ रहा हूँ कि कुछ लोगों की विपक्ष में होने के नाते एकाध छोटी मजबूरी थी, लेकिन दिल में उनके भी था कि यह बिल पास हो जाए।

यह हमारा सौभाग्य है कि हमारे देश में 36 वर्ल्ड हैरिटेज प्रापर्टीज हैं, जिनको यूनेस्को द्वारा मान्यता प्रदान की गई है। हम विश्व में छठे स्थान पर हैं, जहां इतनी बड़ी संख्या में हमारे मॉन्युमेंट्स को यूनेस्को जैसी संस्था ने मान्यता दी है। 45 ऐसे संस्थान हैं, जो अभी हमारी टेन्टेटिव वेटिंग लिस्ट में हैं। कुछ और सदस्यों ने जो आज लिस्ट में नाम जोड़ने के लिए दिए हैं, मैंने और मेरे अधिकारियों ने उन सब को नोट किया है। मैं सदन का समय खराब नहीं करूंगा, लेकिन जिन-जिन का जरूरी विषय है, उनका जवाब दूंगा। मुझे यह बताते हुए खुशी है कि पिछले तीन वर्ष की इस सरकार में 6 प्रॉपर्टीज को यूनेस्को की रिकग्निशन मिली है, यह भी अपने आप में एक इतिहास है कि इस सरकार के तीन वर्ष के कार्यकाल में यह मान्यता मिली है।

सवाल यह उठता है कि यह बिल लाने की जरूरत क्यों पड़ी। 1958 में जब यह तय हुआ कि हमें अपने इन मान्युमेंट्स को बचाना है, इनका संरक्षण करना है, तो 1992 में इस परिभाषा को नोटिफाई किया गया कि मॉन्युमेंट्स की बाउंड्री की सीमा को प्रोटेक्टेड एरिया कहा गया, संरक्षित एरिया कहा गया। मॉन्युमेंट की बाउंड्री की सीमा से सौ मीटर को प्रतिनिषिद्ध सीमा यानी उसे प्रोहिबिटेड जोन में रखा गया और उससे दो सौ मीटर की सीमा को रेग्युलेटेड यानी विनियमित सीमा के अंदर रखा गया। यह 26 जून, 1992 को नोटिफाई हुआ। 26 जून, 1992 और मार्च, 2010 के बीच 171 ऐसे मामले आए, जिन पर डायरेक्टर जनरल एएसआई ने एक कमेटी बनाकर उनको मान्यता प्रदान की। कोर्ट ने इस पर अपनी नाराजगी जाहिर की कि आखिरकार ऐसा नहीं होना चाहिए था। अपनी नाराजगी के साथ-साथ उस वक्त की सरकार ने, जो 171 केस हुए थे, इन सारे 171 केसों को इसी पार्लियामेंट से एक विधेयक के माध्यम से रेग्युलराइज कराया। उस वक्त शायद यह सोचा नहीं गया होगा कि जो सौ मीटर की सीमा हमने तय की है, रेयरेस्ट ऑफ दि रेयर, हमारे कुछ संसद सदस्यों ने चिंता जाहिर की है कि इस बिल का दुरुपयोग न हो। मैंने पहले ही कहा था कल्याण जी, शशि थरूर जी, प्रेमचन्द्र जी, विशेष तौर पर सम्पत जी भी हैं और हमारे पूर्व कल्चरल मंत्री जी भी बैठे हैं।

यह जो बदलाव लाया जा रहा है वह राष्ट्रहित के मुद्दों के लिए है जिसकी डेफिनेशन में पट्टागा, पब्लिक वर्क को हम लोगों ने क्या डिफाइन किया है। पब्लिक की सिक्युरिटी और सुरक्षा कहीं खतरे में है और कोई अल्टरनेटिव उपलब्ध नहीं है। शशि थरूर जी, मैं आपको करैक्ट करूंगा, आपने रानी की वाव गुजरात का उदाहरण दिया, वहां रेलवे लाइन की परमिशन नहीं दी गई क्योंकि ऑल्टरनेटिव उपलब्ध था, वहां रेलवे लाइन को 300 मीटर दूर ले जाया गया, आपकी सूचना को मैं करैक्ट कर दूँ। अभी महाडीक जी ने एक विषय उठाया, मैं गडकरी जी को खासतौर पर धन्यवाद दूंगा जिनकी इस बिल को लाने में प्रेरणा रही, हमारे बहुत सारे साथियों की जरूरत और मजबूरियां थीं। कोल्हापुर का ब्रिज 112 साल पुराना है जो गिरने की हालत में है। जब वह पुल बनकर आया और वहां देखा गया कि यह मोन्युमेंट्स से मात्र 40 मीटर की दूरी पर है तो यह यह विषय आया कि अब क्या किया जाए। क्या उस पुल के न बनने से जर्जर पुल गिर जाता और 200-500 लोगों की जान जा सकती थी। भारत सरकार ने अपनी जिम्मेदारी को समझा और इस बिल को लाकर अपनी जिम्मेदारी पूरी की।

आप सिकन्दरा की बात कर रहे हैं, आगरा पर्यटन की दृष्टि से बहुत महत्वपूर्ण जगह है। मैं पुनः शशि थरूर जी और प्रेमचन्द्रन जी आपको फिर करैक्ट करूंगा। आप जिस अकबर टॉम्ब की बात कर रहे हैं, अकबर टॉम्ब की बाउन्ड्री वॉल इस प्रस्तावित एलिगेंड रोड से 400 मीटर दूर है, जबकि रेग्युलेटेड सीमा 300 से भी दूर है।

कल्याण जी कह रहे थे, जब कोलकाता मेट्रो का विषय आया, टनल बोरिंग मशीन नीचे जाती है अगर यह मशीन एक बार इंटर कर जाए तो वह अपना काम पूरा करके ही वापस निकलती है। जब यह कोर्ट के संज्ञान में आया तो सभी डिपार्टमेंट्स को लगा कि अब क्या किया जाए, क्योंकि टनल बोरिंग मशीन जमीन में जा चुकी थी, एक मोन्युमेंट्स से कुछ मीटर की दिककत आ रही थी। भारत सरकार ने राष्ट्रहित में फैसला लिया। किसी व्यक्ति, किसी संस्था या किसी प्राइवेट व्यक्ति के हित में जो चार केसेज हैं। मैं आपको पुनः विश्वास दिलाता हूँ कि इसका उपयोग किसी भी प्राइवेट व्यक्ति या किसी व्यक्तिगत हित के लिए न होकर सिर्फ राष्ट्रहित या राष्ट्र के लोगों के हित में किया जाएगा। आज हमारे पास 3686 मोन्युमेंट्स हैं, मैं बताना चाहता हूँ कि मोन्युमेंट्स की संख्या ज्यादा है, आर्कलोजिकल सर्वे ऑफ इंडिया के संरक्षण में 3,686 मोन्युमेंट्स है, 24 मोन्युमेंट्स एन्क्रोचमेंट के कारण मिसिंग है। हमारी यह मजबूरी भी है, इसे गलती भी कह सकते हैं, गलती किसकी है, यह विषय आया कि पास्ट की गलतियों को हम नहीं दोहराएंगे बल्कि उससे सीखने का प्रयास करेंगे और भविष्य की इबारत लिखने का प्रयास करेंगे।

यह भी सच है कि 321 मोन्युमेंट्स में इन्क्रोचमेंट है, यह भी कड़वा सच है कि 1200 डिमोलिशन के नोटिसेज उस इन्क्रोचमेंट को तोड़ने के लिए दिए गए हैं। जिसे इन्क्रोच किया गया है, वह बहुत ही महत्वपूर्ण प्रोपर्टी है। उनको हम बचाएं, यह हम सभी की जिम्मेदारी है। भारत सरकार और आर्कलोजिकल सर्वे ऑफ इंडिया अपनी इस जिम्मेदारी से दूर नहीं होना चाहेगी। पांच केसेज, जिसके लिए यह बिल लाया गया, अकबर टॉम्ब सिकन्दरा का

फलाईओवर, कोल्हापुर का 112 वर्ष पुराना पुल, जो गिरने की स्थिति में था, कोलकाता की मेट्रो रेल, यमुना पर नेशनल हाईवेज पर एक पुल बनना था, पुणे की मेट्रो के लिए वर्तमान में इस बिल की जरूरत हुई। स्टेट गवर्नमेंट की तरफ से भी कुछ वॉयलेशन भी हुए, चतुरगढ़ फोर्ट लाफा में राज्य सरकार की बाउन्ड्री वॉल को तोड़ कर प्रोहिबिटेड एरिया में कुछ कंस्ट्रक्शन की गई, अकाना-मदाना विजयवाड़ा में लोकल एडमिनिस्ट्रेशन द्वारा कंस्ट्रक्शन किया गया। सारनाथ की प्राचीन साइट्स पर उत्तर प्रदेश सरकार ने कुछ कंस्ट्रक्शन की, टैंक एंड मडप्पा ऑपोजाइट में दत्तात्रेय मंदिर के सामने भी इसी तरह की इल्लिगल कंस्ट्रक्शन हुई।

हमने सरकार को लिखा कि सिरसा थेर माउंड के ऊपर जो घर एन्क्रोच हो गए हैं, उन्हें हटाएं, तो सरकार ने मकान हटाने के बजाय उस माउंड को, मॉन्युमेंट को ही डिनोटिफाई कर दिया कि यह माउंड एससआई के अंडर आता ही नहीं है। इसके बाद कोर्ट में गए, कोर्ट ने सरकार को आदेश दिया कि यह एन्क्रोचमेंट हटाई जाए। ऐसी ही एक समस्या हमारे साथी दुष्यंत जी ने राखीगढ़ी के बारे में कही है, मैं भाई की चिंता को सम्मान देते हुए कहना चाहता हूँ कि यह सच है कि राखीगढ़ी एक ऐसी मॉन्युमेंट साइट है, जो शायद विश्व की हड़प्पन साइट्स में से सबसे बड़ी साइट है। इसमें कोई दो राय नहीं है। कालीबंगा भी है। पांच माउंड्स राखीगढ़ी में हैं और पांच मॉन्युमेंट्स के बीच की जगह पर भी एन्क्रोचमेंट है। यह जगह एससआई के अंडर नहीं है, राज्य सरकार के अंडर है। हम एन्क्रोचमेंट के 186 नोटिस सरकार के माध्यम से दे चुके हैं। राज्य सरकार को रिहेबिलिटेड करने के लिए भी लिख चुके हैं। ऐसा नहीं है कि वहां हड़प्पन साइट की खुदाई के लिए काम नहीं हुआ है। डेक्कन कॉलेज और एससआई ने वहां खुदाई की है, यहां इतिहास के हिस्से में कुछ मिला है और यहां बहुत कुछ और भी मिल सकता है। यह कोई साइट नहीं है, यह माउंड्स हैं, अगर इनके नीचे खुदाई करें तो हमें पूरा विश्वास है कि हड़प्पन से बड़ी साइट मिलेगी।

माननीय सदस्यों ने कुछ विषय उठाए हैं और कुछ अमेंडमेंट्स लाए हैं। प्रेमचन्द्रन जी ने दो अमेंडमेंट्स दिए हैं। अमेंडमेंट क्लॉज 20ईए में दो चिंताएं जाहिर की हैं, एक, जब बराबर से खुदाई करेंगे तो डेलीकेट स्ट्रक्चर्स, नाजुक स्ट्रक्चर्स को चोट न पहुंच जाए। दूसरा विषय है कि कहीं विजुअल असेसमेंट, कहीं फिजीकल इम्पैक्ट तो उन पर नहीं आएगा। मैं उस क्लॉज के बारे में कहना चाहता हूँ - *To consider the impact, including archaeological impact, visual impact, heritage impact assessment'* हेरिटेज इम्पैक्ट असेसमेंट करने के लिए ही परमिशन दी जाएगी। *I hope his queries are answered. This takes care of both his amendments. I assure the whole House and particularly Shri N.K. Premachandran that we would be taking care of all the impacts which could be of any varied nature including archaeological, visual and heritage impacts as it is a matter of concern for all of us to protect them.*

There is another amendment given by Shri Ravindra Kumar Jena and Shri Rajeev Satav. They have mentioned about 'authority' and 'competent authority'. I will just read the definition of that. These are two different things. 'Authority' means 'National Monument Authority'. Probably the hon. Member thinks that 'competent authority' is over authority. It is not like that. The authority is a statutory body created by the Ministry of Culture. The National Monument Authority has taken many historical initiatives. Now, to see that any corrupt practice does not take place, we have an agreement with ISRO that all our monuments can be mapped. Even you can have cultural mapping of monuments near your place, your house, your property by yourself. There is no need to go to any officer. Just through a mobile app, you have to go near that particular monument, within a boundary of 100 metres and 200 metres, you will get a printed copy of that. So, that authority has done a great job. 'Competent Authority' is a team of officers appointed by the Government. It means 'an officer not below the rank of the Director of Archaeology or Commissioner of Archaeology of Centre or State Government. So, it is a team of officers appointed by the Government of India or State Government and it comes below that authority. So, I hope his query is settled.

Sir, I am thankful to Shri Adhir Ranjan Chowdhury-ji, for his concern about the monuments; and I hope these 100 metres and 200 metres definitions are clear. We have asked only for 100 metres; and we have assured that this will be used in the rarest of rare circumstances where there is no alternative available. If there is an alternative, we have used it. The example I have quoted is of Rani-ki-vav, where it was possible to take the railway line 300 metres away. Yes, the railway line was diverted 300 metres away; and UNESCO recognised this site as the best and most cleanest site. It is a pride for all of us.

It is an amendment only for Central Infrastructure Projects. We have assured that no private project will be taken care of. Hence, there is no dilution of powers of the National Monument Authority. About Akbar Mausoleum, I have told that it is 400 metres away.

Shri M. Chandrakasi had also made very valid points. We are taking care of 400 monuments of Tamil Nadu. Tamil Nadu is very rich in monuments. We are concerned especially about the megalithic burial sites. I personally visited the Keeladi site also. Yes, there are evidences of civilisation of 2500 years before in Keeladi of Tamil Nadu; and we have assured that there will be a museum of whatever artefacts come out of that.

I want to thank Shri Kalyan Banerjee. I am thankful to him for his concern and his support. This should be the spirit that 'we should not oppose just because of opposition.'

Shri Prabhas Kumarji mentioned that allowing construction in 100 metres range will endanger the monuments. The Archaeological Survey of India and their team of officers are competent enough to assess the situation. If at all required, we will take opinions of IITs; we will take opinions of international agencies to ensure that no damage is being caused to the monument, which is of much importance. Even we have organisations like Intech and IITs and we take their opinions also.

I have cleared doubts about the Competent Authority. I have already told you about the difference between the Competent Authority and the Authority.

Sir, I am also thankful to Shri Thota Narasimham for his valuable points. We have defined the public works, which is also important.

Prof. A.S.R.Naik has also made very valuable suggestions and I am thankful to him. Yes, Ramappa Temple is of national importance. Definitely, all those suggestions, which have come, can be included in this Bill. We will take care of them.

Shri C.N. Jayadevan had also given some suggestion about Trichur. In this regard, let me submit that we have already provided a fund of about Rs. 300 crore last year for the development of temples, especially the Guruvayur Temple, Padmanabha Swamy Temple and Sabarimala Temple. We are also doing the works of preservation and construction of monuments and tourism sector.

Dr. A. Sampath had given a suggestion about 1721 Uprising against the British, Kerala Movement. I appreciate his concern. We have the tradition of celebrating such things. In 2021, we will be completing 300 years of this Movement. We celebrate 50 years, 75 years, 100 years. There is a National Implementation Committee. I will definitely put it up before the National Implementation Committee. I think, it is a matter of pride and concern for all of us. He has talked about Anjengo Fort, Varkala. Yes, I take his suggestions and they will definitely be taken care of.

Similarly, Sir, I am also thankful to Shri Dhananjay Mahadik for his initiative. He had shown his concern about the Kolhapur Bridge. That is why we have taken up this Bill. I feel happy that this Bill is being passed today.

I hope, the queries of Dr. Shashi Tharoor are settled.'

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): No. Not yet...
(Interruptions)

DR. MAHESH SHARMA: You said that there is a violation of Article 51 and Article 49. I would request Shri Ravi Shankar Prasadji to comment on that.

Tharoorji, you made two queries. One was about the Akbar's Tomb. I clarified it that it is more than 400 metres away from it. The other query of yours was about Rani-ki-vav, that we have permitted the train. We have never permitted it. So, we have set aside, two of your queries.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Your examples are from your notes, from your Ministry of Culture. They are not my examples. They are your examples. I just wanted to say that the larger concern is, why create a situation where the Government has the arbitrary power to violate the prohibited and protected zones around monuments as enshrined in the 2010 Act? Well, your National Monument Authority is

understaffed, underfinanced and therefore, incapable of exercising its independent authority. That is the point.

DR. MAHESH SHARMA: I think, there is a very good mood in the House. I appreciate this mood. But let me tell you one thing with former Culture Minister's permission. There were 171 violations which were even scolded by the court of law and they said that you cannot regularize it. It was during your regime. I never wanted to say it. But it was done and that got passed. We have said that we will do it in the rarest of the rare circumstances. In between 1992 to 2010, 170 cases of such violations were done. ...
(Interruptions)

Dushyant Chautala *ji*, I hope that everything is clear. Mohd. Basheer *ji*, I hope your situation is clear. So, I thank the House for its support. This is an issue of national interest and this is an issue of protecting our monuments. At the same time, we should take decision in the interest of public. In cases like Kalyan Banerjee *ji*'s case and the rarest of the rare circumstances we will do it. We assure the House that it will not be misused. If there is any case of violation or any misuse, please, bring it to the knowledge of the Government. The Government will act immediately. Thank you very much.

HON. DEPUTY SPEAKER: Shri Dilipkumar Mansukhlal Gandhi, would you like to ask your clarifications?

... (Interruptions)

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : मैं मंत्री जी को धन्यवाद देता हूँ और बधाई भी देता हूँ कि वह एक अच्छा बिल लाए हैं। इसके साथ ही मैं कुछ चिन्ताएं भी जाहिर करना चाहता हूँ कि देश में आजादी से पहले चिह्नित किए हुए 3686 संस्मारक हैं, उनको संरक्षित किया गया है। क्या इसकी कोई श्रेणी बनाई गई है। इनमें से कितने संस्मारकों को आज तक एक भी रुपया नहीं दिया गया है। वहां आपने सिर्फ अपना एक बोर्ड लगा दिया, वहां न तो कोई पर्यटक गया है और न ही कुछ अन्य काम हुआ है। इसका परिणाम यह हुआ कि कई शहरों खण्डहर बन गए हैं। ... (व्यवधान) मेरा सुझाव है जिस तरह से पुराने संस्मारकों को संरक्षित किया गया है, उसी तरह से नए मानुमेंट्स को भी संरक्षित करने की आवश्यकता है। नगर का किला, जहां आजादी की नींव रखी गई कि किस प्रकार

आजादी मिले, पंडित जवाहर लाल नेहरू ने डिस्कवरी ऑफ इंडिया किताब लिखी, सरदार वल्लभ भाई पटेल आदि सभी बड़े-बड़े लीडर्स चार से पांच साल वहां रहे। आज उसको सुरक्षित करने की आवश्यकता है। इसके लिए उसको चिन्हित करने की आवश्यकता है। यही मैं विनती करता हूं।

HON. DEPUTY SPEAKER: I shall now put the motion for consideration of the Bill to the vote of the House.

“That the Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958, be taken into consideration. ”

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Amendment of Section 2

HON. DEPUTY SPEAKER: Shri N.K. Premachandran, are you moving your Amendment No. 1?

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, this is the first time, one Minister from the Treasury Benches is coming with explanations regarding the amendments moved by the Members of this House. I, definitely, congratulate him and put on record my appreciation regarding the hon. Minister's efforts in addressing the notice of amendments given by us. Considering that aspect, I am not moving my amendments.

HON. DEPUTY SPEAKER: Shri Rajeev Satav, are you moving your Amendment No. 3?

SHRI RAJEEV SATAV (HINGOLI): Yes, Sir. I beg to move:

“Page 1; *after* line 14,-

insert ‘Explanation:-“Infrastructure” as mentioned in clause (ja) shall include all activities or items listed in the notification of the Government of India in the Department of Economic Affairs (Infrastructure Section) number 13/6/2009-INF, dated the 27th March, 2012, excluding private hospitals, private educational institutions and private hotels.’ ”

(3)

HON. DEPUTY SPEAKER: I shall now put Amendment No. 2 to clause 3 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY SPEAKER: Shri Rajeev Satav, are you moving your Amendment Nos. 4, 5 and 6?

SHRI RAJEEV SATAV : Yes, Sir. I beg to move:

“Page 2, line 13,-

for “competent authority”

substitute “authority” ”

(4)

“Page 2, *after* line 14,-

insert “Provided that the Authority shall undertake a Heritage Impact Assessment due to the proposed construction works in the prohibited area.” ”

(5)

“Page 2, lines 16 and 17,-

for “the competent authority”

substitute “the authority, after considering the Heritage Impact Assessment report,”

(6)

The reason is that in 2010 Act, ‘authority’ and ‘competent authority’ is defined. Here, the Minister has given the explanation; that is totally contradictory to the 2010 Act. The 2010 Act says, ‘authority’ is constituted by experts and ‘competent authority’ is

constituted by the bureaucrats who lack in-depth knowledge. So, I would request for this amendment.

HON. DEPUTY SPEAKER: I shall now put Amendment Nos. 4 to 6 to Clause 3 moved by Shri Rajeev Satav to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY SPEAKER: Amendment Nos. 8 to 10 to Clause 3; Shri Rabindra Kumar Jena – not present.

Shri Rahul Shewale to move Amendment Nos. 11 and 12 to Clause 3.

श्री राहुल शेवाले (मुम्बई दक्षिण मध्य) : beg to move:

Page 2, line 7, –

after “whose decision thereon”

insert “taken in consultation with the concerned State Government and Local Bodies”.

(11)

Page 2, line 11, –

after “Central Government”

insert “,concerned State Government or Local Bodies”.

(12)

माननीय उपाध्यक्ष जी, मैं माननीय मंत्री जी से यही जानना चाहता हूँ कि जैसे सेन्ट्रल गवर्नमेंट के पास प्रोजेक्ट के लिए यह बिल लाया गया है, वैसे ही स्टेट गवर्नमेंट और लोकल बॉडीज के भी बहुत सारे प्रपोजल्स पुरातत्व विभाग के पास पेंडिंग हैं। अगर वे स्टेट गवर्नमेंट और लोकल बॉडीज के प्रपोजल को भी प्रोहिबिटेड एरिया में एलाउ करते हैं तो अच्छा रहेगा।

HON. DEPUTY SPEAKER: I shall now put Amendment Nos. 11 and 12 to Clause 3 moved by Shri Rahul Shewale to the vote of the House.

The amendments were put and negatived.

HON. DEPUTY SPEAKER: The question is:

“That clause 3 stand part of the Bill.”

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 Amendment of Section 20D

HON. DEPUTY SPEAKER: Shri Rajeev Satav to move Amendment No. 7 to Clause 5.

SHRI RAJEEV SATAV : I beg to move:

Page 2, line 22, – *for* “competent authority”

substitute “authority” (7)

HON. DEPUTY SPEAKER: I shall now put Amendment No.7 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY SPEAKER: The question is:

“That clause 4 stand part of the Bill.”

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5 was added to the Bill.

Clause 1 Short title and commencement

Amendment made:

Page 1, line 3, –

for “2017”

substitute “2018”. (13)

(Dr. Mahesh Sharma)

HON. DEPUTY SPEAKER: The question is:

“That Clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Long Title were added to the Bill.

DR. MAHESH SHARMA: I beg to move:

“That the Bill, as amended, be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : माननीय उपाध्यक्ष जी, मेरा निवेदन है कि जो आइटम नं. 33 है, वह पहले ले लिया जाए क्योंकि वह हाई कोर्ट और सुप्रीम कोर्ट के जजेज की सैलरी वाला है। वह महत्वपूर्ण है। वह पहले ले लिया जाए।
...(व्यवधान)

HON. DEPUTY SPEAKER: The House agrees; the hon. Minister.

... (*Interruptions*)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, in this Session, we are witnessing that from time to time, the Government is taking decision for introducing bills in a different way. Now, the preference is to take up the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill. But, now the Government is telling to take up the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill. We are in a difficulty to find out speakers also. ... (*Interruptions*) This attitude of the Government is not fair. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Now, the hon. Minister.

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, it is an arbitrary way.
... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Mr. Deputy Speaker Sir, please abolish the Business Advisory Committee. Abolish it because you do not consult us. You do not fix the time. You do not fix the agenda which should be taken. If at any time, any Bill comes, then, how do you expect the Member to speak on each Bill?

HON. DEPUTY SPEAKER: It is already included in today's business.

SHRI MALLIKARJUN KHARGE : In today's business, MCI Bill was also there.

HON. DEPUTY SPEAKER: The Minister has requested for this Bill. I will take the sense of the House. If the House accepts, then only, I will permit.

... (*Interruptions*)

वित्त मंत्रालय में राज्य मंत्री तथा कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : हाउस में यह पहले भी हुआ है। ... (व्यवधान)

मैं यह रिक्वेस्ट कर रहा हूँ कि यह बिल 33 नम्बर पर लिस्टेड है, इसे पहले ले लिया जाए।... (व्यवधान)

विधि और न्याय मंत्री तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): उपाध्यक्ष महोदय, यह बहुत ही महत्वपूर्ण बिल है।... (व्यवधान)

HON. DEPUTY SPEAKER: The hon. Minister will explain to us.

... (*Interruptions*)

17.33 hrs

**HIGH COURT AND SUPREME COURT JUDGES (SALARIES AND
CONDITIONS OF SERVICE) AMENDMENT BILL, 2017**

विधि और न्याय मंत्री तथा इलेक्ट्रानिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद) : कृपया, मेरी बात को सुन लें। ... (व्यवधान)

सर, जब भी पे-कमीशन बैठता है, उसके स्वीकार के बाद जजेज की सैलरी का विषय भी दो कानून से गवर्न होता है। जो माननीय हाई कोर्ट के जजेज हैं, वे हाई कोर्ट जजेज कंडीशन ऑफ सर्विस एक्ट, 1954 और माननीय सुप्रीम कोर्ट का सुप्रीम कोर्ट जजेज कंडीशन ऑफ सर्विस एक्ट, 1958 है।

माननीय उपाध्यक्ष महोदय, वर्ष 1965 से, जब से उनकी सरकार रही है, तब से एक कानून चला आ रहा है कि जो हमारे माननीय हाई कोर्ट के जजेज हैं, उनकी सैलरी भारत सरकार के सेक्रेट्री के बराबर होगी। माननीय हाई कोर्ट के चीफ जस्टिस और माननीय सुप्रीम कोर्ट के जो जजेज हैं, उनकी सैलरी कैबिनेट सेक्रेट्री के बराबर होगी। भारत के चीफ जस्टिस की सैलरी कैबिनेट सेक्रेट्री से अधिक होगी। ... (व्यवधान)

सर, मैं एक ही बात कहना चाहता हूं। ... (व्यवधान) मैं सारे माननीय सांसदों की पीड़ा को समझता हूं और उनकी अपेक्षा को भी समझता हूं, लेकिन मैं हमारे सारे माननीय सांसदों से एक ही आग्रह करूंगा कि वे देश को चलाने के लिए बैठे हुए हैं। ... (व्यवधान) लोक सभा से जो बिल पास होता है, वह देश के लिए होता है, देश के सारे अंगों के लिए होता है। जहां तक स्वयं माननीय सांसदों की सैलरी रिविजन का मामला है, जो प्रक्रिया है, उसके अनुसार उसको तय करेंगे। ... (व्यवधान) दोनों को लिंक न किया जाए। ... (व्यवधान)

Sir, when I say that we are taking note of this concern of the hon. Members, we are taking note of their expectations also. Surely, in the due course, proper process will be followed. What I want to tell the hon. Members is that here we sit for the entire country; the Parliament works for the entire country. Therefore, I would appeal to the hon. Members today that if the entire country is watching us, let us show the larger heart that we do not link others' salary with our salary?

मैं सारे सांसदों से विनम्रता से अपील करूंगा कि आप देश के सामने यह छवि न प्रस्तुत करें कि जब तक हमारी सैलरी रिवाइज नहीं होगी, तब तक हम दूसरों की सैलरी रिवाइज नहीं करेंगे। ... (व्यवधान)

SHRI ARVIND SAWANT (MUMBAI SOUTH): We never said like this.

SHRI RAVI SHANKAR PRASAD: All right, I am very happy.

महोदय, मैंने बताया कि वर्ष 1965 से यही प्रक्रिया चल रही है। जब 6वां वेतन आयोग आया था, उसके अनुसार हमने जजेज की सैलरी को 1 जनवरी, 2006 से रिवाइज किया था। अब 7वां वेतन आयोग आ गया है। सरकार ने उसे कर्मचारियों के मामले में स्वीकार किया है। अब सुप्रीम कोर्ट और हाई कोर्ट के जजेज की सैलरी को रिवाइज करने का प्रस्ताव है। But the difference is, as far as others are concerned, it can be done by a proper executive order. But in case of the Judges of the Supreme Court and the High Court because there is an Act, it has to be revised after every revision by both the Houses of Parliament. Therefore, we are here. इसलिए यह प्रस्ताव लाया जा रहा है। इस प्रस्ताव का सार यह है कि हम 1 जनवरी, 2016 से जजेज की सैलरी को रिवाइज कर रहे हैं। We are revising their salary from 1st of January, 2016 as has been done for others. Be very clear about it. इसमें भारत के चीफ जस्टिस आफ इंडिया की सैलरी को 2,80,000 रुपये कर रहे हैं। सुप्रीम कोर्ट के जजेज की सैलरी को 2,50,000 रुपये कर रहे हैं। हाई कोर्ट के चीफ जस्टिस की सैलरी को 2,50,000 रुपये कर रहे हैं और हाई कोर्ट के जजेज की सैलरी को 2,25,000 रुपये कर रहे हैं। यह हम इसलिए कर रहे हैं क्योंकि भारत के सीजेआई की सैलरी कैबिनेट सैक्रेटरी से ज्यादा है। सुप्रीम कोर्ट के जजेज और हाई कोर्ट के चीफ जस्टिस की सैलरी कैबिनेट सैक्रेटरी के बराबर है और हाई कोर्ट के जजेज की सैलरी भारत सरकार के सैक्रेटरी के बराबर है, as has been there from 1965. इसके अलावा हमने इसमें समच्युरी एलाउंस भी दिया है, जिसकी मैं चर्चा करूंगा। रिटायर्ड जजेज की जो पेंशन रिवाइज होती है जैसे रिटायर्ड सैक्रेटरीज की पेंशन रिवाइज होती है या दूसरे अधिकारियों की होती है, वैसे ही स्पूटेबल पेंशन भी रिवाइज की है। यह बहुत छोटा बिल है और हम हर पे रिवीजन में इसे चेंज करते हैं। मोडली जी सदन में मौजूद हैं और कानून मंत्री रहे हैं। He knows the whole process. माननीय खड़गे साहब भी वरिष्ठ नेता है और मंत्री रहे हैं। He knows the entire process.

मैं सदन से अपील करूंगा कि इसे पास करें। आपके मन में ज्यूडिशियरी के बारे में चिंताएं होंगी। आपको अपनी बात कहने का अवसर मिलेगा। मैं ज्यूडिशियरी के बारे में कह रहा हूँ, जजेज की सैलरी के बारे में नहीं कह रहा हूँ। उसके बारे में किसी उचित मौके पर बाद में विस्तार से चर्चा करेंगे।...(व्यवधान) आज के दिन मेरा आग्रह है कि इस बिल को पास करें।

SHRI KALYAN BANERJEE (SREERAMPUR): We are not against the Bill but we have certain things to say here or to make. This is the place where we can say.

SHRI RAVI SHANKAR PRASAD: I only want to remind hon. Kalyan Babu, who is a very distinguished senior lawyer that I am not stopping. I am only requesting.

SHRI KALYAN BANERJEE: No, you have to hear and you have to communicate it. We are not against increasing the salaries. But we are having certain things to say and you have to hear it. As a representative of everyone, you have to hear it and communicate it to the appropriate place because I cannot communicate it but you have to communicate it.

SHRI RAVI SHANKAR PRASAD: All right. The Law Minister of India is sitting before you to hear you and take note of all.

SHRI KALYAN BANERJEE: I know that you may not like my words but so long as you are here, you may not like my words but the moment you will be there or in the corridor you will like my words like anything.

श्री रवि शंकर प्रसाद : मुझे यह देख कर बहुत प्रसन्नता हो रही है कि सदन में एक प्रकार का एका है कि यह तनखाह बढ़नी चाहिए। मैं इस बिल को पेश करता हूँ और माननीय सदन से विनम्रता से आग्रह करूँगा कि चर्चा अवश्य करें, लेकिन इस बिल को पास करें।

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, be taken into consideration.”

PROF. K.V. THOMAS (ERNAKULAM): Sir, this Bill has been brought by the hon. Law Minister. He has stated in the Objects and Reasons that as the 7th Central Pay Commission has revised the salaries and pensions of the Central Government employees, and as it is the usual practice, the salaries and perks of the judges of the Supreme Court and the High Courts also have to be enhanced. So, there are no two different opinions on this. But this gives an opportunity to the House as well as to the Government to understand the feelings of the people of this country and, through the Members of this House, what the country feels about our judiciary and judicial system.

When this Bill was introduced, the hon. Minister understood the feeling of the House regarding salaries and pensions of the Members. I am not linking it, but there is a genuine demand in this respect for quite a long time and that is the practice also. So, there is a genuine demand and, as I said, I am not going into it. But, the hon. Law Minister and the hon. Parliamentary Affairs Minister should understand and convey our feelings to the people concerned.

Sir, the *Devta* of Justice has no eyes and ears, which shows that we expect justice and justice alone from the judicial system. Judiciary is the fourth strongest pillar in our democracy. We want to have a healthy, impartial and effective judicial system and judicial process.

Sir, with this in mind, many Governments have tried their best to improve the judicial system in the country and one attempt in this regard was the Judicial Appointment Commission.

The appointment of the judges, especially of the High Courts and the Supreme Court, is a question of interest to everybody in this country. How are these judges being appointed? Are they people of character? Are they people of mettle? Are they people who can impartially give the judgement because it is their pen which decides the future in many cases?

Sir, I am not accusing anybody. If you study a large number of judgments of various judges, there are judges, who started their career from the High Courts and came to the Supreme Court, but their judgments are very, very few. They also do not make timely judgments. They delay it and, as a result, justice is also delayed.

Secondly, I am not accusing any system, but we know, and, unfortunately, it is very painful, that there are middlemen. It is a known fact that there are middlemen, who manage things. Is it good for our judicial system? Is it good for our democracy? So, we expect a judicial system which is impartial. Even in the collegium, what you read is that there are differences of opinions when the appointments are made. So, this is an issue which the Government has to think about and discuss with the Opposition also.

As the Law Minister, you have a say in the appointment of judges. You have to think about as to what system we are going to implement so that the country believes in the appointments.

Sir, when I came to this House in 1984, there was no live telecast. Now, there is live telecast not only of the proceedings of Lok Sabha and Rajya Sabha, but also of many State Assemblies. Is it possible to have the live telecast at least of the court proceedings of the Supreme Court so that the unnecessary stories, which spread out through the media, are not there? For example, there was 2G spectrum case. I am not arguing for this side or that side. When the verdict was delivered by the Special Court of CBI in the 2G spectrum case, what was the reaction? In many important cases, media take a stand, especially the electronic media, and the entire country moves along with that. Finally, if a judgement comes contrary to the stand taken by the media, then you are questioning the

integrity of the Judiciary itself? This is an important factor. That is why, I asked whether it is possible to have live telecast at least of important cases so that the people of this country understand where our Judiciary is.

Thirdly, I am a Member of Parliament. My income and assets are being assessed. I have to report to the Prime Minister. The Vigilance Commission can go through that. What about the assets and income of the people in the Judiciary? Who examines that? That is one of the reasons for questions being raised about the integrity of the judicial system. As a Member of Parliament, I am accountable to the Parliament. When I file my nomination papers with the Election Commission, I have to give a correct assessment not only of my wealth, but also of my wife, my children and the entire family to the Election Commission. Here, in the case of people in the Judiciary, who is going to assess it?

Sir, I was talking to Veerappa Moilyji. I think, it was in 1993 when the case of impeachment of Justice Ramaswami came before the House. Shri Kapil Sibal came and argued for him in the case. The first impression we had was that Ramaswami was an accused. ... (*Interruptions*) I came to this House with an understanding that Ramaswami was a corrupt person and he should be impeached. After Kapil Sibal argued for one and a half hours, we all sat together and said that we cannot be a party to his impeachment. Shri Kapil Sibal is a person who can argue very well. We have got a large number of veteran lawyers. For the ordinary people, it is difficult to pay them. We are always talking about the free legal system. Are the poor people of this country getting free legal advice? The fees, which we have to pay to many of the eminent lawyers, is something prohibitive. So, I asked one of my good friends, who is a leading lawyer, why he is getting so much money. He told that he does not want to have so many cases and want to restrict the number. Then, when people come to him, what else he can do. Therefore, he enhances his fees. What about the poor people who want better legal service? What is the Government going to do about these people?

Sir, we want judges of quality. How can it come? It can come only from law colleges. Many of our judges in the Judiciary are coming from law colleges. We want quality education in law colleges. What is the Government doing about it? Many of the law colleges in the country are of a lower stratum, lower state and lower quality. So, the Government of India and the State Governments have to find out a way. I am coming from Kochi. We have got Ernakulam Law College, which is one of the oldest law colleges in the country. I have gone there many a time. There is no good library and it lacks efficient academic people. If you want better judges in the judicial system – High Court and lower courts – the education system itself should be of good level and quality education should be there. So, this aspect has to be thought about.

I am again coming back to the issue of influence of media as well as the reaction of the judiciary. In my Parliament Constituency, we have got the Kerala High Court. I am very proud to say that the Kerala High Court is one of the reputed High Courts in the country without any allegation. ... (*Interruptions*)

DR. A. SAMPATH (ATTINGAL): We need more Benches of the High Court.

PROF. K.V. THOMAS: I have no objection taking one Bench from Ernakulam to Trivandrum. You can take one or two Benches, and there is no objection in it.

SHRI P. KARUNAKARAN (KASARGOD): One in Kozhikode also.

PROF. K.V. THOMAS: But there was a history behind how we had the Ernakulam High Court and the State Legislative Assembly went to Trivandrum. I am not arguing on that point. So, you take one Bench and I have no objection.

You know that it was an important case in the High Court of Kerala, and the media persons were enjoying certain benefits and rights. There was a quarrel between the lawyers and the media persons. Even now, after the intervention of the Chief Justice of India, this issue could not be settled. Even though, I have got my reservation about certain approach of the media, especially, the electronic media that without verifying the

facts they always seek sensitive news because they have to enhance their ratings. So, in order to enhance their ratings they give so many stories, which sometimes may be irritating the judiciary.

How are we going to survive in a democratic system without a free media / Press? What is the problem in not allowing our media persons to go inside the courts? Why cannot they have free access to the records? Even the Chief Minister of Kerala intervened in that case, but nothing has happened so far with regard to whatever benefits they were enjoying. The young ladies from the media who nowadays go to the court also find it difficult. So, the judiciary should also have a benevolent heart.

The retirement age of the Judges is also an important factor. The retirement age of the High Court Judges, I understand, is 62 years and it is 65 years for the Supreme Court Judges. At this juncture, when the longevity is so high, I think that the retirement age can be enhanced. Otherwise, what happens is that more than 90 per cent of the Judges, who retire, take up arbitration or some kind of Judicial Commission. ... *(Interruptions)*

SHRI KALYAN BANERJEE (SREERAMPUR): They are happy with it.

PROF. K.V. THOMAS: They are very happy with whatever they get as a Member in the Judicial Commission. Recently, we had a famous case in Kerala where a Judicial Commission was appointed for six months whereas it went up to two and a half years. The case concerned was for Rs. 7 lakh only, but the money spent for this Commission was more than Rs. 7 crore. I am not accusing or making any bad remarks on them, but these Judges who now retire at the age of 62 or 65 years, let them enhance the ... *(Interruptions)*

SHRI N.K. PREMACHANDRAN (KOLLAM): Prof. Thomas, they should not go for any work after their retirement. ... *(Interruptions)*

PROF. K.V. THOMAS: I do not say that they should not go for any work after their retirement. I am saying something different that at least that income, which they get from

arbitration, etc. should also be counted. It is not a small amount that they are getting for it. So, in the case of retirement age also the Government has to think about this fact. Why cannot it be enhanced to 70 or 72 years?

When we talk about the judicial system, there are clerks and supporting staff also. What are you going to do for them? What are you going to do for the young lawyers who are coming into this field? We know in the judicial system that there comes a time when you have no case and no fees; there comes a time when you have case and no fees; there comes a time when you have got case and fees; and there comes a time when there is no case, but fees. But in the beginning, when a young lawyer comes, how are you going to give some assistance to the younger lawyers for their benefits?

18.00 hrs

This also has to be looked into by the Central and State Governments. Here, what you also understand is that when you enhance the salaries and perks of the High Court Judges and the High Court Chief Justice, the burden is on the State Government.

About residential accommodation, you are giving them better position. In many High Courts, and even in Delhi, many of the Supreme Court Judges take sometime.....

HON. DEPUTY SPEAKER: Now, it is 6 o' clock. How much more time you need to complete your speech?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, we can take the consideration today but we would pass the Bill tomorrow. ... (*Interruptions*)

SHRI KALYAN BANERJEE : This Bill takes sometime. We cannot take a short-cut. ... (*Interruptions*)

SHRI ANANTHKUMAR: Shri Kalyan Banerjee *Saheb*, I am requesting the hon. Deputy Speaker to take it up tomorrow.

SEVERAL HON. MEMBERS: We all agree.

HON. DEPUTY SPEAKER: Let him complete his speech. After his speech is over, we would adjourn the House for the day.

PROF. K.V. THOMAS: Our Law Minister is a veteran lawyer, experienced Parliamentarian. I think, this time you have to use your personal influence so that the legal system improves. People are expecting a lot from the judicial system. Judicial system as I said in the beginning is impartial. Judgements should be delivered in time. What arrangements are we making when it comes to modernization? This is an era of computerization. Are our infrastructure in the courts good enough? To get a judgement, how much time do you need? Better infrastructure has to be there in High Courts and the Supreme Court.

Coming to the Supreme Court, you should not leave it alone to the State Governments. In Kerala, we have the High Court in Ernakulam. Three or four Governments over a period of time spent a lot time, took the initiative of building such a beautiful building in the city. Now, comes the other infrastructure.

These are the issues on which the Central Government also has to take effective interest. Do not leave everything to the State Government. As the Central Government is responsible, especially in the affairs of the Supreme Court, and State Governments are responsible for the High Court. Both the Central and State Governments have to sit together, take some important initiatives so that the infrastructure improves. Infrastructure is more important than anything.

Again my request is this. There are a number of issues connected with the Judiciary. Judiciary is losing the faith of the people. Very often we don't criticize the Judiciary because we are all afraid. Tomorrow, we have to go before the court of law. ... (*Interruptions*) It can happen. What I am suggesting is that these are certain practical issues. We need a strong Judiciary; we want an impartial Judiciary. For that, the Government also should have a say. Government is elected by the people of this country.

You cannot say that the State Government does not have any say in the selection of the Judges of the High Court. It has been there earlier. When the Chief Justice of a High Court has been selected, the Chief Minister has been consulted. Similarly, the Judges of the Supreme Court, the Government of India has been consulted. So, you cannot wash off your hands. The Government in power should have a say because we are all elected by the people; we are answerable to the people. Why should we shy away of our responsibilities?

I think, the time has come when there should be an effective and efficient judicial system in the country. I think the Government will take initiative in that direction. Thank you.

HON. DEPUTY SPEAKER: The House stands adjourned to meet on Wednesday, the 3rd January, 2018 at 11.00 a.m.

18.05 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, January 3, 2018/Pausha 13, 1939 (Saka).*
